



CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)



ANNUAL REPORT 2022-23



Central Electricity Regulatory Commission (CERC)

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CHAIRPERSON'S STATEMENT

In the fiscal year 2022-23, the Central Electricity Regulatory Commission (CERC) made pivotal decisions to strengthen the foundation of the country's power market.

The Commission took an important decision to facilitate non-discriminatory open access to the inter-State transmission system through the introduction of the General Network Access framework, as detailed in the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022. These regulations have brought about a paradigam shift in the way transmission access was dealt with in Indian power system. These regulations focus on Connectivity, General Network Access (GNA), and Temporary GNA (T-GNA). They outline eligibility conditions and operational frameworks, creating an ecosystem conducive to enhancing adequate transmission network deployment and effective utilization.

In 2014, the CERC introduced the Deviation Settlement Mechanism (DSM) to strengthen grid discipline and security. Over time, the DSM evolved and saw significant improvements in power system operations. The framework of ancillary services was introduced in 2016. As a sequel to the developments in the power system operation and especially on introduction of Ancillary Services framework to manage frequency, the Commission felt it necessary to review the DSM and after stakeholder consultation notified the new DSM Regulations, which became effective on December 5th, 2022. Further, to address operational challenges, the Commission made Suo-Motu interventions, ensuring the stability of grid frequency and minimizing fluctuations.

To address the evolving power demand and distribution company requirements, the Commission recognized the need for new electricity products on Power Exchanges and in the Over the Counter (OTC) Market. Accordingly, the "Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform, 2022," were introduced with the objective of developing an electronic platform for streamlined information exchange among electricity buyers and sellers. Moreover, due to the capping of price bidding in all market segments after May 6, 2022, the Commission approved the introduction of the High Price Day Ahead Market (HP-DAM) in the Integrated Day Ahead Market (I-DAM) segment, allowing generators with high variable costs to participate effectively and addressing the country's growing energy demand.

The renewable energy landscape has also witnessed a sea change over the past decade. In the early stages of renewable energy development, the tariff for such energy was quite high. To ensure the viability of the system, the Commission introduced a mechanism for Renewable Energy Certificates (RECs) with a floor and forbearance price. However, the last few years have seen declining tariffs due to innovation and increased competitiveness in the sector. Therefore, the REC mechanism was revamped with



the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022. This regulation represents a significant milestone, as it eliminated the floor price for RECs traded in the market and linked the price discovery of RECs to the demand and supply dynamics in the REC market. This change provides both buyers and sellers with complete freedom in determining REC prices. This adjustment was necessary to align the REC market with the current realities and the evolving landscape of RE generation.

Apart from above indicated regulatory interventions, the Commission has also taken upon itself the task of revamping the Indian Electricity Grid Code, the mother of all Regulations, to align with the current and evolving market dynamics.

The Commission also supports the activities of Forum of Regulators (FOR), a body incorporated under the Electricity Act, 2003 under the Chairmanship of Chairperson, CERC. Chairpersons of SERCs/JERCs are the members of FOR. The Commission also supports the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing secretariat services, for the smooth working of these organisations.

In the realm of energy, our endeavours transcend mere transactions; they epitomize profound transformations. With sincere gratitude for the past year, CERC remains resolute in carrying the torch of progress, illuminating the path for investments to come in the sector. Together, we pledge to redefine the possibilities of clean, reliable, and accessible energy.

ऊर्जा सर्वेक्षां समृद्धिम् आनयतु

(May the energy bring prosperity to all)

Chairperson



TABLE OF CONTENT

The Commission	13
Mission Statement	17
Profile of Chairperson and Members	21
The Year in Retrospect	31
Regulatory Procedures and Process	35
Activities during 2022-23	39
Legal Proceedings	39
Major Decisions / Regulations Issued in 2022-23	39
Power Exchanges	40
Thermal Generation	44
Hydro Generation	45
Transmission Tariff	45
Regulations/Detailed Procedure notified by CERC during the year 2022-23	45
Renewable Energy	51
Other Activities during 2022- 23	53
Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector	61
Notifications issued during 2022-23	65
Agenda for 2023-24	69
Annual Statement of Accounts	73
Human Resources of the Commission	77
Right to Information Act, 2005	81
Annexure	83
Annexure I	85
Annexure-II	105
Annexure-III	107
Annexure-IV	107
Annexure-V	108
Annexure-VI	108
Annexure-VII	111
Annexure-VIII	114
Annexure IX	116
Annexure X	122
Annexure XI	127



LIST OF ABBREVIATIONS

Abbreviation Full Form

ABT Availability Based Tariff
ACP Area Clearing Price

ADMS Automatic Demand Management Scheme
AERA Airport Economic Regulatory Authority

AGC Automatic Generation Control
APPC Average Pooled Purchase Cost
APTEL/ATE Appellate Tribunal for Electricity
ATS Associated Transmission System

AUFR Frequency Relay

BCD Billing, Collection and Disbursement (Procedure)

BEE Bureau of Energy Efficiency

BPTA Bulk Power Transmission Agreement

BRICS Brazil, Russia, India, China and South Africa

BU Billion Units

CAC Central Advisory Committee
CBTE Cross-border Trade of Electricity
CCGT Combined Cycle Gas Turbine
CCI Competition Commission of India

CEA Central Electricity Authority
CEM Clean Energy Ministerial (Summit)

CERC Central Electricity Regulatory Commission

CGA Controller General of Accounts

CGP Captive Generation Plant

CIGRE International Council on Large Electric Systems

CIL Coal India Limited

COD Date of Commercial Operation
CPRI Central Power Research Institute
CPSU Central Public Sector Undertaking

CTU Central Transmission Utility

DAM Day Ahead Market

DEEP Discovery of Efficient Electricity Price

DIC Designated ISTS Customer
DISCOM Distribution Company

DSM Deviation Settlement Mechanism or Demand Side Management

DVC Damodar Valley Corporation

EA Electricity Act
ER Eastern Region

ERC Electricity Regulatory Commission(s)
ERLDC Eastern Regional Load Dispatch Centre
ERPC Eastern Regional Power Committee



FGMO Free Governor Mode Operation

Financial Institution

FOIR Forum of Indian Regulators

FOR Forum of Regulators
FSA Fuel Supply Agreement
GCV Gross Calorific Value
GFA Gross Fixed Assets

GIS Geographic Information System

GOI Government of India GPS Gas Power Station

GSES Grid Security Expert System
GST Goods and Services Tax

GW Giga Watt

HEP Hydro Electric Project HPS Hydro Power Station

HVDC High-voltage Direct Current

IC Installed Capacity

IDC Interest During Construction
IEGC Indian Electricity Grid Code
IEX Indian Energy Exchange
IPP Independent Power Producer

IPPIndependent Power ProducerISGSInter State Generation SystemISTSInter State Transmission System

JERC Joint Electricity Regulatory Commission JNNSM Jawaharlal Nehru National Solar Mission

JV Joint Venture
kV Kilo Volt
kW Kilo Watt
kWh Kilo Watt Hour
LC/LoC Letter of Credit

LDC Load Despatch Centre
LILO Loop in Loop out
LTA Long Term Access

MAT Minimum Alternate Tax

MBED Market Based Economic Despatch

MCP Market Clearing Price
MMC Market Monitoring Cell

MNRE Ministry of New and Renewable Energy

MoP Ministry of Power

MTOA Medium Term Open Access

MU Million Units MW Mega Watt



MYT Multi Year Tariff

NDC National Development Council

NEEPCO North Eastern Electric Power Company

NEP National Electricity Plan or National Electricity Policy

NER North Eastern Region

NERLDC North Eastern Regional Load Dispatch Centre
NERPC North Eastern Regional Power Committee
NERPC North Eastern Regional Power Committee
NHPC National Hydroelectric Power Corporation

NLC Neyvelli Lignite Corporation
NLDC National Load Dispatch Centre
NPC National Power Committee

NR Northern Region

NRLDC Northern Regional Load Dispatch Centre NRPC Northern Regional Power Committee

NTP National Tariff Policy

NTPC National Thermal Power Corporation NVVN NTPC Vidyut Vyapar Nigam Ltd. O&M Operation and Maintenance

OCC Operation Coordination Committee

OCGT Open Cycle Gas Turbine
OPEX Operating Expense
OTC Over the Counter
PAF Plant Availability Factor

PGCIL Power Grid Corporation India Limited

PLF Plant Load Factor

PMR Power Market Regulations
PMU Phasor Measurement Unit

PNGRB Petroleum & Natural Gas Regulatory Board

POC Point of Connection

POSOCO Power System Operation Corporation Limited

PPA Power Purchase Agreement
PSDF Power System Development Fund
PXIL Power Exchange India Limited

RE Renewable Energy

REA Regional Energy Accounts
REC Renewable Energy Certificate

RFP Request for Proposal

RGMO Restricted Governor Mode Operation

RLDC Regional Load Dispatch Centre
RLNG Re-Gassified Liquified Natural Gas



RoCE Return on Capital Employed

ROE Return on Equity
ROR Run of the River

RPC Regional Power Committee
RPC Regional Power Committee
RPO Renewable Purchase Obligation
RRI Regulatory Research Institute

RTM Real Time Market

SAFIR South Asia Forum for Infrastructure Regulation SCADA Supervisory Control and Data Acquisition

SCED Security Constrained Economic Despatch
SCOD Scheduled Date of Commercial Operation

SECI Solar Energy Corporation of India

SERC State Electricity Regulatory Commission

SEZ Special Economic Zone
SHR Station Heat Rate

SJVNL Sutlej JalVidyut Nigam Limited SLDC State Load Dispatch Centre

SR Southern Region

SRLDC Southern Regional Load Dispatch Centre
SRPC Southern Regional Power Committee

SSU State Sector Utilities
STOA Short Term Open Access
STPS Super Thermal Power Station
STU State Transmission Utility
TAM Term Ahead Market

TAMP Tariff Authority of Major Ports
TBCB Tariff Based Competitive Bidding

THDC Tehri Hydro Development Corporation

TOR Terms of Reference
TPS Thermal Power Station

TSA Transmission Service Agreement
UDAY Ujwal DISCOM Assurance Yojana
UHVAC Ultra High Voltage Alternating Current

UI Unscheduled Interchange
UMPP Ultra Mega Power Projects

VAT Value Added Tax

YTC Yearly Transmission Charges

1. The Commission



The genesis of independent Regulatory Commissions for the electricity sector can be traced back to early 1990s, when the National Development Council (NDC) Committee on Power recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that 'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference inter-alia agreed that 'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame and identified creation of Regulatory Commissions as a step in this direction'.

Thus was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving the way for creation of the Regulatory Commissions at the Centre and in the States.

The 1998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, formulation of transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, 1998. The ERC Act, 1998 has since been replaced by the Electricity Act, 2003 and CERC created under the provisions of the ERC Act, 1998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the CERC Act, 1998 only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC several other responsibilities in addition to the tariff fixation powers. These include the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance, etc.

The Commission functions in a quasi-judicial manner and has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary by the Commission whose powers and duties are defined by the Commission.

The Mandate

As entrusted by Section 79 (I) of the Electricity Act, 2003, the Commission has the responsibility to discharge the following functions:

a. To regulate the tariff of generating companies owned or controlled by the Central Government;



- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- i. To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.

Section 79(2) of the Electricity Act 2003 lays the onus on CERC to advise the Central Government on matters such as:

- a. Formulation of National Electricity Policy and Tariff Policy;
- b. Promotion of competition, efficiency and economy in the activities of the electricity industry;
- c. Promotion of investment in electricity industry;
- d. Any other matter referred to the Central Commission by the Central Government.

2. **Mission Statement**



Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to –

- a. Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT) etc.
- b. Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- c. Facilitate open access in inter-state transmission.
- d. Facilitate inter-state trading.
- e. Promote development of power market.
- f. Improve access to information for all stakeholders.
- g. Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- h. Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

Guiding principles

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- a. Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- b. Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- c. Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other.
- d. Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- e. Ensure optimal allocation of resources in the power sector using regulatory and market-based mechanism.
- f. Encourage sustainable development by promoting renewable sources in the power generation.

3. Profile of Chairperson and Members





Shri Jishnu Barua Chairperson (2nd March, 2023 – continuing)

Shri Jishnu Barua is a former IAS Officer, who had joined the Indian Administrative Service (IAS) in 1988 and allocated the Assam-Meghalaya cadre, his home cadre. In his service career in the State Government of Assam, Shri Barua had served in several capacities in the field such as Deputy Commissioner of districts (1994-1997), Managing Director, Assam Industrial Development Corporation (AIDC) in 1997-2001, Commissioner & Secretary, Personnel, Home & Political Departments (2007-2012), etc. He had also been on Central Deputation earlier from 2001-2006 and had during that period, served as Private Secretary to Union Minister of State for Commerce, Statistics and Programme Implementation etc., and later as Director (Police) in the Ministry of Home Affairs, Government of India.

He was on Central Deputation again from 2014 to 2017 and posted as Joint Secretary, Department of Personnel & Training (DOPT) in the Ministry of Personnel, Public Grievances & Pensions, Government of India looking after Vigilance, Training and Service matters.

Upon returning to Assam, Shri Barua was posted as Principal Secretary to Government of Assam, Power Department during which , he also served as Chairman of Distribution, Generation and Transmission Companies under the State Government. Thereafter, he took over as Additional Chief Secretary, Home & Revenue Department. Shri Barua was elevated to the post of Chief Secretary to the Government of Assam on 31st October, 2020. He also held additional charge as Chairman, Assam Power Distribution Company Ltd (APDCL). Shri Jishnu Barua superannuated from service as Chief Secretary on 31st August 2022 and was thereafter re-employed as Chairman, Assam Power Distribution Company. He joined as Chairperson CERC on 2nd March 2023.

Shri Barua had served in the Power Sector in Assam over two stints i.e. 2017-2018 and June 2021 till February 2023. He was Principal Secretary, Power and Chairman, APDCL in 2017-2018 when APDCL made history by recording collection efficiency in excess of 100% for the first time. In that year, against revenue demand of Rs.4759.45 Crore, Rs.4883.90 Crore was realized with collection efficiency of 102.61%. With better collection efficiency, AT&C losses for that year came down to 15.71% against UDAY target of 17.75% for the FY 2017-18.

During his second stint as Chairman, APDCL in FY 2021-22, the collection efficiency exceeded 100% for the second time in the Company's history. In the FY 2021-22, Rs.6294.81 Crore was collected against demand of Rs.6083.55 Crore during the year with collection efficiency of 103.47% and AT&C losses been 16.95%. The improvement in revenue collection was possible due to special focus on revenue collection, proper indexing of consumers to appropriate distribution transformers, use of artificial intelligence for meter reading, aggressive monitoring through a dedicated WhatsApp group for revenue collection, continuous micro and detailed analysis of collection and billing data, installation of smart meters in urban areas, deploying revenue collection agents (also known as Easy Pay Agent) in remote areas etc.

A post-graduate in History from St. Stephen's College, University of Delhi, Shri Barua had also attended the 46th Course on Strategic and Defence Studies at the National Defence College (NDC) in 2006. He was awarded an M Phil Degree by University of Madras for his thesis at NDC.





Shri I. S. Jha Member (21st January, 2019 – continuing)

Shri I S Jha is Member, Central Electricity Regulatory Commission since January, 2019. Prior to his present assignment, he served as Chairman and Managing Director (CMD) of State-run transmission utility, Power Grid Corporation of India Ltd.since 2015.

Shri I. S. Jha, is an Electrical Engineer from NIT Jamshedpur, having more than 38 years of rich and varied work experience in all the facets of the Power Sector i.e. Generation, Transmission, System Operation, Distribution including the last mile connectivity to consumers and Regulatory aspects. He began his professional career in 1981 in NTPC and joined POWERGRID in 1991.. During his tenure at NTPC and POWERGRID, he was involved in conceptualization, planning, design, engineering, monitoring and implementation of transmission projects of National importance. Subsequently in January 2019, he joined CERC as Member

He has spearheaded development of robust National grid in the country integrated with State-of-the-Art technologies. With extensive experience in the transmission sector, Shri Jha played a key role in the conceptualisation and implementation of National Grid, Cross-border interconnections with neighbouring countries, Green Energy Corridors for integration of RE, setting up long distance multi-terminal HVDC transmission systems, 1200 kV UHVAC systems etc.

He is known for his technological prowess and people-centric leadership. He is President, International Council on Large Electric Systems (CIGRE) – India, member of apex Governing body i.e. Steering Committee of CIGRE - Paris and other professional bodies. He has published/ presented numerous articles, more than 50 technical papers in the field of power system in various international and National Journal/Conferences. He has also Co-authored two books namely, 'Renewable Energy Technology' and "Smart Grid Fundamental and Applications". Shri Jha has also applied for patents for the technical innovations in the field of power system.





Shri Arun Goyal Member (7th April 2020 – Continuing)

Shri Arun Goyal is Member of Central Electricity Regulatory Commission since April, 2020. He is 1985 batch Indian Administrative Service officer of the Union Territories Cadre and superannuated as Secretary to Government of India in August, 2019. His last assignment was Secretary (Co-ordination) in the Cabinet Secretariat. After superannuation, he was appointed as Member of the 'Advisory Committee on Apportionment of Assets and Liabilities between the UTs of Jammu & Kashmir and Ladakh' from September, 2019 to March, 2020.

Shri Arun Goyal has more than 34 years of wide-ranging experience with Government of India, State Governments, Union Territory Administrations and PSUs, particularly in areas of power, finance, commerce and industry. He is passionate about reforms, institution building and bringing about systemic changes in the organizations. He has been part of major reforms and transitions in India including rolling out & subsequent implementation of Goods and Services Tax (GST); setting up of Financial Intelligence Unit & Anti- Money Laundering regime and India's transition from GATT to WTO.

He has extensive experience in all spheres of power Sector with three tenures in Delhi's Power Sector during different stages of its transformation and has held various positions including Principal Secretary (Power); CMD, Delhi Transco Ltd.; CMD, Delhi Power Company Ltd.; Chairman, Indraprastha Power Generation Co. Ltd.; Chairman, Pragati Power Corporation Ltd. and Additional General Manager (Administration) of erstwhile Delhi Electric Supply Undertaking. He played a major role in carrying forward and stabilizing historic power reforms of Delhi resulting in unbundling of Delhi Vidyut Board and privatization of distribution. He effectively handled major power crisis in Delhi arising out of devastating thunderstorm on 30th May 2014 and preparing comprehensive investment plan for upgrading Delhi's power transmission system. As Principal Secretary (Power), Govt. of Goa, he finalized and signed '24X7 Power for All' MoU between Govt. of India and Govt. of Goa.

As head of Project Monitoring Group in the Cabinet Secretariat/Prime Minister's Office for more than three and a half years, he played key role in resolving variety of issues for expeditious implementation of many mega and stalled infrastructure projects including many power transmission and generation projects.

He has more than 13 years' experience in various facets of Finance and Commerce in Government of India and has held positions of Special Secretary, GST Council; Minister (Economic & Commercial), Embassy of India, Tokyo; Director, Financial Intelligence Unit-India; and Deputy Secretary, Ministry of Commerce. He was also Secretary (Finance) and Secretary to Lt. Governor of Andaman & Nicobar Administration for about two years.

The case study prepared by him on 'Delhi Power Sector Reforms' won first prize at India Tech Foundation event in Mumbai (2004) and the policy paper on 'Electricity Distribution' was awarded first prize during Phase-V training for IAS Officers at LBSNAA, Mussoorie (2014). He has also been conferred Distinguished Alumni Award by DCE-DTU Alumni Association (2018).

Shri Arun Goyal has a bachelor's degree in electrical engineering from Delhi College of Engineering; an MBA (PGDM) from Indian Institute of Management, Ahmadabad; MA (Economics) from HP University and M.Sc. (Development Management) from Glasgow Caledonian University, UK.





Shri Pravas Kumar Singh Member (22nd February, 2020 – Continuing)

Shri Pravas Kumar Singh is Member (Law). Central Electricity Regulatory Commission after taking oath on 22nd February, 2021. He was an officer of Jharkhand Higher Judicial Service in the rank of Principal District Judge and served District Judiciary of Bihar and Jharkhand for more than 32 years. He was also appointed by Union Cabinet as Judicial Member in National Company Law Tribunal with posting at Delhi, but he did not join for some personal reasons at the relevant point of time. The candidature of Mr. Singh for the said post was recommended by two sitting Supreme Court Judges and others.

Prior to joining this assignment, he was working as Member (Law) in Jharkhand State Electricity Regulatory Commission in the period June 2019 to February, 2021. After graduating in Economics Honors from H.D. Jain College Arrah, he has passed LL. B degree from the prestigious Patna Law College in Bihar.

After initial practice in Civil Courts Patna - he entered Bihar Civil (Judicial Branch) service in 1986 and served in different capacities at Chapra, Bhagalpur, Madhubani, Nalanda and Jamshedpur. He was posted as Chief Judicial Magistrate, Ranchi and Lohardaga. Mr. Singh was promoted in District Judge cadre in the year 2011 and posted as Special Judge, C.B.I. at Ranchi. During his tenure as Spl Judge C.B.I, a landmark Judgment RC 20 (A)/96 was passed by him - two Hon'ble members of Parliament and several Hon'ble Members of legislative assembly lost their membership by strength of the Judgment. It was the first Judgment in the nation in which such Hon'ble Members of Lok Sabha and State Assembly lost their membership. In this case, two former Chief Ministers, Ministers, several M.L.As, some I.A.S officers, Chief Income Tax Commissioner and other high dignitaries were also convicted. Efforts of speedy disposal were appreciated by all. "India Today", a leading journal in both its English/ Hindi editions published an article titled "Judges of Character". Hindu, an English Daily, praised the Judgment in many words. The Judgment was placed at the site of Jharkhand High Court for months, as a very special case.

In capacity of Chairman, District Legal Services Authority of different districts, several public service works were spearheaded by him. An innovative idea adopted by Mr Singh with regard to Victim Compensation was appreciated by Jharkhand High Court in a judicial order.

Mr. Singh also served in Jharkhand High Court Registry for a brief period. After serving as Principal District Judge and Principal Judge at places – he was posted as Principal Secretary (Law)-cum- L.R to the Government of Jharkhand. During this tenure several Acts, Rules, Regulations were brought before him for vetting and he always remained part of the Law framing in the state.

Mr. Singh was elected unanimous Secretary of The Jharkhand Judicial Services Association and presently Executive Member of the all India Judges Association.

4. The Year in Retrospect



The Year in Retrospect

The Central Electricity Regulatory Commission (CERC) cognizant of the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to further reforms in the power sector.

The Commission receives large number of petitions for decision. During this year, 437 petitions were received.

This, together with carry forward from the previous year totalled 1187 petitions. The Commission after following due process of law, passed Orders in 559 petitions.

Apart from the Orders, the Commission issued regulations on a number of important issues having far reaching implications for the sector. The staff of the Commission also published discussion papers seeking to generate debate and solicit views of stakeholders on market reforms for future.

Procedure for Short Term Open Access in inter-State Transmission System through National Open Access Registry (NOAR)

In accordance with the Regulation 4 of Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fifth Amendment) Regulations, 2018 NLDC requested the Commission to approve the detailed procedure to operationalise open access through NOAR.

The Commission after examining the detailed procedure submitted by NLDC and after incorporating suitable changes approved the "Procedure for Short Term Open Access in inter-State Transmission System through National Open Access Registry (NOAR)" on 1st April, 2022.

Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022

The objective of these Regulations is to provide enabling regulatory provisions for terms and conditions for accreditation, registration, issuance and exchange of Renewable Energy Certificate (REC). The Regulations, inter alia seek to simplify the process of accreditation, registration and issuance of Certificates and introduces Certificate multiplier to encourage new and high cost renewable energy technologies.

Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform, 2022

In accordance with Clause (1) of Regulation 44 of Central Electricity Regulatory Commission (Power Market Regulations) 2021 the Commission notified the guidelines for registration and filing application for establishing and operating OTC Platform.

"Detailed Procedure for calculations of specific metrics for Key Performance Indicators" under Regulation 32 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and Other Related Matters) Regulations, 2019

In accordance with the Appendix – V of theCentral Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 NLDC submited the detailed Procedure for calculation of specific metrics for the Key Performance Indicators for approval of the Commission. The Commission approved the "Detailed Procedure for calculations of specific metrics for Key Performance Indicators 20th May 2022".

Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

The Commission, with a view to simplify the grant of network access and its usage, introdcued the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022. The regulations provides the framework for obtaining connectivity, and network access by the generators and the discoms.

Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022.

BEE had requested CERC for necessary amendments in the CERC (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016 in order to determine and fix a floor price for Energy Saving Certificate (ESCerts) in accordance with the Energy Conservation (Amendment) Rules, 2022 notified by the MoP on 30.08.20221. In view of the above, Draft Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022 and Explanatory Memorandum were published on the website of CERC, along with Public notice inviting comments/ suggestions/ objections from the stakeholders and interested persons on the above Draft Regulations to be sent by 2nd Nov 2022.

After receiving comments from various stakeholders, the final amended ESCerts Regulations and the Statement of Reasons to the Regulations were notified on 7th December 2022.

7. Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023.

In order to mitigate the issues identified by the CTU and NLDC in the implementation of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, the Commission formulated the first Amendment to the sharing Regulations 2020 comprising of the following broad proposals:

- a) Sharing of ISTS charges by drawee DICs
- b) Methodology for waiver of ISTS charges for drawl of power from specified RE sources
- Alignment of LTA, MTOA with Connectivity and GNA under the GNA Regulations.
- d) Other Amendments

5. Regulatory Procedures and Process



1. Regulatory Procedures and Process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

- i. Notifies Regulations
- ii. Issues Orders on petitions relating to
 - a. Determination of tariff
 - b. Grant of license
 - c. Miscellaneous matters

Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The Consultation Paper / Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare.

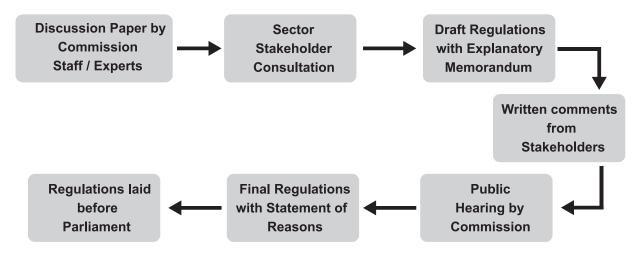


Fig: Process flow diagram adopted for the development of Regulation

Based on the comments received and the discussions in the public hearing, draft Regulations are formulated.

As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.

Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

- I. Tariff determination for generation and transmission
- II. Grant of license for inter-State Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/ applications are also filed before the Commission: -

- Miscellaneous Petition
- II. Review Petition



The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

Process and Principles of Tariff Determination

Prior to the formation of CERC, the tariff of Central generating companies viz. NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC.

In order to discharge this task, the Commission was required to finalize terms & conditions of tariff.

After going through transparent process of hearing of all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e.2001-04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter-alia the Electricity Regulatory Commissions Act, 1998), the Commission notified Terms & Conditions of Tariff in March, 2004 for a five-year period from 2004-09, then in March, 2009 for another five-

year period from 2009-14, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 in February, 2014 for the tariff period of 2014-19. The above notifications provide for determination of generation tariff (station/unit-wise) and transmission tariff (line- or system-wise). The Commission vide notification dated 7th March, 2019 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 to be effective from 1.4.2019 till 31.3.2024.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time.

The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost-plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel. The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff.

The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.

6. Activities During 2022-23



Activities during 2022-23

Legal Proceedings

During the year 2022-23, 437 petitions were registered. In addition, 750 petitions were carried forward from the previous year, 2021-22, taking the total number of petitions to 1187. Out of these, 559 petitions were disposed of during 2022-23. Detailed status of petitions disposed of is documented in Annexure-I.

Major Decisions / Regulations Issued in 2022-

1. Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022

The said Regulations were issued by the Commission in exercise of the powers conferred under sub-section (1) of Section 178 read with clauses (y) of sub-section (2) of Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf. The Commission issued public notice on 15.02.2022 inviting suggestions / comments objections on draft notification and held public hearing on 30.03.2022.

The regulations provide for terms and conditions for accreditation, registration, issuance and exchange of Renewable Energy Certificate (REC). The Regulations expand the scope of exchange of Certificates through electricity traders in addition to the Power Exchanges and introduce Certificate multiplier to encourage new and high cost renewable energy technologies. The process of accredition registration and issuance of REC has been simplified.

2. Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform, 2022

The Commission notified the Central Electricity

Regulatory Commission (Power Market Regulations) 2021 on 15 th February, 2021 whichcame into effect from 15th August, 2021. Part-6 of PMR 2021 specifies the provisions relating to the Over the Counter (OTC) Platform. The Commission notified the guidelines for registration and filing application for establishing and operating OTC Platform in pursuance of these regulations. The OTC platform is meant to provide an electronic platform for exchange of information amongst the buyers and sellers of electricity.

3. Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

The Commission, in exercise of the powers under Section 178, Section 40 and Section 79 of the Electricity Act, 2003 notified the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 on 7.6.2022.

These regulations simplify the process of connectivity and access to the grid and are expected to go a long way in facilitating open access and competition in the power sector. As per the Regulations, Generators, ESS, RE power park developers may seek connectivity to ISTS subject to minimum capacity of 50MW or 5 MW, as the case may be, which shall be granted in-principle within 30 days / 60 days depending on whether the connectivity can be provided in the existing network or through Associated System Transmission Connectivity is not transferable except in case ofrenewable energy generating station, subject to the condition that connectivity granted to a parent company may be utilised by its subsidiary and vice a versa.

The Regulations also specify that each State shall have a General Network Access (GNA)



to ISTS. The States shall be able to schedule power under long term or medium term or short-term contracts based on its own assessment of merit order on day ahead basis within GNA quantum. Any drawal beyond GNA shall be with additional charges and the GNA once granted shall remain valid until relinguished. Connectivity grantees shall be deemed to have been granted GNA, equal to the quantum of Connectivity from the start date of Connectivity. The Regulations also feature the concept of Temporary GNA as open access to ISTS granted to an eligible buyer or an entity on behalf of buyer for a time period of one block up to eleven months.

4. Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022.

Ministry of Power notified the Energy Conservation (Amendment) Rules, 2022, published in the Gazette of India, dated: 30.08.2022 to further amend the Energy Conservation Rules, 2012 (the principal rules), wherein it included the definition for floor price of ESCerts and specification for the floor Accordingly, BEE had requested price. CERC to suitably modify / make necessary amendments in the CERC (Terms and Conditionsfor Dealing in Energy Savings Certificates) Regulations, 2016 in order to determine and fix a floor price for Energy Saving Certificate (ESCerts). In view of the above, Draft Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022 and Explanatory Memorandum were published on the website of CERC, along with Public notice inviting comments/ suggestions/ objections from the stakeholders.

After receiving comments from various stakeholders, the final amended ESCerts Regulations and the Statement of Reasons to the Regulations were notified on 7th December, 2022. The amended Regulations specify the floor price (being the minimum price at which the ESCerts shall be traded on the power exchange) at 10% of the price of 1 metric tonne of oil equivalent of energy consumed as notified by the Central Government.

5. Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023.

Post notification of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, some issues were brought to the notice of the Commission by CTU and by NLDC. Further, the GNA Regulations 2022 were which attracted consequential changes in the 2020 Sharing Regulations in order to align them with the GNA Regulations. Thus, the Commission formulated the first Amendment to the sharing Regulations 2020 stipulating inter-alia, the methodology for waiver of ISTS charges for drawl of power from the specified RE sources. These amendments also aligned the LTA, MTOA with Connectivity and GNA under the GNA Regulations.

Public hearing on the draft Regulations were held on 10.10.2022. Based on the suggestions received on the draft Amendments, the amendments were finalized and the same was notified on 07.02.2023.

Power Exchanges

During the FY 2022-23, there are three Power Exchanges operational in India, namely M/s Indian Energy Exchange Ltd (IEX), Power Exchange India Ltd (PXIL) and Hindustan Power Exchange Ltd. (HPX). IEX and PXIL started their operations from 27th June, 2008 and 22nd October, 2008, respectively. The Commission granted registration to the third



Power Exchange, namely Hindustan Power Exchange (HPX) vide Order dated 12.05.2021. HPX commenced its operations from 6th July 2022.

The Commission notified the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 in February 2021 to develop and regulate the power market for keeping pace with the developments in the power sector. The key objectives of the Regulations are to help in creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets. These Regulations came into force with effect from 15th August 2021.

For a better real-time energy management, the Commission formalized the "Framework for Real-Time Market for Electricity" and notified necessary amendments to relevant regulations on 12th December 2019. The Real Time Market has been operational since 1st June 2020.

The Commission accorded approval for introduction of Green Term Ahead Market (GTAM) contracts on the power exchanges, to provide an additional avenue for short-term trading of Renewable energy. The Green Term Ahead Market was introduced in August 2020 and is operational on the three power exchanges.

With a view to provide an avenue for trading of RE power on a day-ahead basis, the Commission has approved the introduction of the Green Day Ahead Contract (GDAC) on the power exchanges vide its Order dated 17th October 2021. Through this, the trading of RE power is integrated with conventional power in day-ahead market with separate price formation for RE and conventional power. This segment has been operational since October 2021 and is available for trading on the three power exchanges.

In 2022-23, the Commission approved the introduction of longer duration contracts, with delivery T+2 days onwards, in Term-Ahead market and Green Term-Ahead Market on 7th June 2022, which were earlier restricted to up to 11 days. The introduction of these contracts has been made possible due to the outcome of the Hon'ble Supreme Court of India Order dated 6th October 2021, which favorably disposed of the jurisdictional matter between CERC and SEBI in terms of the agreement reached between the two which provides that CERC will regulate all the physical delivery contracts whereas, the financial contracts will be regulated by SEBI. The longer duration contracts at power exchanges are allowed as non-transferable specific deliverybased forward contracts (NTSD contracts), under both conventional as well as renewable energy segments. The Commission approved these contracts for a maximum duration of 3 months, at present. These contracts would enable optimization of power procurement costs and would help in hedging the risk of price volatility. The Commission allowed the introduction of Daily, Weekly, Monthly and Any day Single Sided Contracts. Trading in these contracts commenced from June 2022.

The Commission also approved the introduction of High Price Day Ahead Market (HP-DAM) in the Integrated - Day Ahead Market (I-DAM) on 16th February 2023. The dedicated market segment has been introduced for high-cost generators, who have otherwise not been able to participate in the day-ahead market due to the existing price ceiling. The bid price range was initially between Rs. 0/kWh to Rs. 50/kWh and later revised to Rs. 20/kWh w.e.f. 11th April 2023. Scheduling for HP-DAM transactions shall be carried out as per NLDC procedure for collective transactions. At present, only following categories are eligible for participation in HP-DAM as sellers:



- (i) Gas based generating stations using imported RLNG and Naphtha;
- (ii) Imported coal based generating stations using only imported coal; and
- (iii) Battery Energy Storage Systems (BESS)
 The above list is subject to review by the Commission. Both buyers and sellers in the I-DAM, can also opt for carry forward of their unselected bids from DAM to HP-DAM submitting a price premium in such case. Buyers are given the option to quote their maximum quantum of unselected bids from conventional DAM that they would like to carry forward to the HP-DAM segment. Trading in the HP-DAM segment commenced from 10th March 2023.

Market Monitoring Cell

The Market Monitoring Cell (MMC) of CERC brings out the 'Monthly Report on Short-Term Transactions of Electricity'. The report is being posted on CERC's website regularly since August 2008 and is regarded as one of the

most trusted sources of information on shortterm transactions of electricity in India.

The focus of the report is on: (i) providing information on volume and price of the short-term transactions of electricity; (ii) analyzing competition among the market players; (iii) analyzing effect of congestion on volume of electricity transacted through power exchanges; (iv) providing information on volume and price of Renewable Energy Certificates (RECs); and (v) disseminating other relevant market information to stakeholders on a monthly basis.

In addition to the monthly report, the MMC brings out an annual report on short-term power transactions. The annual report, inter-alia, provides analysis on short-term transactions of electricity and transactions carried out by various types of participants with emphasis on open access consumers on power exchanges, effect of congestion on volume of electricity traded on power exchanges and ancillary services operations. The year-wise trend in short-term transactions is shown in the tables below.

	Volume of	Short-term Transactions of Electi	ricity (Billion Units)	
Year	Electricity Transacted through Trading Licensees	Electricity Transacted through Power Exchanges	Volume of DSM	Electricity Transacted Directly between DISCOMs
2009-10	26.72	(IEX & PXIL) 7.19	25.81	6.19
2010-11	27.70	15.52	28.08	10.25
2011-12	35.84	15.54	27.76	15.37
2012-13	36.12	23.54	24.76	14.52
2013-14	35.11	30.67	21.47	17.38
2014-15	34.56	29.40	19.45	15.58
2015-16	35.43	35.01	20.75	24.04
2016-17	33.51	41.12	23.22	21.38
2017-18	38.94	47.70	24.21	16.77
2018-19	47.32	53.52	25.13	19.23
2019-20	29.95	56.45	22.59	28.17
2020-21	26.67	79.59	22.91	16.84
2021-22	39.47	101.45	25.27	20.56
2022-23	33.80	102.95	26.30	31.30



Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation

Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation* (Billion Units)	Total Volume of Short-term Transactions of Electricity as % of Total Electricity Generation
2009-10	65.90	768.43	9.6%
2010-11	81.56	852.35	9.6%
2011-12	94.51	927.75	10.2%
2012-13	98.94	969.29	10.2%
2013-14	104.64	1026.34	10.2%
2014-15	98.99	1110.07	8.9%
2015-16	115.23	1172.78	9.8%
2016-17	119.23	1241.70	9.6%
2017-18	127.62	1308.15	9.8%
2018-19	145.20	1375.86	10.6%
2019-20	137.16	1390.93	9.9%
2020-21	146.01	1380.06	10.6%
2021-22	186.75	1491.85	12.5%
2022-23	194.35	1624.47	12.0%
* Total Generati	on is the gross generation in India as	defined by CEA	

Price of Electricity Transacted through Traders and Power Exchanges and Price of DSM (₹/kWh)

Year	Weighted Average Price of Electricity transacted through Traders	Weighted Average Price of Electricity transacted through Power Exchanges (DAM + GDAM + TAM + RTM + GTAM)	Average Price of Electricity Transacted through DSM
2009-10	5.26	4.96	4.62
2010-11	4.79	3.47	3.91
2011-12	4.18	3.57	4.09
2012-13	4.33	3.67	3.86
2013-14	4.29	2.90	2.05
2014-15	4.28	3.50	2.26
2015-16	4.11	2.72	1.93
2016-17	3.53	2.50	1.76
2017-18	3.59	3.45	2.03
2018-19	4.28	4.26	2.68
2019-20	4.51	3.24	2.85
2020-21	3.47	2.98	2.82
2021-22	3.72	4.69	3.75
2022-23	5.85	6.25	5.39



Notification of Escalation Rates and other Parameters for the purpose of Bid Evaluation and Payment

As per the Ministry of Power "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees" dated 19.01.2005, as amended from time to time, the Commission is required to notify, every six months, various escalation factors and other parameters for the purpose of bid evaluation and payment. During FY 2022-23, the Commission, vide notification dated 18.04.2022 and 01.10.2022 notified the escalation factors and other parameters for generation projects, and vide notification dated 30.03.2022 and 30.09.2022 notified the escalation factors and other parameters for transmission projects.

In pursuance of the Resolution of Ministry of Power on "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Round-The-Clock Power from Grid Connected Renewable Energy Power Projects, complemented with Power from Coal Based Thermal Power Projects" dated 22.07.2020 read with amendment dated 03.11.2020, the Commission is required to notify various escalation factors and other parameters, for the purpose of bid evaluation. Accordingly, the Commission, vide notification dated 18.04.2022 notified the escalation factors and other parameters for bid evaluation for generation projects.

In pursuance of Clause 5.6 (vi) of Ministry of Power's Notification on "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees", dated 19.01.2005, as amended from time to time, and in pursuance of MOP's communication to the Central Electricity Regulatory Commission (CERC) dated 13.04.2022, the CERC started notifying the monthly escalation rates for imported coal, transportation of imported coal and inland handling of imported coal for the

purpose of payment from April 2022 onwards, in addition to the existing six-monthly notification.

Thermal Generation

The Central Commission, under section 62 of the Act, regulates the tariff of Inter State Generating Stations of Central sector power generating companies such as NTPC Ltd., North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyvelli Lignite Corporation (NLC), NHPC Ltd., Satluj Jal Vidyut Nigam Ltd (SJVN), Tehri Hydro Development Corporation (THDC), Damodar Valley Corporation (DVC), Joint venture Companies involving CPSUs etc., as well as of Private sector IPPs.

National Thermal Power Corporation Limited (NTPC)

The total installed capacity of generating stations of NTPC Limited as on 31.3.2023 is 59167.23 MW consisting of 48120 MW on coal based, 4017.23 MW based on Natural gas/Liquid fuel and 7030 MW on NTPC Joint Ventures/subsidiaries including both coal and gas. During the FY 2022-23, NTPC added total capacity of 3280 MW.

As on 31.03.2023, there are a total 44 coal based thermal stations (pit and non pit head), 7 Gas based thermal stations and 6 Joint Ventures of NTPC. The installed capacity as on 31.3.2023 and the date of commercial operation of each of the generating station/ unit of NTPC are given at **Annexure: - II**

Damodar Valley Corporation (DVC)

The total installed capacity of generating stations of DVC as on 31.3.2023 is 6960 MW. During FY 2022-23, DVC added no new capacity. Chandrapura TPS comprising of 130 MW was retired on 1.4.2020. The Installed capacity as on 31.3.2023 and the date of commercial operation of each of the generating station/ unit of DVC are given at **Annexure – III**



North-Eastern Electric Power Corporation (NEEPCO)

The total installed capacity of generating station of NEEPCO Ltd as on 31.3.2023 is 527 MW of Gas Based Thermal generating stations. The installed capacity and the date of commercial operation of each of the generating station are given at **Annexure – IV**.

Neyveli Lignite Corporation India Ltd. (NLC)

The total installed capacity of generating stations of Neyvelli Lignite Corporation (NLC) as on 31.3.2023 is 4640 MW. The installed capacity and the date of commercial operation (COD) of each of the generating station of NLC are given at **Annexure V**.

Tariff of the generating stations:

Energy charges as on 31.03.2023 for thermal power stations such as NTPC, DVC, NEEPCO, OTPCL, NLCIL, MPL and PPCL are enclosed as **Annexure VI**

Hydro Generation

The Commission, during the year 2022-23, regulated tariff for the Central Sector Hydro Generating Stations, owned by CPSUs viz. NHPC, NHDC, SJVNL, NEEPCO, NTPC, THDC and DVC, BBMB, one State owned power station viz. TUL and one IPP station owned by M/s JSW Hydro Energy Ltd. which are located in Northern, Eastern, North Eastern and Western Region. The installed capacity as on 31.3.2023 and the year of commercial operation of each of the Hydro generating station of different types are given at **Annexure VII**

Composite tariff for the generating stations coming under purview of CERC for the period 2022-23 as submitted by the generating companies based on latest approved AFC is provided at **Annexure VIII.**

Transmission Tariff

Draft Regulations/ Staff Paper

 Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2022

The Central Electricity Regulatory Commission has proposed the draft Grid Code, inter alia, to cater to the emerging requirements of the power system primarily on account of addition of renewable energy and also to address the challenges faced in view of large RE integration into the grid. The Grid Code contains the provisions regarding the roles, functions and responsibilities of the concerned statutory bodies, generating companies, licensees and any other person connected with the operation of the power systems within the statutory frameworks envisaged in the Act and the Rules and Notifications issued by the Central Government. The draft Grid proposes inclusion of three new chapters viz Protection Code, Cyber Security Code and Monitoring & Compliance Code in addition to specifying the framework for reserves.

- a. Resource Planning Code: The Planning Code is proposed to be renamed as Resource Planning Code. A bottom up planning approach has been suggested which shall include demand forecasting, generation resource adequacy planning and transmission resource adequacy assessment required for secure grid operation. The resource adequacy planning shall be on a rolling basis of five years to ensure adequacy of generation resources and adequate planning reserve margin.
- **b. Connection Code:** It is proposed that grant of connectivity to ISTS shall be governed by GNA regulations wherein



NLDC shall prepare a detailed procedure for first time energization and integration of new or modified power system element and SLDC shall prepare the same at intra-State level. NLDC, RLDC or SLDC as the case may be shall carry out joint system study prior to the first-time energization of a power system element.

- c. Protection Code: A new code has been introduced in draft Grid Code covering protection protocol, protection settings and protection audit plan of electrical systems.
- d. Commissioning and Commercial Operation Code: Most of the provisions related to trial run and declaration of commercial operation have been retained for thermal generating stations, hydro generating stations, transmission system and communication system. Provisions related to trial run and declaration of commercial operation of wind, solar, hybrid, pumped storage and ESS stations have been proposed in the draft grid code.
- e. Operating Code: The framework for reserves comprising of primary, secondary and tertiary reserves, Voltage Control Reserves and Black Start Reserves has been proposed in the draft Grid Code. The national reference frequency has been proposed at 50 Hz while allowable frequency band has been proposed to be tightened to 49.95 Hz to 50.05 Hz. The default UFR setting has also been proposed to be amended with an increase of 0.2 Hz at all stages in the existing setting. The reactive power facility shall be in operation at all times and shall not be taken out without the permission of the concerned RLDC or SLDC, compensation for reactive power, and compensation for black start service has been included in the Grid Code.

- f. Scheduling and Despatch Code: The scheduling procedure has been modified to align the same with the GNA regulations. The mechanism for Security Constrained Unit Commitment has also been proposed to ensure adequacy of reserves.
- g. Cyber Security Code: A new code has been proposed wherein all users shall conduct Cyber Security Audit as per the guidelines mentioned in the CEA (Cyber Security in Power Sector) Guidelines, 2021 and any such regulations issued by an appropriate authority, so as to support reliable operation of the grid.
- h. Monitoring and Compliance Code:

 Two methodologies have been followed to ensure compliance: self audit and compliance audit. The monitoring agency for users shall be the concerned RLDC or SLDC on the basis of their respective control area. The monitoring agency for RLDC, NLDC, CTU and RPC shall be the Commission, and for STUs and SLDCs, shall be the concerned SERC.
- 2. Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2022.
 - In light of the Ministry of Power letter dated 31.08.2022, CERC published the draft third Amendment to the CERC Tariff Regulations, 2019 and proposed the following amendments:
 - i. To provide deemed availability for the shutdown availed for shifting of Transmission Line for Project(s) of NHAI, Railways and Border Road Organisation, provided that DICs are not affected by the shutdown of the such transmission Line. Further, the Member Secretary, RPC may restrict the deemed availability period for



- shutdown of the line considering the reasonableness of the time required for shifting of such transmission lines.
- ii. The outage period of transmission elements shall be decided (a) Maximum upto one month by Member Secretary, RPC; (b) at RPC for outage beyond one month and upto three months; (c) Beyond three months by the Commission for which the transmission licensee shall approach the Commission along with reasons, steps taken to mitigate the outage and restoration timeline.
- 3. Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023

CERC has published the draft first Amendment to the GNA Regulations on 27.01.2023, which mainly includes the provisions to address the squatting of connectivity issues, grant of GNARE and T-GNARE for drawl of power from RE resources only and mechanism to reduce the deemed GNA quantum for a State in which a regional generating station is located, and is connected only to STU system or connected to both STU system and ISTS. Following are proposed under the draft first Amendment to the GNA Regulations:

- a. To address the squatting of connectivity issues:
 - For Renewable Power Park Developer

 Provision to provide the documents
 of (a) Authorisation by the Central
 Government or the State Government,
 as applicable; and (b) proof of
 Ownership or lease rights or land use
 rights for 50% of the land required for
 the capacity for which Connectivity is

- sought; and (c) Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity.
- ii. For Renewable Power Project Provisions to provide the documents pertaining to LOA/ PPA or proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought and Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity.
- iii. Financial closure REGS, ESS or Renewable power park developer to which final grant of connectivity has been issued, shall have to achieve the financial closure for the capacity of such Connectivity, (a) within a period of 12 months from the date of issuance of final grant of connectivity, if the start date of Connectivity is within 2 years from date of issuance of final grant of connectivity or (b) a period equivalent to 50% time period between issue of final grant of Connectivity and start date of Connectivity, if the start date of Connectivity is more than 2 years from date of issuance of final grant of connectivity.

If the Connectivity grantee fails to achieve the financial closure within the stipulated time as per this regulation or fails to submit the copy of financial closure as per first proviso to this regulation Connectivity shall be revoked and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of the Regulation 24 under this Regulations.



- iv. Revocation of Connectivity -Connectivity shall be revoked for the corresponding capacity
- if Connectivity grantee fails to achieve COD either in full or in parts on or before:
- For LOA/PPA Mode-scheduled date of commercial operation of the generation project
- For Land mode six months after the scheduled date of commercial operation
- if LOA or PPA on basis of which Connectivity was granted, is terminated prior to the COD of the project.
- For Renewable Power Park developer if the generating station(s) within the
 Power park fails to achieve COD on or
 before
- scheduled date of commercial operation of the generation project as per LOA or PPA as extended or delayed commissioning permitted
- six months after the scheduled date of commercial operation for generating station(s) being set up without LOA or PPA
 - In case of revocation of Connectivity, Conn-BG-1, Conn-BG2 and Conn-BG3 shall be dealt with in terms of regulation 24 of these regulations.
- b. For a host State in which a regional generating station is located, and is connected only to STU system or connected to both STU system and ISTS, the GNA quantum mentioned in Annexure-I to the GNA regulation shall be reduced by

- the GNA quantum calculated based on the methodology specified in Annexure-II under the proposed first amendment in GNA Regulations.
- c. An injecting entity which is granted Connectivity to intra-State transmission system shall be eligible to seek GNA for purpose of injection into ISTS. In case of relinquishment of GNA granted to such entity shall be treated in terms of Regulation 24.
- d. Eligibility to apply for ${\rm GNA_{RE}}$ and ${\rm T\text{-}GNA_{RE}}$ for drawl of power from RE resources only:
- Distribution licensee or a Bulk Consumer seeking to connect to ISTS directly, shall be eligible to apply for GNA_{RE} to draw power only from renewable sources.
- Distribution licensee or a Bulk Consumer directly connected to ISTS, shall be eligible to apply for T-GNA_{RE} to draw power only from renewable sources.
- e. Conn-BGs requirement from entities covered under the clause (iii) of the Regulation 17.1 (bulk consumer) and treatment of such BGs.
- f. An entity covered under Clauses (i) to (v) of Regulation 17.1, GNA once granted can be relinquished, in full or in parts, with a notice of one year to the Nodal Agency, along with a fee of fifty lac rupees (which will be adjusted from the relinquishment charges.
- g. Conn-BG1 and Conn-BG3 shall be encashed corresponding to the relinquished quantum as relinquishment charges for the entity covered under clause (iii) of Regulation 17.1 of these regulations, if GNA is relinquished prior to date of effectiveness of GNA.



- h. Relinquishment charges shall be paid one month prior to effective date of relinquishment failing which relinquishment shall not be effective
- 4. Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2023
 - a. The draft Second Amendment to the Sharing Regulations has been published on 17.03.2023 specifically to cover the treatment of transmission charges in mismatch cases.
 - b. An inter-State transmission licensee shall be paid 20% of Yearly Transmission Charges(YTC) of its inter-State transmission system for a period of six (6) months from date of deemed COD or till commencement of actual power flow, whichever is earlier and in case actual power flow does not commence within a period of 6 months from date of deemed COD it shall be paid 100% of YTC of its inter-State transmission system from seventh (7th) month till commencement of actual power flow.
 - c. Payment of 20% YTC has been proposed as it is considered sufficient to meet basic obligations of part of debt servicing and operation & maintenance (including employee costs) of an inter-State transmission licensee, whose deemed COD has been approved or declared.
 - d. Liabilities of defaulting transmission licensee:
 - i. In case the inter-State Transmission Licensee is responsible for the delay

(for any reason including the reason attributable to Force Majeure events) in commencement of power flow in the inter-State transmission system of another inter-State transmission licensee which has achieved deemed COD, inter-State transmission licensee of the delayed inter-State transmission system shall pay 20% of YTC of its transmission system OR 20% of YTC of the transmission system which has achieved deemed COD, whichever is lower, till its delayed inter-State transmission system achieves COD.

ii. It is also proposed that first year of the contract shall start from the date when such transmission licensee starts receiving 100% of YTC under sub-clause (b) of this Clause or under Regulation 5 to 8 of these regulations.

Important Orders issued under various Regulations

Indian Electricity Grid Code Regulations, 2010

The Commission in exercise of powers under clause (h) of subsection (1) of Section 79 read with clause (g) of sub-section (2) of Section 178 of the Act has notified the IEGC and laid down the rules, guidelines and standards to be followed by various persons and participants in the system to plan, develop, maintain and operate the power system, in the most secure, reliable, economic and efficient manner, while facilitating healthy competition in the generation and supply of electricity.

During the period 2022-23, the Commission disposed petitions for involving shifting of control area, interconnection of STU-CTU system as per the provisions of IEGC. The petitions disposed off included Petition No. 380/MP/2019 & 334/MP/2019 vide order 01.09.2022, Petition



No. 630/MP/2020 ivde Order dated 25.07.2022, Petition No. 278/MP/2018.

Grant of Connectivity, Long Term Access and Medium-Term Open Access in inter-state transmission

Open Access is one of the cornerstones of the Electricity Act, 2003. The Commission has been entrusted with the functions to facilitate open access to inter-state transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-state transmission and related matters) Regulations. 2009 and Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008, which facilitate long term access, medium term open access and short term access to inter-state transmission system.

During the period 2022-23, the Commission disposed several petitions for grant of Open Access in inter-state transmission system including 303/MP/2018, 304/MP/2018, 339/MP/2018 vide order dated 07.12.2022, Petition No 103/MP/2022 vide order 08.06.2022, Petition No. 70/MP/2018 vide order dated 03.08.2022, and Petition No. 583/MP/2020 vide order dated 29.08.2022.

Sharing of Inter State Transmission Charges and Losses

The Commission has been vested with the power to make regulations in terms of clause (h) of subsection 2 of section 178 read with Section 79 of the Act to regulate inter-state transmission system of electricity and to determine tariff for inter-State transmission of electricity. The Commission, in exercise of the powers under Section 178 had notified the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020.

During the period 2022-23, the Commission has disposed several petitions as per Sharing Regulation including Petition No. 246/MP/2018 vide order dated 21.04.2022, Petition No. 525/MP/2020 vide order dated 23.05.2022

Transmission Licensee

Section 14 of the Electricity Act, 2003 provides the appropriate Commission may, on an application made to it under section 15, grant a licence to any person- (a) to transmit electricity as a transmission licensee; or (b) to distribute electricity as a distribution licensee; or (c) to undertake trading in electricity as an electricity trade.

The Commission vide orders during 2022-23 granted transmission license to Powergrid Sikar Transmission Limited vide order dated 27.05.2022 in Petition No. 48/TL/2022, POWERGRID Aligarh Sikar Transmission Limited vide order dated 28.05.2022 in Petition No. 50/TL/2022, Karur Transmission Limited vide Order dated 16.06.2022 102/TL/2022, Khavda-Bhuj in Petition No. Transmission Limited vide Order dated 16.06.2022 in Petition No. 107/TL/2022, Kallam Transmission Limited vide Order dated 18.07.2022 in Petition No. 30/TL/2022, Gadag Transmission Limited vide Order dated 18.07.2022 in Petition No. 105/ TL/2022, Nangalbibra - Bongaigaon Transmission Limited vide Order dated 28.07.2022 in Petition No. 33/TL/2022, Rajgarh Transmission Limited (RTL) vide Order dated 13.09.2022 in Petition No. 171/TL/2022, Khetri-Narela Transmission Limited vide Order dated 26.09.2022 in Petition No. 149/ TL/2022, , Power Grid Bhadla Transmission Limited vide Order dated 25.11.2022 in Petition No. 221/ TL/2022, POWERGRID Neemuch Transmission System Limited vide Order dated 27.12.2022 in Petition No. 247/TL/2022, Khandukhal Rampura Transmission Limited vide Order dated 27.01.2023 in Petition No. 323/TL/2022, POWERGRID ER NER Transmission Limited vide Order dated 04.02.2023 in Petition No. 316/TL/2022 and Gadag II-A



Transmission Limited vide Order dated 26.02.2023 in Petition No. 351/TL/2022 for implementation of transmission projects in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" under Section 63 of the Act and to POWERGRID Bikaner Transmission System Limited vide Order dated 21.11.2022 in Petition No. 137/TL/2022, Warora Kurnool Transmission Limited vide Order dated 13.09.2022 in Petition 145/TL/2022, POWERGRID Southern Interconnector Transmission System Limited vide Order dated 18.07.2022 in Petition No. 69/ TL/2022 under Regulated Tariff Mechanism (RTM).

Deviation Settlement Regulations

In exercise of the powers conferred under Section 178 read with clauses (c) and (h) of sub-section (1) of Section 79 of the Electricity Act, 2003 (36 of 2003) the CERC notified the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022.

During the year the Commission disposed of Petition No. 16/SM/2022 through order dated 26.12.2022 and Petition No. 1/SM/2023 through order dated 06.02.2023.

Renewable Energy

RE Tariff Order for FY 2022-23

The Commission vide its Order dated 07.11.2022 in Petition No. 14/SM/2022 has determined the Levellised Generic Tariff for FY 2022-23 for the following RE Technologies under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020:

- a. Small Hydro Projects
- b. Biomass Power Projects with Rankine Cycle technology
- c. Non-fossil fuel-based co-generation Project
- d. Biomass Gasifier based Power Projects
- e. Biogas based Power Projects

Following changes have been made in thes Order (FY 2022-23) as compared to previous Order (FY 2021-22)

Useful Life of Projects

Technologies	RE Tariff FY 2021-22	RE Tariff FY 2022-23
Small hydro project	40 Years	40 Years
Biomass power project with Rankine cycle technology	25 Years	25 Years
Non-fossil fuel based co-generation project	25 Years	25 Years
Biomass gasifier based pow- er project	25 Years	25 Years
Biogas based power project	25 Years	25 Years

Financial Principles

Particulars	Generic Tariff Order for FY 2021-22	Generic Tariff Order for FY 2022-23
Debt Equity Ratio	70:30	70:30
Loan Tenure	15 years	15 years
Interest Rate	SBI MCLR (one year tenor) plus200basis points.9%	SBI MCLR (one year tenor) plus 200basis points. 9.12%



Depreciation	4.67% for first 15 years and remain-	4.67% for first 15 years and
	ing depreciation shall be spread during remaining useful life of the project	r e m a i n i n g depreciation shall be spread during remaining useful life of the project
Return on Equity	14% grossed up by the latest available notified Minimum Alternate Tax (MAT) rate for the first 20 years of the Tariff Period and by the latest available notified Corporate Tax rate for the remaining Tariff Period.	14% grossed up by the latest available notified M i n i m u m Alternate Tax (MAT) rate for the first 20 years of the Tariff Period and by the latest available notified Corporate Tax rate for the remaining Tariff Period.
Interest on Working Capital	SBI MCLR (one year tenor) plus 350 basis points. 10.50%	SBI MCLR (one year tenor) plus 350 basis points. 10.62%
Working Capital Requirement Fuel Costs O&M Expenses Receivables Maint nance Spares	 4 months 1 Month 45 days 15% of O&M Expenses 	 4 months 1 Month 45 days 15% of O&M Expenses
O&M escalation rate	3.84%per annum over the Tariff Period	3.84%per annum over the Tariff Period
Corporate Tax Rate	34.94%	34.94%

A. Technology Specific Parameters I. Small Hydro Projects

Particulars	FY 2021-22	FY 2022-23
Capital Cost (Rs. Lakh/MW) HP, UK, WB, UT JKL & NE States • Below 5 MW • 5MW to 25 MW Other States • Below 5 MW • 5 MW	 Rs. 1100 Lakh /MW Rs. 1100 Lakh /MW Rs. 780 Lakh / MW Rs. 900 Lakh / MW 	 Rs. 1100 Lakh /MW Rs. 1100 Lakh /MW Rs. 780 Lakh /MW Rs. 900 Lakh /MW
• HP, UK, WB, UT JKL & NE States • Other States	45% 30%	45% 30%
O&M (Rs. Lakh/MW) HP, UK, WB, UT JKL & NE States • Below 5 MW • 5MW to 25 MW Other States • Below 5 MW • 5 MW to 25 MW	 Rs. 43.38 Lakh /MW Rs. 32.54 Lakh /MW Rs. 34.95 Lakh /MW Rs. 25.31 Lakh /MW 	 Rs. 45.05 Lakh /MW Rs. 33.79 Lakh /MW Rs. 36.29 Lakh /MW Rs. 26.28 Lakh /MW
Auxiliary Consumption	1%	1%

II. Biomass based Rankine Cycle Projects

Particulars	FY 2021-22	FY 2022-23
Capital Cost –		
Project [other than rice straw and juliflora	Rs. 559	Rs. 559
(plantation) based project] with WCC	Rs. 600 Lakh/MW	Rs. 600 Lakh/MW
Project [other than rice straw and juliflora	Rs. 611 Lakh/MW	Rs. 611 Lakh/MW
(plantation) based project] with ACC	Rs. 652 Lakh/MW	Rs. 652
For rice straw and juliflora (plantation) based project] with WCC		
For rice straw and juliflora (plantation) based project] with ACC		



Auxiliary Consumption – For WCC (during first year) For WCC (From 2nd year onwards)	For WCC -10%For ACC-12%	 For WCC 10% For ACC- 12%
For ACC (during first year)For ACC (From 2nd year onwards)		
PLF During Stabilisation During first year after Stabilisation - 70% From 2nd year onwards – 80%	80%	80%
Station Heat Rate (kCal/kWh) Travelling grate boilers AFBC boilers	4 2 0 0 kCal/ kWh4 1 2 5 kCal/ kWh	4200 kCal/ kWh4125 kCal/ kWh
Gross Calorific Value	• 3 1 0 0 kCal/ kg	■ 3100 kCal/ kg
O&M	Rs. 48.20 lakh per MW	Rs. 50.05 lakh per MW
Fuel Cost Escalation	5%	5%

III. Non-fossil fuel based co-generation Projects

		_
Particulars	FY 2021-22	FY 2022-23
Capital Cost	Rs. 492 Lakh/MW	Rs. 492 Lakh/ MW
Auxiliary Consumption	8.5%	8.5%
PLF Other States TN and Maharashtra UP & AP	• 53% • 60% • 45%	53%60%45%
Station Heat Rate (kCal/kWh)	3600 kCal/ kWh	3600 kCal/ kWh
Gross Calorific Value	2250 kCal/ kg	2250 kCal/ kg
O&M	Rs. 25.46 lakh per MW	Rs. 26.44 lakh per MW

IV. Biomass Gasifier Power Plants

Particulars FY 2021-22 FY 2022-23

Capital Cost without Subsidy with Subsidy	Rs. 593 Lakh/ MW Rs. 443 Lakh/ MW	Rs. 593 Lakh/MW Rs. 443 Lakh/MW	
Auxiliary Consumption	10%	10%	
PLF	85%	85%	
Specific Fuel Consumption	1.25 kg of sub- strate mix per kWh	1.25 kg of substrate mix per kWh	
O&M	Rs. 63.36 lakh per MW	Rs. 66.11 lakh per MW	

V. Biogas Power Plants

Particulars	FY 2021-22	FY 2022-23
Capital Cost without Subsidy with Subsidy	Rs. 1186 Lakh/MW Rs. 886 Lakh/ MW	Rs. 1186 Lakh/MW Rs. 886 Lakh/MW
Auxiliary Consumption	12%	12%
PLF	90%	90%
Specific Fuel Consumption	3 kg of substrate mix per kWh	3 kg of substrate mix per kWh
O&M	Rs. 63.66 lakh per MW	Rs. 66.11 lakh per MW
Fuel Cost	Rs. 1493.10/ MT	Rs. 1567.176/ MT
Fuel Price Escalation Rate	5%	5%

The details of generic tariff for FY 2022-23 as determined by the Commission are at **Annexure-IX-A**

Other Activities during 2022- 23

Implementation & Encouragement of Official Language

During the year 2022-23, Central Electricity Regulatory Commission undertook several activities for implementation, promotion and



encouragement of Official Language. An Official Language Implementation Committee has been constituted at the Divisional Level in CERC, which reviews and discusses over the progressive use of official language in the office every quarter. Hon'ble Chairperson, CERC has been nominated as member of Hindi Advisory Committee constituted under the Chairmanship of Honourable Minister of Power. The functions of this Committee is related to the progressive use of Hindi Language in office work and shall also includes advising Ministry of Power on issues covered under the framework of Official Language Policy framed by the Government of India.

'Hindi Pakhwada' was held during the year from 1st September to 14th September in order to encourage all the officers and employees towards the progressive use of Official Language wherein various competitions such as Hindi Essay Competition, Noting and Drafting in Hindi and knowledge of Hindi Translation were organised.

In-House Hindi Magazine "Saudamini"

The Commission publishes every quarter an in-house magazine named "Saudamini" in Hindi. The magazine briefly reports about the seminars / workshops / meetings / training programs held in the Commission during the period. Additionally, prize winning entries (viz. essays, articles, poems etc.) of various competitions held during 'Hindi Pakhwada' are also published along with photographs of the winners. In the direction of promotion and propagation of Official Language Hindi, the Commission decided to publish annual issue instead of quarterly issue of Saudamini and its first issue for the year 2021-22 was published as an annual magazine during the year.

Swachch Bharat Abhiyan

Various activities in connection with "Swach Bharat Abhiyan" were organized during FY 2022-23. All the Staff of the Commission were encouraged to keep the working premises neat and in order. The officers/staff have shown immense interest in keeping the premises clean. A cleanliness campaign in CERC premises was also carried out which was aimed at better organization of records, upkeep of work place environment etc.

Audit Paras

During the year under report, no paras related to CERC were included in the report of the CAG of India.

Vigilance Matters

No vigilance cases were either contemplated or pending against any individual in CERC.

Annual Day

CERC observed its 24th Annual Day on 24th July, 2022. On this auspicious day,all the officers and employees of CERC attended the ceremony wherein the Hon'ble Chairperson addressed the Commission and officers/employees of CERC. The staff of CERC were benefitted with valuable

The staff of CERC were benefitted with valuable views and experiences related to the best practices adopted in the field of Regulation. A renowned poet was also invited on this occasion.

E-Court

As a proactive measure towards strengthening the system with efficient, economical and effective mode for access of information, the Commission launched its e-Court Project named SAUDAMINI (System for Adjudication Using Digital Access & Management of Information through Network Integration) earlier known as CCMAS (Court Case Management Automation System). The webbased e-filing and e-Pleading module is successfully running since April 2016 through which users can file their petitions/replies/rejoinders/other documents online and can track/view the status



of their petitions. It offers quick and easy access to CERC's legal system.

SAUDAMINI Case Management Information System (CMIS) module having features such as\ Dashboards, Cause List Generation, Report Generation, Advance search, e-Library etc are also functional and is being extensively used by officers and staff of CERC. E-Hearing module of the SAUDAMINI project which enables the Commission to hear the cases through softcopies of the petitions is also functional since June 2017.

As a further initiative towards leveraging technology for automation of organization's processes and for ease of stakeholders e-Regulation module of the SAUDAMINI project which enables the stakeholders for online submission of objections/comments/suggestions on CERC Draft Regulations/Staff papers etc. was also functional w.e.f 24th July 2019.

The SAUDAMINI e-Monitoring (Trading Licensee) module which enables NLDC, Trading Licensees and Power Exchanges to submit their Regulatory Compliance information through this was launched on 24th July 2020 followed by SAUDAMINI e-Assets module in the year 2021.

The CERC e-Court system is expected to enable the Commission to develop an integrated, flexible and dynamic database, which is expected to facilitate the Commission to take decisions using various data analytic tools.

Moreover, to further strengthen its digital backened, CERC developed an Artificial Intelligence Based Regulatory Expert System tool (REST) consisting of AI Based searching, automatic data extraction, document creation and data visualization tool.

FOR, FOIR, SAFIR

The Forum of Regulators (FOR) has been constituted by Central Government through the

Ministry of Power's (MOP) notification dated 52 16th February, 2005 in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. Amongst other objectives, the primary objective of FOR is harmonization of regulations in the power sector framed by the CERC, SERCs and JERCs. FOR also provides recommendations to the Government on various issues after detailed examination during the various meetings of the FOR. CERC provides secretariat service to FOR.

Nine meetings of Forum of Regulators were held during 2022-23 in which various prominent issues were discussed.

- a) 79th Meeting of the Forum of Regulators held on 22nd April, 2022 via video conferencing
- b) 80th Meeting of the Forum of Regulators held on 27th May, 2022 via video conferencing
- c) 81st Meeting of the Forum of Regulators held at CERC, New Delhi on 8th July, 2022.
- d) Special Forum of Regulators Meeting held on 29th August & 30th August 2022 via video conferencing.
- e) 82nd Meeting of the Forum of Regulators held at Vishakhapatnam, Andhra Pradesh on 16th September, 2022
- f) Special Forum of Regulators Meeting held on 28th October 2022 via video conferencing
- g) 83rd Meeting of the Forum of Regulators held at Chandigarh on 18th November, 2022
- h) Special Forum of Regulators Meeting



- held on 5th December 2022 via video conferencing
- i) 84th Meeting of the Forum of Regulators held at Gandhinagar, Gujarat on 3rd February, 2023

The FOR, during this year, prepared "Model Regulation on Methodology for calculation of Open Access charges and Banking charges for Green Energy Open Access Consumers", "Model Regulations on verification of status of Generating Plants and Captive Users" and "Model Regulations for Multi Year Distribution Tariff"

During 2022-23, FOR also completed studies on "Developing Model Regulations on Methodology for Calculation of Open Access Charges and Banking Charges for Green Energy Open Access Consumers", "Model Guidelines for Management of RE Curtailment", "Regulatory Framework for Energy Storage and Electric Vehicles" and "Developing Model Regulations for Import of Power from Captive Generators Using Open Access".

FOR conducted the following capacity building programs on various issues of power sector:

- a) Two days online training program on "Protection of Consumer Interest" for officers of CGRF and Ombudsman during 03rd -4th November, 2022.
- b) 16th Capacity Building Program for Officers of SERCs on "Regulatory Perspectives on Network, Renewable Energy and Market Development" during 3rd -4th February, 2023 at IITK Noida Outreach Centre and during 7th – 9th February, 2023 at Melbourne, Australia.
- c) A study tour on Financial Derivatives and Battery Energy Storage System by United States Energy Association (USEA) as a part of USAID's bilateral program

with the Government of India, SAREP in partnership with USAID/Washington's Energy Utility Partnership Program (EUPP) to Brussels and Oslo for Chairpersons of State Electricity Regulatory Commissions was organized in two phases, first during 10th – 19th June, 2022 and second phase during 3rd – 13th November, 2022.

CERC provides secretariat services to the Forum of Indian Regulators (FOIR). FOIR is conceived as a platform for sharing of experiences by the regulatory authorities of various sectors in India. FOIR consists of not only Chairpersons but also Members of Electricity Regulatory Commissions and other Regulatory Authorities like Real Estate Regulatory Authority (RERA) of Punjab, Food Safety & Standards Authority of India (FSSAI), Airports Economic Regulatory Authority of India (AERA), Competition Commission of India (CCI), Insolvency and Bankruptcy Board (IBBI), Petroleum and Natural Gas Regulatory Board (PNGRB), Tariff Authority For Major Ports (TAMP), Telecom Regulatory Authority of India (TRAI) etc. During the year, FOIR has engaged Indian Institute of Corporate Affairs on retainership basis for conducting various capacity building programs and other activities of FOIR and entered into an MOU for this purpose. Under this partnership, a capacity building program for the officers, a colloquium for the Central sector regulators and a Conference for all the members were conducted. Currently, Chairperson of Airports Economic Regulatory Authority of India is the Chairperson of FOIR.

CERC provides secretariat services to South Asia Forum for Infrastructure Regulation (SAFIR). SAFIR is an international forum established in 1999 as a network of infrastructure regulators of the region (comprising Bangladesh, Bhutan, India, Nepal, Pakistan and Sri Lanka) and, connected international institutions and individuals that are



active in the field. There are four categories of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory Bodies. Its objectives are to stimulate research, provide a databank relating to regulatory reform processes and experiences, undertake beneficial exchange of knowledge and expertise and set the trend of rapid implementation of global best practices. Currently, Chairperson of Electricity Regulatory Authority of Bhutan is the Chairperson of SAFIR. In the year 2022-23, SAFIR in collaboration with SAREP/USAID organized the

Annual Infrastructure Conference on "Deepening Cross Border Electricity Trade and Regional Electricity Market Development for Sustainable Energy in the South Asia Region" on 2nd & 3rd March 2023 at the Hotel Le Meridien, New Delhi, India. The 28th Steering Committee Meeting (SCM) and 23rd Executive Committee meeting (ECM) of SAFIR were held on 08th June 2022 while the 24th Executive Committee meeting (ECM) was held on 22nd July 2022 through virtual mode.

7.

Outcome of
Regulatory Processes
in terms of Benefits
to Consumers and
Development of the
Sector



Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

- Secure Grid Operation: Continued efforts towards grid discipline resulted in better grid frequency and resultant grid operation. This has the potential of improving the quality of supply for consumers.
- II. Market Monitoring: Short term market prices have been stable. The short-term transactions touched the mark of 194.35 BU, with a increase of 7.6 BU over the last year. The average day ahead price per unit on Power Exchanges stabilized at Rs 6.25.

Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below.

- I. Grid Discipline
 - a. Continued efforts at ensuring discipline in grid operation through notification for implementation of CERC (Deviation Settlement and Related Matters) Regulations, 2022 from 06.12.2022. The initiatives focused on ensuring that the regional entities follow their schedule averse to deviation from the schedule. The Commission also issued two suo motu orders dated 26.12.2022 and 06.02.2023 on the DSM aspect with a view to provide stability to the grid

II. Market Development

- a. Through the introduction of SRAS and TRAS under the CERC (Ancillary Service) Regulations, 2022, the Commission focuses on facilitating complementary market mechanism for grid security, handling load & variation in RE generation.
- b. Procedure for Short Term Open Access in inter-State Transmission System through National Open Access Registry (NOAR): The procedure was developed by NLDC under Regulation 4 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fifth Amendment) Regulations, 2018 and was submitted to the Commission for approval. The Commission after suitable modifications approved the procedure. The procedure would help in streamlining the process for grant of open access to the transmission network to the eligible entities.
- c. Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform, 2022: The guidelines developed by the Commission would provide the necessary framework for the establishment and operation of the OTC platform for facilitating the sale and purchase of electricity in the country.
- d. Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022: Through the amendment the Commission removed the floor price for the ESCerts being traded in the market.

8.
Notifications
issued during
2022-23



Notifications Issued During 2022-23

SI. No.	Notifications No.	Gazette Dated	Regulations
1	NoL-7/105(121)/2007-CERC	01.04.2022	"Procedure for Short Term Open Access in inter-State Transmission System through National Open Access Registry (NOAR)" under Regulation 4 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fifth Amendment) Regulations, 2018.
2	No. L-1/257/2020/(PMR-3)/ CERC (Gazette No. 267)	19.05.2022	Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter (OTC) Platform, 2022
3	No L-1/153/2019/CERC	20.05.2022	"Detailed Procedure for calculations of specific metrics for Key Performance Indicators" under Regulation 32 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019
4	No. RA-14026(11)/1/2022-CERC (Gazette No. 272)	24.05.2022	Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.
5	No. L-1/261/2021/CERC (Gazette No. 364)	19.07.2022	Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
6	No. L-1/97/2016 (Gazette No. 690)	22.12.2022	Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022.
7	F. No.L-1/250/2019CERC (Gazette No. 149)	01.03.2023	Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023.

9. Agenda for 2023-24



Agenda for the year 2023-24

- I. Revamping the Indian Electricity Grid Code, 2010 to align with the changing requirements of power system.
- II. Terms and Conditions of Tariff for generation and transmission for the new control period 2024-29.
- III. Renewable Energy (RE) Tariff Regulations for the new control period 2024-27.

- IV. Review of norms of escalation indices for competitive bidding projects.
- V. Amendments to the regulations on Sharing of inter-State Transmission Charges and Losses consequent GNA Regulations and other developemts.
- VI. Discussion on Power Market Development, including market coupling.

10. Annual Statement of Accounts



ANNUAL STATEMENT OF ACCOUNTS

During the year 2022-23, Rs. 135.00 Crore (previous year Rs. 67.00 Crore) were released from 'CERC Fund' (maintained under the Public Account of India) by Ministry of Power. Out of this, a sum of Rs. 73.47 Crore (previous year Rs. 268.00 Crore) was utilized during the year, leaving an unspent balance of Rs. 61.53 Crore at the end of year.

Unspent balance of Rs. 4.00 Crore of 2021-22 (previous year Rs. 40.00 Crore) which was carried forward to 2022-23 and an amount of Rs. 170.10 Crore(previous year Rs. Nil_Crore) received by CERC on account of fee/other receipts including interest earned during 2022-23 was remitted to Ministry of Power for placing the same in the CERC Fund. The details are placed at **Annexure-XI**.

11. Human Resources of the Commission



Human Resources of the Commission

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system

and other related skills. In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

Working Strength as on 31-03-2023

S.No.	Designation	Sanction Strength	Working Strength	Vacant
1	Secretary	1	1	0
2	Chief	4	4	0
3	Joint Chief	9	8	1
4	Deputy Chief	21	9	12
5	IFA	1	0	1
6	Sr PPS	1	1	0
7	Assistant Secretary	2	2	0
8	Assistant Chief	28	20	8
9	Bench Officer	2	2	0
10	PPS	4	1	3
11	PAO	1	1	0
12	SAO	2	2	0
13	PS	5	4	1
14	Assistant	16	9	7
15	PA	2	1	1
16	Jr. Hindi Translator	1	1	0
17	Stenographer	1	0	1
18	Hindi Typist	1	0	1
19	RCTO	1	1	0
20	Driver	4	4	0
21	Senior Peon	2	2	0
22	MTS	2	2	0
	Total	111	75	36

Officer Joined on deputation terms during the year 2022-2023 in CERC

SI No.	Name of Post(s)	No. of Post(s) filled
1	Chief	1
2	Joint Chief	1
3	Deputy Chief	1
4	Assistant Chief	4
5	Bench Officer	1
6	Assistant	2
Total		10

12. Right to Information Act, 2005



Right to Information Act, 2005

The Central Electricity Regulatory Commission (CERC) is a public authority under the Right to Information Act, 2005. As per mandate of the Act, CERC has one Central Public Information Officer and one Appellate Authority. It receives online RTI applications through RTI portal as well as physical applications from the applicants directly. RTI applications are also received on transfer from other public authorities under Section 6(3) of the RTI Act, 2005. The RTI applications are examined

in consultation with concerned Divisions in CERC and required information is furnished to the applicants. RTI applications not concerning CERC are transferred to other public authorities under Section 6(3) of the RTI Act, 2005. During the financial year 2022-23 (1 st April 2022 to 31 st March 2023), 284 applications were received and 280 disposed of. In addition, 40 First Appeals under the RTI Act, 2005 were received out of which 37 First appeals were disposed of during the above period.

13. Annexures



Annexure I

DETAILED STATEMENT OF PETITIONS DISPOSED BY COMMISSION FOR 2022-23

Sl. No	Petition Number	Petition Type	Disposed On
1	209/TT/2021	Transmission Tariff	19/09/2022
2	398/GT/2020	Generation Tariff	31/03/2023
3	487/GT/2020	Generation Tariff	31/03/2023
4	370/GT/2019	Generation Tariff	31/03/2023
5	83/TT/2022	Transmission Tariff	31/03/2023
6	3/SM/2023	Suo motu	27/03/2023
7	392/GT/2020	Generation Tariff	29/03/2023
8	442/GT/2020	Generation Tariff	29/03/2023
9	237/MP/2022	Miscellaneous Petitions	28/03/2023
10	236/MP/2022	Miscellaneous Petitions	28/03/2023
11	231/MP/2022	Miscellaneous Petitions	28/03/2023
12	238/MP/2022	Miscellaneous Petitions	28/03/2023
13	214/MP/2022	Miscellaneous Petitions	28/03/2023
14	244/MP/2022	Miscellaneous Petitions	28/03/2023
15	239/MP/2022	Miscellaneous Petitions	28/03/2023
16	199/MP/2022	Miscellaneous Petitions	28/03/2023
17	232/MP/2022	Miscellaneous Petitions	28/03/2023
18	200/MP/2022	Miscellaneous Petitions	28/03/2023
19	198/MP/2022	Miscellaneous Petitions	28/03/2023
20	180/MP/2022	Miscellaneous Petitions	28/03/2023
21	78/TT/2021	Transmission Tariff	27/03/2023
22	203/MP/2020	Miscellaneous Petitions	27/03/2023
23	178/MP/2020	Miscellaneous Petitions	25/03/2023
24	43/AT/2023	Adoption Tariff	26/03/2023
25	40/RP/2022 in 192/GT/2020	Review Petition	21/03/2023
26	300/TT/2022	Transmission Tariff	20/03/2023
27	202/MP/2020	Miscellaneous Petitions	20/03/2023



Sl. No	Petition Number	Petition Type	Disposed On
28	11/RP/2022 in 401/GT/2020	Review Petition	17/03/2023
29	50/RP/2022 in 482/TT/2020	Review Petition	16/03/2023
30	84/MP/2021	Miscellaneous Petitions	18/03/2023
31	123/MP/2021	Miscellaneous Petitions	16/03/2023
32	29/MP/2023	Miscellaneous Petitions	16/03/2023
33	572/GT/2020	Generation Tariff	16/03/2023
34	256/MP/2021	Miscellaneous Petitions	14/03/2023
35	275/MP/2021	Miscellaneous Petitions	14/03/2023
36	274/MP/2021	Miscellaneous Petitions	14/03/2023
37	110/GT/2020	Generation Tariff	15/03/2023
38	571/GT/2020	Generation Tariff	14/03/2023
39	333/MP/2019	Miscellaneous Petitions	11/03/2023
40	732/TT/2020	Transmission Tariff	10/03/2023
41	115/MP/2022	Miscellaneous Petitions	07/03/2023
42	114/MP/2022	Miscellaneous Petitions	07/03/2023
43	10/MP/2023	Miscellaneous Petitions	10/03/2023
44	385/GT/2020	Generation Tariff	10/03/2023
45	245/AT/2022	Adoption Tariff	08/03/2023
46	175/MP/2021	Miscellaneous Petitions	07/03/2023
47	69/MP/2023	Miscellaneous Petitions	06/03/2023
48	423/GT/2020	Generation Tariff	04/03/2023
49	538/MP/2020	Miscellaneous Petitions	02/03/2023
50	6/TT/2020	Transmission Tariff	24/02/2023
51	164/TT/2022	Transmission Tariff	21/02/2023
52	50/MP/2023	Miscellaneous Petitions	13/02/2023
53	271/TT/2022	Transmission Tariff	22/02/2023
54	7/TT/2021	Transmission Tariff	21/02/2023
55	173/TT/2021	Transmission Tariff	22/02/2023



Sl. No	Petition Number	Petition Type	Disposed On
56	281/MP/2022	Miscellaneous Petitions	24/02/2023
57	358/MP/2022	Miscellaneous Petitions	24/02/2023
58	355/MP/2022	Miscellaneous Petitions	24/02/2023
59	292/GT/2020	Generation Tariff	22/02/2023
60	566/GT/2020	Generation Tariff	28/02/2023
61	537/MP/2020	Miscellaneous Petitions	28/02/2023
62	368/GT/2020	Generation Tariff	28/02/2023
63	533/MP/2020	Miscellaneous Petitions	27/02/2023
64	351/TL/2022	Transmission Licence	26/02/2023
65	531/MP/2020	Miscellaneous Petitions	27/02/2023
66	226/MP/2022	Miscellaneous Petitions	27/02/2023
67	164/MP/2021	Miscellaneous Petitions	25/02/2023
68	248/MP/2021	Miscellaneous Petitions	24/02/2023
69	242/TT/2021	Transmission Tariff	16/02/2023
70	577/GT/2020	Generation Tariff	17/02/2023
71	2/SM/2023	Suo motu	14/02/2023
72	254/AT/2022	Adoption Tariff	15/02/2023
73	453/MP/2019	Miscellaneous Petitions	15/02/2023
74	301/TT/2022	Transmission Tariff	15/02/2023
75	359/MP/2022	Miscellaneous Petitions	16/02/2023
76	365/TT/2018	Transmission Tariff	16/02/2023
77	578/GT/2020	Generation Tariff	16/02/2023
78	241/MP/2019	Miscellaneous Petitions	13/02/2023
79	229/GT/2020	Generation Tariff	13/02/2023
80	51/MP/2023	Miscellaneous Petitions	13/02/2023
81	28/RP/2022 in 253/GT/2020	Review Petition	13/02/2023
82	185/TT/2022	Transmission Tariff	09/02/2023
83	352/AT/2022	Adoption Tariff	09/02/2023



SI. No	Petition Number	Petition Type	Disposed On
84	255/TT/2021	Transmission Tariff	08/02/2023
85	720/MP/2020	Miscellaneous Petitions	08/02/2023
86	175/MP/2022	Miscellaneous Petitions	08/02/2023
87	238/MP/2021	Miscellaneous Petitions	08/02/2023
88	252/MP/2021	Miscellaneous Petitions	08/02/2023
89	394/GT/2020	Generation Tariff	07/02/2023
90	119/MP/2021	Miscellaneous Petitions	06/02/2023
91	275/TT/2022	Transmission Tariff	06/02/2023
92	1/SM/2023	Suo motu	06/02/2023
93	18/RP/2022 in 395/GT/2020	Review Petition	06/02/2023
94	166/TT/2022	Transmission Tariff	06/02/2023
95	316/TL/2022	Transmission Licence	04/02/2023
96	118/MP/2021	Miscellaneous Petitions	31/01/2023
97	343/MP/2019	Miscellaneous Petitions	28/01/2023
98	177/MP/2020	Miscellaneous Petitions	28/01/2023
99	172/TT/2021	Transmission Tariff	27/01/2023
100	323/TL/2022	Transmission Licence	27/01/2023
101	344/MP/2022	Miscellaneous Petitions	27/01/2023
102	75/TT/2021	Transmission Tariff	23/01/2023
103	670/TT/2020	Transmission Tariff	24/01/2023
104	718/MP/2020	Miscellaneous Petitions	23/01/2023
105	723/MP/2020	Miscellaneous Petitions	20/01/2023
106	722/MP/2020	Miscellaneous Petitions	20/01/2023
107	15/RP/2022 in 644/TT/2020	Review Petition	20/01/2023
108	402/GT/2020	Generation Tariff	20/01/2023
109	285/GT/2020	Generation Tariff	18/01/2023
110	27/RP/2022 in 145/TT/2018	Review Petition	16/01/2023
111	317/AT/2022	Adoption Tariff	16/01/2023
112	221/MP/2021	Miscellaneous Petitions	12/01/2023



Sl. No	Petition Number	Petition Type	Disposed On
113	155/MP/2019	Miscellaneous Petitions	13/01/2023
114	183/MP/2019	Miscellaneous Petitions	12/01/2023
115	322/AT/2022	Adoption Tariff	12/01/2023
116	13/RP/2022 in 660/TT/2020	Review Petition	12/01/2023
117	24/RP/2022 in 146/GT/2020	Review Petition	12/01/2023
118	261/MP/2021	Miscellaneous Petitions	11/01/2023
119	16/MP/2021	Miscellaneous Petitions	09/01/2023
120	473/TT/2020	Transmission Tariff	09/01/2023
121	179/MP/2020	Miscellaneous Petitions	09/01/2023
122	177/MP/2022	Miscellaneous Petitions	09/01/2023
123	37/TT/2021	Transmission Tariff	09/01/2023
124	13/TT/2022	Transmission Tariff	09/01/2023
125	21/RP/2022 in 240/GT/2020	Review Petition	09/01/2023
126	235/AT/2022	Adoption Tariff	08/01/2023
127	263/GT/2021	Generation Tariff	06/01/2023
128	19/RP/2022 in 296/GT/2020	Review Petition	05/01/2023
129	128/MP/2022	Miscellaneous Petitions	03/01/2023
130	376/RC/2022	Regulatory compliance	03/01/2023
131	112/TT/2021	Transmission Tariff	03/01/2023
132	16/RP/2022 in 108/GT/2020	Review Petition	20/12/2022
133	8/TT/2022	Transmission Tariff	30/12/2022
134	628/MP/2020	Miscellaneous Petitions	30/12/2022
135	491/MP/2020	Miscellaneous Petitions	30/12/2022
136	206/MP/2022	Miscellaneous Petitions	30/12/2022
137	261/MP/2020	Miscellaneous Petitions	30/12/2022
138	238/MP/2019	Miscellaneous Petitions	30/12/2022
139	237/MP/2019	Miscellaneous Petitions	30/12/2022
140	223/MP/2019	Miscellaneous Petitions	30/12/2022
141	222/MP/2019	Miscellaneous Petitions	30/12/2022



Sl. No	Petition Number	Petition Type	Disposed On
142	227/MP/2019	Miscellaneous Petitions	30/12/2022
143	286/MP/2019	Miscellaneous Petitions	30/12/2022
144	230/MP/2019	Miscellaneous Petitions	30/12/2022
145	229/MP/2019	Miscellaneous Petitions	30/12/2022
146	44/MP/2022	Miscellaneous Petitions	29/12/2022
147	16/SM/2022	Suo motu	26/12/2022
148	247/TL/2022	Transmission Licence	27/12/2022
149	705/TT/2020	Transmission Tariff	27/12/2022
150	364/MP/2019	Miscellaneous Petitions	23/12/2022
151	279/MP/2019	Miscellaneous Petitions	26/12/2022
152	17/SM/2022	Suo motu	28/12/2022
153	189/MP/2019	Miscellaneous Petitions	23/12/2022
154	285/TD/2022	Trading License Petition	26/12/2022
155	384/GT/2020	Generation Tariff	23/12/2022
156	350/MP/2022	Miscellaneous Petitions	23/12/2022
157	349/MP/2022	Miscellaneous Petitions	23/12/2022
158	22/TT/2022	Transmission Tariff	21/12/2022
159	12/SM/2022	Suo motu	19/12/2022
160	70/MP/2019	Miscellaneous Petitions	16/12/2022
161	728/MP/2020	Miscellaneous Petitions	15/12/2022
162	233/GT/2020	Generation Tariff	15/12/2022
163	291/MP/2019	Miscellaneous Petitions	15/12/2022
164	225/MP/2019	Miscellaneous Petitions	15/12/2022
165	206/MP/2019	Miscellaneous Petitions	15/12/2022
166	153/MP/2019	Miscellaneous Petitions	15/12/2022
167	492/MP/2020	Miscellaneous Petitions	15/12/2022
168	94/MP/2022	Miscellaneous Petitions	16/12/2022
169	361/MP/2022	Miscellaneous Petitions	16/12/2022
170	606/MP/2020	Miscellaneous Petitions	16/12/2022



Sl. No	Petition Number	Petition Type	Disposed On
171	711/TT/2020	Transmission Tariff	16/12/2022
172	48/RP/2022 in 673/TT/2020	Review Petition	16/12/2022
173	158/MP/2022	Miscellaneous Petitions	14/12/2022
174	15/SM/2022	Suo motu	09/12/2022
175	144/MP/2019	Miscellaneous Petitions	14/12/2022
176	10/TT/2022	Transmission Tariff	14/12/2022
177	203/TD/2022	Trading License Petition	14/12/2022
178	4/RP/2022 in 408/GT/2020	Review Petition	13/12/2022
179	346/MP/2022	Miscellaneous Petitions	06/12/2022
180	339/MP/2018	Miscellaneous Petitions	07/12/2022
181	304/MP/2018	Miscellaneous Petitions	07/12/2022
182	303/MP/2018	Miscellaneous Petitions	07/12/2022
183	278/MP/2018	Miscellaneous Petitions	07/12/2022
184	374/MP/2020	Miscellaneous Petitions	06/12/2022
185	248/AT/2022	Adoption Tariff	09/12/2022
186	320/TT/2020	Transmission Tariff	08/12/2022
187	23/RP/2022 in 451/GT/2020	Review Petition	06/12/2022
188	22/RP/2022 in 486/GT/2020	Review Petition	07/12/2022
189	19/TT/2022	Transmission Tariff	05/12/2022
190	169/TT/2020	Transmission Tariff	05/12/2022
191	36/TT/2021	Transmission Tariff	05/12/2022
192	76/MP/2022	Miscellaneous Petitions	05/12/2022
193	20/RP/2022 in 283/GT/2020	Review Petition	03/12/2022
194	67/MP/2022	Miscellaneous Petitions	30/11/2022
195	205/GT/2020	Generation Tariff	30/11/2022
196	471/MP/2019	Miscellaneous Petitions	30/11/2022
197	150/MP/2019	Miscellaneous Petitions	30/11/2022
198	294/MP/2018	Miscellaneous Petitions	30/11/2022
199	293/MP/2018	Miscellaneous Petitions	30/11/2022
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Sl. No	Petition Number	Petition Type	Disposed On
200	709/TT/2020	Transmission Tariff	30/11/2022
201	92/TT/2022	Transmission Tariff	30/11/2022
202	145/GT/2020	Generation Tariff	30/11/2022
203	247/MP/2021	Miscellaneous Petitions	30/11/2022
204	253/TT/2021	Transmission Tariff	30/11/2022
205	14/SM/2022	Suo motu	07/11/2022
206	191/GT/2020	Generation Tariff	28/11/2022
207	213/TD/2022	Trading License Petition	27/11/2022
208	12/MP/2019	Miscellaneous Petitions	25/11/2022
209	80/MP/2019	Miscellaneous Petitions	25/11/2022
210	52/MP/2019	Miscellaneous Petitions	25/11/2022
211	184/MP/2018	Miscellaneous Petitions	25/11/2022
212	191/MP/2018	Miscellaneous Petitions	25/11/2022
213	190/MP/2018	Miscellaneous Petitions	25/11/2022
214	185/MP/2018	Miscellaneous Petitions	25/11/2022
215	135/MP/2018	Miscellaneous Petitions	24/11/2022
216	424/MP/2019	Miscellaneous Petitions	24/11/2022
217	259/MP/2022	Miscellaneous Petitions	22/11/2022
218	110/MP/2019	Miscellaneous Petitions	22/11/2022
219	137/TL/2022	Transmission Licence	21/11/2022
220	188/MP/2018	Miscellaneous Petitions	25/11/2022
221	196/MP/2019	Miscellaneous Petitions	21/11/2022
222	202/MP/2019	Miscellaneous Petitions	25/11/2022
223	341/MP/2020	Miscellaneous Petitions	25/11/2022
224	221/TL/2022	Transmission Licence	25/11/2022
225	243/TT/2021	Transmission Tariff	24/11/2022
226	134/MP/2022	Miscellaneous Petitions	24/11/2022
227	222/AT/2022	Adoption Tariff	12/11/2022
228	381/MP/2019	Miscellaneous Petitions	12/11/2022



SI. No	Petition Number	Petition Type	Disposed On
229	367/MP/2019	Miscellaneous Petitions	12/11/2022
230	437/GT/2020	Generation Tariff	14/11/2022
231	266/MP/2022	Miscellaneous Petitions	14/11/2022
232	12/TT/2022	Transmission Tariff	14/11/2022
233	84/MP/2022	Miscellaneous Petitions	16/11/2022
234	116/TT/2017	Transmission Tariff	16/11/2022
235	427/MP/2019	Miscellaneous Petitions	16/11/2022
236	289/MP/2022	Miscellaneous Petitions	11/11/2022
237	700/MP/2020	Miscellaneous Petitions	17/10/2022
238	2/RP/2022 in 468/TT/2020	Review Petition	10/11/2022
239	77/MP/2022	Miscellaneous Petitions	11/11/2022
240	503/TT/2020	Transmission Tariff	10/11/2022
241	226/MP/2019	Miscellaneous Petitions	10/11/2022
242	228/MP/2019	Miscellaneous Petitions	10/11/2022
243	233/MP/2019	Miscellaneous Petitions	10/11/2022
244	236/MP/2019	Miscellaneous Petitions	10/11/2022
245	224/MP/2019	Miscellaneous Petitions	10/11/2022
246	231/MP/2019	Miscellaneous Petitions	10/11/2022
247	232/MP/2019	Miscellaneous Petitions	10/11/2022
248	234/MP/2019	Miscellaneous Petitions	10/11/2022
249	247/TT/2020	Transmission Tariff	07/11/2022
250	272/TD/2022	Trading License Petition	07/11/2022
251	111/GT/2020	Generation Tariff	03/11/2022
252	260/MP/2022	Miscellaneous Petitions	03/11/2022
253	153/MP/2022	Miscellaneous Petitions	31/10/2022
254	168/TT/2022	Transmission Tariff	31/10/2022
255	93/TT/2020	Transmission Tariff	31/10/2022
256	205/MP/2021	Miscellaneous Petitions	28/10/2022
257	20/TT/2022	Transmission Tariff	28/10/2022
	1		1



Sl. No	Petition Number	Petition Type	Disposed On
258	148/MP/2022	Miscellaneous Petitions	25/10/2022
259	657/TT/2020	Transmission Tariff	25/10/2022
260	208/MP/2019	Miscellaneous Petitions	21/10/2022
261	201/MP/2019	Miscellaneous Petitions	21/10/2022
262	251/MP/2019	Miscellaneous Petitions	20/10/2022
263	363/MP/2019	Miscellaneous Petitions	20/10/2022
264	270/TT/2021	Transmission Tariff	20/10/2022
265	693/TT/2020	Transmission Tariff	17/10/2022
266	14/RP/2022 in 652/TT/2020	Review Petition	17/10/2022
267	548/GT/2020	Generation Tariff	17/10/2022
268	121/MP/2022	Miscellaneous Petitions	17/10/2022
269	172/MP/2022	Miscellaneous Petitions	14/10/2022
270	118/MP/2022	Miscellaneous Petitions	14/10/2022
271	12/RP/2022 in 308/TT/2020	Review Petition	12/10/2022
272	42/TT/2022	Transmission Tariff	12/10/2022
273	14/TT/2022	Transmission Tariff	12/10/2022
274	210/MP/2022	Miscellaneous Petitions	11/10/2022
275	165/TT/2022	Transmission Tariff	07/10/2022
276	427/GT/2020	Generation Tariff	07/10/2022
277	431/GT/2020	Generation Tariff	07/10/2022
278	244/GT/2020	Generation Tariff	03/10/2022
279	287/GT/2020	Generation Tariff	01/10/2022
280	302/GT/2020	Generation Tariff	01/10/2022
281	347/MP/2019	Miscellaneous Petitions	30/09/2022
282	429/MP/2019	Miscellaneous Petitions	30/09/2022
283	47/MP/2022	Miscellaneous Petitions	30/09/2022
284	40/MP/2022	Miscellaneous Petitions	30/09/2022
285	365/GT/2020	Generation Tariff	30/09/2022



Sl. No	Petition Number	Petition Type	Disposed On
286	685/TT/2020	Transmission Tariff	29/09/2022
287	13/SM/2022	Suo motu	29/09/2022
288	157/MP/2022	Miscellaneous Petitions	29/09/2022
289	359/TT/2020	Transmission Tariff	28/09/2022
290	403/TT/2020	Transmission Tariff	27/09/2022
291	396/GT/2020	Generation Tariff	27/09/2022
292	474/TT/2020	Transmission Tariff	26/09/2022
293	254/TT/2021	Transmission Tariff	26/09/2022
294	149/TL/2022	Transmission Licence	26/09/2022
295	90/MP/2022	Miscellaneous Petitions	26/09/2022
296	23/TT/2022	Transmission Tariff	23/09/2022
297	489/GT/2020	Generation Tariff	22/09/2022
298	654/TT/2020	Transmission Tariff	20/09/2022
299	157/GT/2020	Generation Tariff	20/09/2022
300	393/GT/2020	Generation Tariff	19/09/2022
301	179/MP/2022	Miscellaneous Petitions	19/09/2022
302	62/MP/2020	Miscellaneous Petitions	16/09/2022
303	171/TL/2022	Transmission Licence	13/09/2022
304	145/TL/2022	Transmission Licence	13/09/2022
305	245/GT/2020	Generation Tariff	14/09/2022
306	19/RP/2021 in 312/TT/2020	Review Petition	13/09/2022
307	370/TT/2020	Transmission Tariff	05/09/2022
308	86/MP/2022	Miscellaneous Petitions	09/09/2022
309	186/MP/2022	Miscellaneous Petitions	07/09/2022
310	3/RP/2022 in 156/TT/2015	Review Petition	07/09/2022
311	605/MP/2020	Miscellaneous Petitions	06/09/2022
312	43/TT/2022	Transmission Tariff	05/09/2022
313	173/MP/2019	Miscellaneous Petitions	06/09/2022
314	15/TT/2022	Transmission Tariff	02/09/2022
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SI. No	Petition Number	Petition Type	Disposed On
315	16/TT/2022	Transmission Tariff	02/09/2022
316	261/TT/2015	Transmission Tariff	02/09/2022
317	380/MP/2019	Miscellaneous Petitions	01/09/2022
318	334/MP/2019	Miscellaneous Petitions	01/09/2022
319	181/MP/2022	Miscellaneous Petitions	31/08/2022
320	32/MP/2022	Miscellaneous Petitions	31/08/2022
321	8/TT/2021	Transmission Tariff	30/08/2022
322	152/MP/2022	Miscellaneous Petitions	30/08/2022
323	12/TT/2021	Transmission Tariff	29/08/2022
324	583/MP/2020	Miscellaneous Petitions	29/08/2022
325	279/GT/2020	Generation Tariff	29/08/2022
326	182/MP/2020	Miscellaneous Petitions	28/08/2022
327	151/RC/2022	Regulatory compliance	25/08/2022
328	72/MP/2022	Miscellaneous Petitions	26/08/2022
329	89/MP/2022	Miscellaneous Petitions	26/08/2022
330	143/GT/2020	Generation Tariff	29/08/2022
331	673/TT/2020	Transmission Tariff	24/08/2022
332	373/MP/2019	Miscellaneous Petitions	23/08/2022
333	349/TT/2020	Transmission Tariff	22/08/2022
334	8/RP/2022 in 691/TT/2020	Review Petition	22/08/2022
335	10/MP/2021	Miscellaneous Petitions	24/08/2022
336	11/SM/2022	Suo motu	12/08/2022
337	284/GT/2020	Generation Tariff	18/08/2022
338	23/RP/2021 in 132/TT/2020	Review Petition	14/08/2022
339	5/RP/2022 in 345/MP/2020	Review Petition	14/08/2022
340	282/GT/2020	Generation Tariff	14/08/2022
341	16/RP/2021 in 36/TT/2020	Review Petition	12/08/2022
342	15/RP/2021 in 84/TT/2020	Review Petition	12/08/2022
343	514/MP/2020	Miscellaneous Petitions	11/08/2022



344 217/MP/2021 Miscellaneous Petitions 11/08/2022 345 147/TD/2022 Trading License 09/08/2022 346 154/MP/2022 Miscellaneous Petitions 09/08/2022 347 170/AT/2022 Adoption Tariff 08/08/2022 348 208/MP/2020 Generation Tariff 04/08/2022 350 70/MP/2018 Miscellaneous Petitions 03/08/2022 351 158/MP/2021 Miscellaneous Petitions 01/08/2022 352 647/TT/2020 Transmission Tariff 29/07/2022 353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360	Sl. No	Petition Number	Petition Type	Disposed On
346 154/MP/2022 Miscellaneous Petitions 09/08/2022 347 170/AT/2022 Adoption Tariff 08/08/2022 348 208/MP/2022 Miscellaneous Petitions 04/08/2022 349 192/GT/2020 Generation Tariff 04/08/2022 350 70/MP/2018 Miscellaneous Petitions 03/08/2022 351 158/MP/2021 Miscellaneous Petitions 01/08/2022 352 647/TT/2020 Transmission Tariff 29/07/2022 353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 20/07/2022	344	217/MP/2021	Miscellaneous Petitions	11/08/2022
347 170/AT/2022 Adoption Tariff 08/08/2022 348 208/MP/2022 Miscellaneous Petitions 04/08/2022 349 192/GT/2020 Generation Tariff 04/08/2022 350 70/MP/2018 Miscellaneous Petitions 03/08/2022 351 158/MP/2021 Miscellaneous Petitions 01/08/2022 352 647/TT/2020 Transmission Tariff 29/07/2022 353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 20/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022	345	147/TD/2022	Trading License	09/08/2022
348 208/MP/2022 Miscellaneous Petitions 04/08/2022 349 192/GT/2020 Generation Tariff 04/08/2022 350 70/MP/2018 Miscellaneous Petitions 03/08/2022 351 158/MP/2021 Miscellaneous Petitions 01/08/2022 352 647/TT/2020 Transmission Tariff 29/07/2022 353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022	346	154/MP/2022	Miscellaneous Petitions	09/08/2022
349 192/GT/2020 Generation Tariff 04/08/2022 350 70/MP/2018 Miscellaneous Petitions 03/08/2022 351 158/MP/2021 Miscellaneous Petitions 01/08/2022 352 647/TT/2020 Transmission Tariff 29/07/2022 353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 20/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022	347	170/AT/2022	Adoption Tariff	08/08/2022
350 70/MP/2018 Miscellaneous Petitions 03/08/2022 351 158/MP/2021 Miscellaneous Petitions 01/08/2022 352 647/TT/2020 Transmission Tariff 29/07/2022 353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 18/07/2022	348	208/MP/2022	Miscellaneous Petitions	04/08/2022
351 158/MP/2021 Miscellaneous Petitions 01/08/2022 352 647/TT/2020 Transmission Tariff 29/07/2022 353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TTT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022	349	192/GT/2020	Generation Tariff	04/08/2022
352 647/TT/2020 Transmission Tariff 29/07/2022 353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 <td< td=""><td>350</td><td>70/MP/2018</td><td>Miscellaneous Petitions</td><td>03/08/2022</td></td<>	350	70/MP/2018	Miscellaneous Petitions	03/08/2022
353 126/MP/2017 Miscellaneous Petitions 30/07/2022 354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022	351	158/MP/2021	Miscellaneous Petitions	01/08/2022
354 133/MP/2021 Miscellaneous Petitions 29/07/2022 355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 37	352	647/TT/2020	Transmission Tariff	29/07/2022
355 33/TL/2022 Transmission Licence 28/07/2022 356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022	353	126/MP/2017	Miscellaneous Petitions	30/07/2022
356 10/SM/2022 Suo motu 26/07/2022 357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	354	133/MP/2021	Miscellaneous Petitions	29/07/2022
357 210/MP/2017 Miscellaneous Petitions 25/07/2022 358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	355	33/TL/2022	Transmission Licence	28/07/2022
358 731/TT/2020 Transmission Tariff 25/07/2022 359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	356	10/SM/2022	Suo motu	26/07/2022
359 707/TT/2020 Transmission Tariff 25/07/2022 360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	357	210/MP/2017	Miscellaneous Petitions	25/07/2022
360 630/MP/2020 Miscellaneous Petitions 25/07/2022 361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	358	731/TT/2020	Transmission Tariff	25/07/2022
361 389/MP/2018 Miscellaneous Petitions 20/07/2022 362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	359	707/TT/2020	Transmission Tariff	25/07/2022
362 62/MP/2022 Miscellaneous Petitions 20/07/2022 363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	360	630/MP/2020	Miscellaneous Petitions	25/07/2022
363 76/MP/2019 Miscellaneous Petitions 20/07/2022 364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	361	389/MP/2018	Miscellaneous Petitions	20/07/2022
364 150/AT/2022 Adoption Tariff 23/07/2022 365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	362	62/MP/2022	Miscellaneous Petitions	20/07/2022
365 272/MP/2021 Miscellaneous Petitions 20/07/2022 366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	363	76/MP/2019	Miscellaneous Petitions	20/07/2022
366 472/TT/2020 Transmission Tariff 18/07/2022 367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	364	150/AT/2022	Adoption Tariff	23/07/2022
367 171/TT/2019 Transmission Tariff 18/07/2022 368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	365	272/MP/2021	Miscellaneous Petitions	20/07/2022
368 390/TT/2019 Transmission Tariff 15/07/2022 369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	366	472/TT/2020	Transmission Tariff	18/07/2022
369 105/TL/2022 Transmission Licence 18/07/2022 370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	367	171/TT/2019	Transmission Tariff	18/07/2022
370 69/TL/2022 Transmission Licence 18/07/2022 371 30/TL/2022 Transmission Licence 18/07/2022	368	390/TT/2019	Transmission Tariff	15/07/2022
371 30/TL/2022 Transmission Licence 18/07/2022	369	105/TL/2022	Transmission Licence	18/07/2022
	370	69/TL/2022	Transmission Licence	18/07/2022
372 146/TL/2022 Transmission Licence 14/07/2022	371	30/TL/2022	Transmission Licence	18/07/2022
	372	146/TL/2022	Transmission Licence	14/07/2022



Sl. No	Petition Number	Petition Type	Disposed On
373	189/TT/2021	Transmission Tariff	11/07/2022
374	154/TT/2020	Transmission Tariff	11/07/2022
375	379/TT/2020	Transmission Tariff	11/07/2022
376	49/MP/2021	Miscellaneous Petitions	11/07/2022
377	117/MP/2022	Miscellaneous Petitions	11/07/2022
378	191/MP/2022	Miscellaneous Petitions	12/07/2022
379	199/MP/2021	Miscellaneous Petitions	08/07/2022
380	254/TT/2019	Transmission Tariff	08/07/2022
381	486/TT/2019	Transmission Tariff	08/07/2022
382	80/MP/2022	Miscellaneous Petitions	08/07/2022
383	MP/010/2014	Miscellaneous Petitions	07/07/2022
384	082/MP/2013	Miscellaneous Petitions	07/07/2022
385	124/MP/2012	Miscellaneous Petitions	07/07/2022
386	1/MP/2012	Miscellaneous Petitions	07/07/2022
387	678/TT/2020	Transmission Tariff	07/07/2022
388	201/MP/2021	Miscellaneous Petitions	06/07/2022
389	200/MP/2021	Miscellaneous Petitions	06/07/2022
390	125/TD/2022	Trading License	06/07/2022
391	662/TT/2020	Transmission Tariff	05/07/2022
392	192/MP/2019	Miscellaneous Petitions	05/07/2022
393	26/RP/2021 in 560/MP/2020	Review Petition	04/07/2022
394	9/SM/2022	Suo motu	01/07/2022
395	39/MP/2022	Miscellaneous Petitions	16/06/2022
396	102/TL/2022	Transmission Licence	16/06/2022
397	107/TL/2022	Transmission Licence	16/06/2022
398	164/MP/2019	Miscellaneous Petitions	27/06/2022
399	23/TT/2021	Transmission Tariff	30/06/2022
400	129/TT/2020	Transmission Tariff	30/06/2022
401	543/MP/2020	Miscellaneous Petitions	29/06/2022



Sl. No	Petition Number	Petition Type	Disposed On
402	269/MP/2021	Miscellaneous Petitions	28/06/2022
403	423/TT/2019	Transmission Tariff	29/06/2022
404	42/TT/2020	Transmission Tariff	27/06/2022
405	159/MP/2022	Miscellaneous Petitions	27/06/2022
406	162/MP/2020	Miscellaneous Petitions	27/06/2022
407	159/TT/2021	Transmission Tariff	25/06/2022
408	676/TT/2020	Transmission Tariff	25/06/2022
409	187/MP/2021	Miscellaneous Petitions	27/06/2022
410	99/MP/2022	Miscellaneous Petitions	24/06/2022
411	122/MP/2019	Miscellaneous Petitions	20/06/2022
412	8/SM/2022	Suo motu	14/06/2022
413	100/MP/2022	Miscellaneous Petitions	18/06/2022
414	92/MP/2018	Miscellaneous Petitions	06/06/2022
415	425/GT/2020	Generation Tariff	06/06/2022
416	31/MP/2021	Miscellaneous Petitions	06/06/2022
417	11/TT/2021	Transmission Tariff	05/06/2022
418	666/TT/2020	Transmission Tariff	06/06/2022
419	73/TT/2021	Transmission Tariff	06/06/2022
420	12/RP/2021 in 167/TT/2020	Review Petition	08/06/2022
421	74/TT/2021	Transmission Tariff	09/06/2022
422	28/RP/2021 in 347/MP/2020	Review Petition	09/06/2022
423	367/GT/2020	Generation Tariff	09/06/2022
424	173/MP/2020	Miscellaneous Petitions	10/06/2022
425	276/TT/2019	Transmission Tariff	09/06/2022
426	485/GT/2020	Generation Tariff	10/06/2022
427	645/TT/2020	Transmission Tariff	10/06/2022
428	482/TT/2020	Transmission Tariff	10/06/2022
429	111/MP/2022	Miscellaneous Petitions	13/06/2022
430	469/TT/2020	Transmission Tariff	06/06/2022
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Sl. No	Petition Number	Petition Type	Disposed On
431	106/AT/2022	Adoption Tariff	08/06/2022
432	36/MP/2022	Miscellaneous Petitions	08/06/2022
433	35/MP/2022	Miscellaneous Petitions	08/06/2022
434	104/MP/2021	Miscellaneous Petitions	08/06/2022
435	103/MP/2021	Miscellaneous Petitions	08/06/2022
436	219/MP/2021	Miscellaneous Petitions	07/06/2022
437	229/MP/2021	Miscellaneous Petitions	07/06/2022
438	129/MP/2022	Miscellaneous Petitions	03/06/2022
439	32/TT/2021	Transmission Tariff	03/06/2022
440	321/MP/2019	Miscellaneous Petitions	03/06/2022
441	420/GT/2020	Generation Tariff	04/06/2022
442	488/GT/2020	Generation Tariff	04/06/2022
443	381/TT/2020	Transmission Tariff	04/06/2022
444	435/GT/2020	Generation Tariff	04/06/2022
445	274/TT/2020	Transmission Tariff	02/06/2022
446	309/TT/2020	Transmission Tariff	02/06/2022
447	690/TT/2020	Transmission Tariff	01/06/2022
448	144/MP/2022	Miscellaneous Petitions	01/06/2022
449	31/AT/2022	Adoption Tariff	01/06/2022
450	2/GT/2021	Generation Tariff	01/06/2022
451	625/TT/2020	Transmission Tariff	31/05/2022
452	3/RP/2021 in 172/TT/2018	Review Petition	31/05/2022
453	120/MP/2022	Miscellaneous Petitions	31/05/2022
454	78/MP/2022	Miscellaneous Petitions	30/05/2022
455	452/GT/2020	Generation Tariff	29/05/2022
456	50/TL/2022	Transmission Licence	28/05/2022
457	24/AT/2022	Adoption Tariff	27/05/2022
458	202/MP/2018	Miscellaneous Petitions	27/05/2022
459	271/TT/2020	Transmission Tariff	27/05/2022



SI. No	Petition Number	Petition Type	Disposed On	
460	675/TT/2020	Transmission Tariff	27/05/2022	
461	138/MP/2022	Miscellaneous Petitions	27/05/2022	
462	48/TL/2022	Transmission Licence	27/05/2022	
463	21/RP/2021 in 104/TT/2020	Review Petition	27/05/2022	
464	223/TT/2020	Transmission Tariff	27/05/2022	
465	203/TT/2021	Transmission Tariff	26/05/2022	
466	10/RP/2022 in 157/ MP/2015,121/MP/2017	Review Petition	13/05/2022	
467		Review Petition	13/05/2022	
468	6/RP/2022 in 157/ MP/2015,121/MP/2017	Review Petition	13/05/2022	
469	352/TT/2020	Transmission Tariff	26/05/2022	
470	419/TT/2019	Transmission Tariff	26/05/2022	
471	488/TT/2019	Transmission Tariff	26/05/2022	
472	22/RP/2021 in 29/GT/2020	Review Petition	25/05/2022	
473	7/RP/2022 in 293/GT/2020	Review Petition	24/05/2022	
474	119/MP/2022	Miscellaneous Petitions	24/05/2022	
475	525/MP/2020	Miscellaneous Petitions	23/05/2022	
476	190/GT/2020	Generation Tariff	21/05/2022	
477	733/TT/2020	Transmission Tariff	20/05/2022	
478	21/RP/2019 in 150/TT/2018	Review Petition	21/05/2022	
479	17/RP/2021 in 85/TT/2020	Review Petition	20/05/2022	
480	692/TT/2020	Transmission Tariff	19/05/2022	
481	103/AT/2022	Adoption Tariff	17/05/2022	
482	11/RP/2021 in 85/TT/2019	Review Petition	15/05/2022	
483	238/MP/2017	Miscellaneous Petitions	13/05/2022	
484	301/GT/2020	Generation Tariff	13/05/2022	
485	97/GT/2020	Generation Tariff	13/05/2022	
486	266/TT/2019	Transmission Tariff	11/05/2022	



SI. No	Petition Number	Petition Type	Disposed On
487	232/GT/2020	Generation Tariff	11/05/2022
488	195/MP/2017	Miscellaneous Petitions	11/05/2022
489	28/TT/2021	Transmission Tariff	10/05/2022
490	101/AT/2022	Adoption Tariff	10/05/2022
491	6/SM/2022	Suo motu	09/05/2022
492	341/GT/2019	Generation Tariff	09/05/2022
493	2/RP/2020 in 182/TT/2018	Review Petition	10/05/2022
494	146/GT/2020	Generation Tariff	09/05/2022
495	102/TT/2020	Transmission Tariff	07/05/2022
496	393/MP/2019	Miscellaneous Petitions	07/05/2022
497	235/GT/2020	Generation Tariff	07/05/2022
498	241/GT/2020	Generation Tariff	07/05/2022
499	182/GT/2019	Generation Tariff	07/05/2022
500	13/MP/2021	Miscellaneous Petitions	07/05/2022
501	51/AT/2022	Adoption Tariff	06/05/2022
502	5/SM/2022	Suo motu	06/05/2022
503	677/TT/2020	Transmission Tariff	05/05/2022
504	26/MP/2019	Miscellaneous Petitions	05/05/2022
505	97/MP/2021	Miscellaneous Petitions	05/05/2022
506	49/AT/2022	Adoption Tariff	04/05/2022
507	404/TT/2020	Transmission Tariff	03/05/2022
508	98/GT/2020	Generation Tariff	02/05/2022
509	702/GT/2020	Generation Tariff	13/04/2022
510	296/GT/2020	Generation Tariff	30/04/2022
511	663/TT/2020	Transmission Tariff	30/04/2022
512	279/TD/2021	Trading License	29/04/2022
513	413/TT/2020	Transmission Tariff	27/04/2022
514	507/TT/2020	Transmission Tariff	27/04/2022



Sl. No Petition Number		Petition Type	Disposed On	
515	46/MP/2022	Miscellaneous Petitions	26/04/2022	
516	285/MP/2021	Miscellaneous Petitions	26/04/2022	
517	272/TT/2020	Transmission Tariff	26/04/2022	
518	60/TT/2017	Transmission Tariff	26/04/2022	
519	345/MP/2018	Miscellaneous Petitions	25/04/2022	
520	88/TT/2020	Transmission Tariff	22/04/2022	
521	112/MP/2022	Miscellaneous Petitions	22/04/2022	
522	41/MP/2019	Miscellaneous Petitions	22/04/2022	
523	40/MP/2019	Miscellaneous Petitions	22/04/2022	
524	486/GT/2020	Generation Tariff	21/04/2022	
525	246/MP/2018	Miscellaneous Petitions	21/04/2022	
526	362/GT/2020	Generation Tariff	21/04/2022	
527	9/SM/2019	Suo motu	20/04/2022	
528	10/SM/2019	Suo motu	20/04/2022	
529	11/SM/2019	Suo motu	20/04/2022	
530	26/TT/2021	Transmission Tariff	18/04/2022	
531	94/TT/2020	Transmission Tariff	18/04/2022	
532	253/GT/2020	Generation Tariff	14/04/2022	
533	240/GT/2020	Generation Tariff	14/04/2022	
534	467/TT/2020	Transmission Tariff	15/04/2022	
535	3/GT/2021	Generation Tariff	15/04/2022	
536	90/MP/2019	Miscellaneous Petitions	15/04/2022	
537	2/RP/2021 in 129/MP/2017	Review Petition	16/04/2022	
538	451/GT/2020	Generation Tariff	16/04/2022	
539	275/MP/2018	Miscellaneous Petitions	11/04/2022	
540	680/TT/2020	Transmission Tariff	11/04/2022	
541	115/TT/2020	Transmission Tariff	11/04/2022	
542	260/AT/2021	Adoption Tariff	11/04/2022	
543	198/MP/2019	Miscellaneous Petitions	10/04/2022	



Sl. No	Petition Number	Petition Type	Disposed On
544	277/AT/2021	Adoption Tariff	11/04/2022
545	5/RP/2020 in 361/TT/2018	Review Petition	09/04/2022
546	426/GT/2020	Generation Tariff	08/04/2022
547	258/AT/2021	Adoption Tariff	08/04/2022
548	703/TT/2020	Transmission Tariff	08/04/2022
549	6/RP/2021 in 136/TT/2017	Review Petition	08/04/2022
550	149/MP/2019	Miscellaneous Petitions	06/04/2022
551	278/AT/2021	Adoption Tariff	07/04/2022
552	234/MP/2021	Miscellaneous Petitions	05/04/2022
553	195/MP/2021	Miscellaneous Petitions	05/04/2022
554	689/TT/2020	Transmission Tariff	04/04/2022
555	276/AT/2021	Adoption Tariff	05/04/2022
556	394/MP/2018	Miscellaneous Petitions	05/04/2022
557	4/SM/2022	Suo motu	01/04/2022
558	498/MP/2020	Miscellaneous Petitions	04/04/2022
559	286/AT/2021	Adoption Tariff	02/04/2022



Annexure-II

INSTALLED CAPACITY AS ON 31.3.2023 AND THE DATE OF COMMERCIAL OPERATION OF THE GENERATING STATIONS / UNITS OF NTPC

THE GENERATING STATIONS / UNITS OF NIFC					
SI No	Name of the Station	Capacity Addition in 2022-23	Installed Capacity (MW) as on 31.03.2023	COD of Generating Station	
1	Singrauli STPS		2000	01/05/1988	
2	Rihand STPS-I		1000	01/01/1991	
3	Rihand STPS-II		1000	01/04/2006	
4	Rihand STPS-III		1000	27/03/2014	
5	FGUTPS Unchahar-l		420	13/02/1992	
6	FGUTPS Unchahar-II		420	01/01/2001	
7	FGUTPS Unchahar-III		210	01/01/2007	
8	FGUTPS Unchahar-IV		500	30/09/2017	
9	Tanda-l		440	14/01/2000	
10	Tanda-II	660	1320	01/07/2021	
11	NCTPS Dadri-I		840	01/12/1995	
12	NCTPS Dadri-II		980	31/07/2010	
13	Korba STPS-I&II		2100	01/06/1990	
14	Korba STPS-III		500	21/03/2011	
15	Sipat STPS-I		1980	01/08/2012	
16	Sipat STPS-II		1000	01/01/2009	
17	Vindhyachal STPS-I		1260	01/02/1992	
18	Vindhyachal STPS-II		1000	01/10/2020	
19	Vindhyachal STPS-III		1000	15/07/2007	
20	Vindhyachal STPS-IV		1000	27/03/2014	
21	Vindhyachal STPS-V		500	30/10/2015	
22	Lara		1600	07/11/2020	
23	Solapur		1320	30/03/2019	
24	Mouda STPS-I		1000	30/03/2014	
25	Mouda STPS-II		1320	18/09/2017	
26	Gadarwara		1600	01/03/2021	
27	Khargone		1320	04/04/2020	
28	Talcher STPS-I		1000	01/07/1997	
29	Talcher STPS-II		2000	01/08/2005	
30	Barh STPS-I	660	660	12/11/2021	



SI No	Name of the Station	Capacity Addition in 2022-23	Installed Capacity (MW) as on 31.03.2023	COD of Generating Station	
31	Darlipali I & II	800	1600	01-09-2021	
32	Kahalgaon STPS-I		840	01/08/1996	
33	Kahalgaon STPS-II		1500	20/03/2010	
34	Farakka STPS-I&II		1600	01/04/1995	
35	Farakka STPS-III		500	04/04/2012	
36	Barh STPS-II		1320	08/03/2016	
37	Barauni-l (Taken over) 13.03.1985		220	15/12/2018*	
38	Barauni-II	250	500	01/11/2021	
39	Bongaigaon TPS		750	01/11/2017	
40	Ramagundam STPS-I&II		2100	01/04/1991	
41	Ramagundam STPS-III		500	25/03/2005	
42	Simhadri STPS-l		1000	01/03/2003	
43	Simhadri STPS-II		1000	30/09/2012	
44	Kudgi		2400	15/09/2018	
		NTPC Gas	<u>Stations</u>		
45	Faridabad		431.59	01/01/2001	
46	Auraiya		663.36	01/12/1990	
47	Dadri		829.78	01/04/1997	
48	Anta		419.33	01/08/1990	
49	Jhanor Gandhar		657.39	01/11/1995	
50	Kawas		656.20	01/09/1993	
51	Kayamkulam		359.58	01/03/2000	
NTPC -JV Stations					
53	APCPL, Jhajjar		1500	26/04/2013	
54	NTECL, Vellur		1500	26/02/2015	
55	BRBCL, Nabinagar	250	1000	01/12/2021	
56	NPGCL, Nabinagar	660	1320	23/07/2021	
57	KBUNL, Kanti-II		390	07/01/2017	
58	MUNPL, Meja		1320	31/01/2021	



Annexure-III

INSTALLED CAPACITY AS ON 31.3.2023 AND THE DATE OF COMMERCIAL OPERATION OF THE GENERATING STATIONS / UNITS OF DAMODAR VALLEY CORPORATION (DVC)

S No.	Generating Station	Installed Capacity as on 31.03.2023 (MW)	Commissioning
1	Bokaro TPS- A	(1 X500)=500	23.2.2017
2	Chandrapura TPS	(2 X 250) = 630	U-VII: 2.11.2011 U-VIII: 15.7.2011
3	Durgapur TPS	(1 X 210) =210	U-IV: Sept,1982
4	Mejia TPS	(4X210)+(2X 250)+(2 X500)=2340	U-I 1.3.1996 U-II 1.3.1998 U-III 1.9.1999 U-IV 13.2.2005 U-V 29.2.2008 U-VI 24.9.2008 U-VII 2.8.2011 U-VIII 16.8.2012
5	Durgapur Steel TPS	(2 X 500) = 1000	U-I 15.5.2012 U-II 5.3.2013
6	Koderma TPS	(2 X 500) =1000	U-I 18.7.2013 U-II 14.6.2014
7	Raghunathpur TPS	(2 X 600) = 1200	31.3.2016
	Total Thermal	6750	

Annexure-IV

INSTALLED CAPACITY AS ON 31.3.2023 AND THE DATE OF COMMERCIAL OPERATION OF THE GENERATING STATIONS / UNITS OF NORTH EASTERN ELECTRIC POWER CORPORATION (NEEPCO)

SI. No.	Generating Station	Installed Capacity as on 31.03.2023 (MW)	COD of the Station	
1	A grantala CDC	84 (21 X 4) Gas Turbine	01.08	.1998
1.	Agartala GPS	51 (25.5 X 2) Steam Turbine	9.2015	
2.	Assam GPS'	291	01.04	.1999
	Tripura gas based	101 MW (65.42 MW) Gas &(35.58	Gas Turbine	24.12.2015
3.	combined cycle power project	MW) Steam Turbine	Steam Turbine	31.03.2017
	Total	527		



Annexure-V

INSTALLED CAPACITY AS ON 31.3.2023 AND THE DATE OF COMMERCIAL OPERATION OF THE GENERATING STATIONS / UNITS OF NEYVELLI LIGNITE CORPORATION (NLC)

Sl. No.	Generating Station	InstalledCapacity as on 31.03.2023(MW)	COD of the Station
1.	TPS-2 Stage-1	630	23.04.1988
2.	TPS-2 Stage-2	840	09.04.1994
3.	TPS-1 Expansion	420	05.09.2003
4.	TPS-2 Expansion	500	05.07.2015
5.	Barsingsar TPS	250	21.01.2012
6.	NTPL(Subsidiary)	1000	29.08.2015
7.	NNTPP	1000	10.02.2021
	Total	4640	

Annexure-VI

TARIFF STATEMENT (FIXED CHARGE AND ENERGY CHARGE) OF THERMAL POWER STATIONS FOR THE YEAR 2022-23

NTPC Generating Stations

SI No	Name of the Station	Installed Capacity (MW) as on 31.03.2023	Normative Fixed Charges (Rs/kwh) @ 85% SG	ECR (Rs/ KWh)	Total Tariff (Rs/ Kwh)
1	Singrauli STPS	2000	0.660	1.492	2.152
2	Rihand STPS-I	1000	0.844	1.522	2.366
3	Rihand STPS-II	1000	0.768	1.562	2.330
4	Rihand STPS-III	1000	1.443	1.544	2.987
5	FGUTPS Unchahar-I	420	1.024	4.407	5.431
6	FGUTPS Unchahar-II	420	1.096	4.134	5.230
7	FGUTPS Unchahar-III	210	1.193	4.391	5.584
8	FGUTPS Unchahar-IV	500	1.655	4.131	5.786
9	Tanda-I	440	1.264	5.025	6.290
10	Tanda-II	660	1.469	3.880	5.350
11	NCTPS Dadri-I	840	0.973	4.868	5.841
12	NCTPS Dadri-II	980	1.393	4.788	6.181
13	Korba STPS-I&II	2100	0.743	1.529	2.272
14	Korba STPS-III	500	1.349	1.471	2.820



SI No	Name of the Station	Installed Capacity (MW) as on 31.03.2023	Normative Fixed Charges (Rs/kwh) @ 85% SG	ECR (Rs/ KWh)	Total Tariff (Rs/ Kwh)
15	Sipat STPS-I	1980	1.280	1.989	3.270
16	Sipat STPS-II	1000	0.986	2.240	3.225
17	Vindhyachal STPS-I	1260	0.896	1.621	2.517
18	Vindhyachal STPS-II	1000	0.769	1.534	2.304
19	Vindhyachal STPS-III	1000	0.912	1.546	2.458
20	Vindhyachal STPS-IV	1000	1.565	1.532	3.097
21	Vindhyachal STPS-V	500	1.672	1.585	3.256
22	Lara	1600	1.674	2.531	4.205
23	Solapur	1320	1.720	4.962	6.683
24	Mouda STPS-I	1000	1.723	4.240	5.963
25	Mouda STPS-II	1320	1.495	4.298	5.793
26	Gadarwara	1600	2.077	4.230	6.307
27	Khargone	1320	1.813	4.865	6.678
28	Talcher STPS-I	1000	0.959	1.917	2.875
29	Talcher STPS-II	2000	0.714	1.937	2.651
30	Talcher TPS	460	1.662	1.164	2.825
31	Darlipali	800	1.048	3.707	4.755
32	Kahalgaon STPS-I	840	1.089	3.530	4.619
33	Kahalgaon STPS-II	1500	0.824	3.840	4.664
34	Farakka STPS-I&II	1600	1.492	3.730	5.222
35	Farakka STPS-III	500	2.424	3.174	5.598
36	Barh STPS-II	1320	1.840	3.432	5.272
37	Barauni-l	220	0.767	4.583	5.350
38	Barauni-ll	250	1.760	2.729	4.489
39	Bongaigaon TPS	750	2.406	3.823	6.229
40	Ramagundam STPS-I&II	2100	0.728	4.024	4.751
41	Ramagundam STPS-III	500	0.833	3.710	4.543
42	Simhadri STPS-I	1000	0.962	4.479	5.441
43	Simhadri STPS-II	1000	1.450	4.350	5.800



444 Kudgi 2400 1.668 5.573 7.241 45 Nabinagar STPS-I 1980 2.174 2.756 4.930 46 Muzaffarpur TPS-II 390 2.741 2.766 5.507 47 North Karanpura-I 660 2.412 1.608 4.020 NTPC Gas Stations Tariff for 2022-23 48 Faridabad 431.59 0.746 4.080 4.826 49 Auralya 663.36 0.635 19.134 19.769 50 Dadri 829.78 0.515 14.218 14.733 51 Anta 419.33 0.709 19.270 19.979 52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL	SI No	Name of the Station	Installed Capacity (MW) as on 31.03.2023	Normative Fixed Charges (Rs/kwh) @ 85% SG	ECR (Rs/ KWh)	Total Tariff (Rs/ Kwh)		
46 Muzaffarpur TPS-II 390 2.741 2.766 5.507 47 North Karanpural 660 2.412 1.608 4.020 NTPC Gas Stations Tariff for 2022-23 48 Faridabad 431.59 0.746 4.080 4.826 49 Auraiya 663.36 0.635 19.134 19.769 50 Dadri 829.78 0.515 14.218 14.733 51 Anta 419.33 0.709 19.270 19.979 52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC-JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.389 2.	44	Kudgi	2400	1.668	5.573	7.241		
47 North Karanpural 660 2.412 1.608 4.020 NTPC Gas Stations Tariff for 2022-23 48 Faridabad 431.59 0.746 4.080 4.826 49 Auraiya 663.36 0.635 19.134 19.769 50 Dadri 829.78 0.515 14.218 14.733 51 Anta 419.33 0.709 19.270 19.979 52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC -JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.389 2.741 4.13 Maithon Power Limited 58 Maithon Powe	45	Nabinagar STPS-I	1980	2.174	2.756	4.930		
NTPC Gas Stations Tariff for 2022-23 48 Faridabad 431.59 0.746 4.080 4.826 49 Auraiya 663.36 0.635 19.134 19.769 50 Dadri 829.78 0.515 14.218 14.733 51 Anta 419.33 0.709 19.270 19.979 52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384	46	Muzaffarpur TPS-II	390	2.741	2.766	5.507		
48 Faridabad 431.59 0.746 4.080 4.826 49 Auraiya 663.36 0.635 19.134 19.769 50 Dadri 829.78 0.515 14.218 14.733 51 Anta 419.33 0.709 19.270 19.979 52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC -JV Stations Tariff for 2022-23 NTPC -JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations </td <td>47</td> <td>North Karanpura-I</td> <td>660</td> <td>2.412</td> <td>1.608</td> <td>4.020</td>	47	North Karanpura-I	660	2.412	1.608	4.020		
49 Auraiya 663.36 0.635 19.134 19.769 50 Dadri 829.78 0.515 14.218 14.733 51 Anta 419.33 0.709 19.270 19.979 52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC -JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. <		N	TPC Gas Stations Tar	iff for 2022-23	I			
50 Dadri 829.78 0.515 14.218 14.733 51 Anta 419.33 0.709 19.270 19.979 52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC -JV Stations Tariff for 2022-23 *** NTPC -JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 **Maithon Power Limited* 58 Maithon Power Limited 1050 1.389 2.741 4.13 **Stations** 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 <td>48</td> <td>Faridabad</td> <td>431.59</td> <td>0.746</td> <td>4.080</td> <td>4.826</td>	48	Faridabad	431.59	0.746	4.080	4.826		
51 Anta 419.33 0.709 19.270 19.979 52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC -JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 <	49	Auraiya	663.36	0.635	19.134	19.769		
52 Gandhar 657.39 0.856 11.741 12.597 53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC -JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 <	50	Dadri	829.78	0.515	14.218	14.733		
53 Kawas 656.20 0.878 17.525 18.402 54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC -JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553<	51	Anta	419.33	0.709	19.270	19.979		
54 Kayamkulam 359.58 0.384 0.000 0.384 NTPC -JV Stations Tariff for 2022-23 55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202	52	Gandhar	657.39	0.856	11.741	12.597		
NTPC -JV Stations Tariff for 2022-23	53	Kawas	656.20	0.878	17.525	18.402		
55 MUNPL, Meja 1320 1.990 3.125 5.114 56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01	54	Kayamkulam	359.58	0.384		0.384		
56 APCPL, Jhajjar 1500 1.585 4.606 6.191 57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01		N	NTPC -JV Stations Tar	iff for 2022-23				
57 NTECL, Vellur 1500 1.727 3.532 5.259 Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01	55	MUNPL, Meja	1320	1.990	3.125	5.114		
Maithon Power Limited 58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01	56	APCPL, Jhajjar	1500	1.585	4.606	6.191		
58 Maithon Power Limited 1050 1.389 2.741 4.13 NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01	57	NTECL, Vellur	1500	1.727 3.532		5.259		
NLC Stations 59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01			Maithon Power	Limited				
59 TS-II St.1 630 2.733 0.71 3.44 60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01	58	Maithon Power Limited	1050	1.389	2.741	4.13		
60 TS-II St.2 840 2.737 0.74 3.47 61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01			NLC Statio	ons				
61 TPS-I Exp. 420 2.443 0.99 3.43 62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01	59	TS-II St.1	630	2.733	0.71	3.44		
62 BTPS 250 2.310 1.130 3.44 63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01	60	TS-II St.2	840	2.737	0.74	3.47		
63 TPS-2 Exp. 500 2.614 2.13 4.75 64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01 DVC	61	TPS-I Exp.	420	2.443	0.99	3.43		
64 NTPL 1000 1.553 4.171 5.724 65 NNTPP 1000 2.202 1.80 4.01 DVC	62	BTPS	250	2.310	1.130	3.44		
65 NNTPP 1000 2.202 1.80 4.01 DVC	63	TPS-2 Exp.	500	2.614	2.13	4.75		
DVC	64	NTPL	1000	1.553	4.171	5.724		
DVC	65	NNTPP	1000	2.202	1.80	4.01		
66 MTPS (1-3) 630 1.04 3.66 4.69	DVC							
	66	MTPS (1-3)	630	1.04	3.66	4.69		
67 MTPS (4) 210 1.00 3.39 4.40	67	MTPS (4)	210	1.00	3.39	4.40		



SI No	Name of the Station	Installed Capacity (MW) as on 31.03.2023	Normative Fixed Charges (Rs/kwh) @ 85% SG	ECR (Rs/ KWh)	Total Tariff (Rs/ Kwh)
68	MTPS (5-6)	500	1.13	3.78	4.91
69	MTPS (7-8)	1000	1.49	3.58	5.07
70	CTPS (7-8)	500	1.73	3.62	5.35
71	DSTPS (1-2)	1000	1.53	3.79	5.32
72	KTPS (1-2)	1000	1.68	3.54	5.22
73	RTPS (1-2)	1200	1.63	3.88	5.51
74	BTPS A	500	2.20	2.77	4.97
		PPCL Bawa	na		
75	PPCL Bawana TPS	1371.2	1.32	6.759	8.079
	ONGC Tri	pura Power Company	Ltd, Palatana Proje	ect	
76	Palatana	726.6	1.31	1.95	3.26
		NEEPCO Gas P	Lants		
77	AGBP	291.00	1.8835	2.062	3.9455
78	AGTCCP	135.00	1.884	2.582	4.466
79	TGBP	101.00	2.5354	1.583	4.1184

Note: Tariff Statement for the year 2022-23 has been prepared based on information submitted by concerned generating companies.

Annexure-VII

THE INSTALLED CAPACITY AS ON 31.3.2023 AND THE YEAR OF COMMERCIAL OPERATION OF EACH OF THE HYDRO GENERATING STATION OF DIFFERENT TYPES

Sl.No.	Project Name	State	Туре	Installed Capacity (MW)	COD
Α	NHPC				
1.	BairaSiul	Himachal Pradesh	Pondage	3 X 60 = 180	01.04.1982
2	Loktak	Manipur	Storage	3 x 35 = 105	01.06.1983
3	Tanakpur	Uttarakhand	ROR	3 x 31.40 =94.20	01.04.1993
4	Chamera– I	Himachal Pradesh	Pondage	3 x 180 = 540	01.05.1994
5	Salal	Jammu & Kashmir	ROR	6 x 115 = 690	01.04.1995
6	Uri – I	Jammu & Kashmir	ROR	4 x120 = 480	01.06.1997



Sl.No.	Project Name	State	Туре	Installed Capacity (MW)	COD
7	Rangit H.E. Project	Sikkim	Pondage	3 x 20 = 60	15.02.2000
8	Chamera – II	Himachal Pradesh	Pondage	3 x 100 = 300	31.03.2004
9	Dhauliganga	UttaraKhand	Pondage	4 x 70 = 280	01.11.2005
10	Dulhasti	Jammu & Kashmir	Pondage	3 x130 = 390	07.04.2007
11	Teesta – V	Sikkim	Pondage	3 x 170 = 510	10.04.2008
12	Sewa-II	Jammu & Kashmir	Pondage	4 x 30 = 120	24.07.2010
13	Chamera – III	Himachal Pradesh	Pondage	3 x 77 =231	04.07.2012
14	Chutak	Jammu & Kashmir	ROR	4x11=44	01.02.2013
15	Teesta Low Dam	Sikkim	ROR with Small Pondage	4 x 33 =132	19.05.2013
16	NimooBazgo	Jammu & Kashmir	Pondage	3x15= 45	10.10.2013
17	Uri – II	Jammu & Kashmir	ROR	4 x 60 =240	01.03.2014
18	Parbati stg-III	Himachal Pradesh	Pondage	4x130=520	06.06.2014
19	Teesta Low Dam	Sikkim	ROR with diurnal Pondage	4 x40=160	19.08.2016
20	Kishanganga	Jammu & Kashmir	Pondage	3x110=330	24.05.2018
	TOTAL I. C.			5451.20	
В	NHDC				
21	Indira Sagar	Madhya Pradesh	Storage	8x125=1000	25.08.2005
22	Omkareshwar	Madhya Pradesh	Pondage	8x65 = 520	15.11.2007
	TOTAL I.C.			1520	
С	THDC				
23	Tehri	Uttarakhand	Storage	4x250=1000	09.07.2007



Sl.No.	Project Name	State	Туре	Installed Capacity (MW)	COD
24	Koteshwar	Uttarakhand	Pondage	4x100=400	01.04.2012
	TOTAL I.C.			1400	
D	SJVNL				
25	NathpaJhakri	11. 1 10 1 1	Pondage	6X250=1500	18.05.2004
26	Rampur	Himachal Pradesh	Tandem	6x68.66=412	16.12.2014
	TOTAL I.C.			1912	
E	DVC				
27	Maithon	Jharkhand/ W. B.	Storage	2x20,1x23.20=63.20	December, 1958
28	Panchet	Jharkhand/W. B.	Storage	2x40=80	March,1991
29	Taliya	Jharkhand	Storage	2x2=4	August,1953
	TOTAL I.C.			147.20	
F	NEEPCO				
30	Ranganadi	Arunachal Pradesh	Pondage	3x135=405	12.04.2002
31	Kopili St-I	Assam	Storage	4x50=200	12.07.1997
32	Kopili St-II	Assam	Storage	1x25=25	26.07.2004
33	Khandong	Assam	Storage	2x25=50	04.05.1984
34	Doyang	Nagaland	Storage	3x25=75	08.07.2000
35	Tuirial	Mizoram	Storage	2x30=60	27.04.2018
36	Pare	Arunachal Pradesh	Pondage	2x55=110	28.05.2018
37	Kameng	Arunachal Pradesh	ROR	4x150=600	12.02.2021



Sl.No.	Project Name	State	Туре	Installed Capacity	COD	
				(MW)		
	TOTAL I.C.			1525		
G	NTPC					
38	Koldam	Himachal Pradesh	Pondage	4x200=800	18.07.2015	
	TOTAL I.C.			800		
Н	BBMB					
20	Generating sta-	D i - I-	ROR/	2026 72	1055 1000	
39	tions of BBMB	Punjab	Storage	2936.73	1955-1983	
	TOTAL I.C.			2936.73		
	TEESTA URJA					
I	LTD.					
40	Teesta-III HEP	Sikkim	Pondage	6x200=1200	28.02.2017	
	TOTAL I.C.			1200		
J	IPP					
4.1	Karcham Wang-	Lline a ale al Dua ale ale	Danalana	4,250, 1000	12.00.2011	
41	too	Himachal Pradesh	Pondage	4x250=1000	13.09.2011	
	TOTAL I.C.			1000		
Grand ¹	Total Of I.C.			17892.13		

Annexure VIII

COMPOSITE TARIFF FOR THE HYDRO GENERATING STATIONS FOR THE PERIOD 2022-23 AS SUBMITTED BY THE GENERATING COMPANIES BASED ON LATEST APPROVED AFC IS AS UNDER:

SI No	Power Station	Installed Capacity (MW)	No. of Units/ capacity (MW)	Annual DE (MU)	Composite Tariff (including water tax for J&K) (Rs/Kwh)
NHF	PC				
1	BAIRASIUL	180	(3 x 60)	779.28	2.23
2	SALAL	690	(6 x 115)	3082	1.50
3	TANAKPUR	94.2	(3 x 31.4)	452.19	4.76
4	CHAMERA-I	540	(3 x 180)	1664.55	2.22
5	URI-I	480	(4 x 120)	2587.38	1.64
6	CHAMERA-II	300	(3 x 100)	1499.89	2.01
7	DHAULIGANGA	280	(4 x 70)	1134.69	2.51
8	DULHASTI	390	(3 x 130)	1906.8	4.57



SI No	Power Station	Installed Capacity (MW)	No. of Units/ capacity (MW)	Annual DE (MU)	Composite Tariff (including water tax for J&K) (Rs/Kwh)
9	LOKTAK	105	(3 x 35)	448	3.89
10	RANGIT	60	(3 x 20)	338.61	3.90
11	TEESTA-V	510	(3 x 170)	2572.7	2.33
12	Uri-II	240	(4 x 60)	1123.77	4.26
13	NIMOO BAZGO	45	(3 x 15)	239.33	9.13
14	CHUTAK	44	(4 x 11)	212.93	8.90
15	SEWA-II	120	(3 x 40)	533.53	5.30
16	CHAMEERA-III	231	(3 x 77)	1108.17	4.21
17	PARBATI-III	520	(4 x 130)	1963.29	3.08
18	TLDP-III	132	(3 x 44)	594.07	5.30
19	TLDP-IV	160	(4x40)	720	4.35
20	KISHANGANGA	330	(3x110)	1712.96	3.94
SJVI	NL				
21	NATHPA JHAKRI	1500	(250x6)	6612	2.406
22	RAMPUR	412	(68.67x6)	1878.08	4.162
NEE	PCO				
23	RANGANADI	405	(3x135)	1509.69	2.745
24	KOPILI ST-I	200	(4x50)	1186.14	1.421
25	KOPILI ST-II	25	(1x25)	86.30	2.96
26	KHANDONG	50	(2x25)	227.61	1.775
27	DOYANG	75	(3x25)	227.24	6.751
28	TUIRIAL	60	(2x30)	250.63	5.124
29	Pare*	110	(2x55)	506.42	5.27
30	Kameng*	600	(4x150)	3353	4
THD	c				



SI No	Power Station	Installed Capacity (MW)	No. of Units/ capacity (MW)	Annual DE (MU)	Composite Tariff (including water tax for J&K) (Rs/Kwh)
31	TEHRI	1000	(4x250)	2797	3.81
32	KOTESHWAR	400	(4x100)	1154.82	5.29
NHE	OC .				
33	INDIRA SAGAR	1000	(8x125)	1442.7	3.80
34	omkareshwar	520	(8x65)	677.47	4.63
DVC					
35	MAITHON	63.20	(2x20,1x23.20)	137	2.999
36	PANCHET	80	(2x40)	237	1.608
37	TALIYA	4	(2x2)	9.97	12.235
IPP					
38	KARCHAM WANG- TOO	1000	(4x250)	4559.77	2.798
NTP	C				
39	Koldam	800	(4x200)	3054.79	7.332

^{*}Mutually agreed by NEEPCO and its beneficiaries.

Annexure IX

GENERIC TARIFF FOR RE TECHNOLOGIES FOR FY 2022-23

Particulars	Levellised Total Tariff (FY 2022-23) (Rs/kWh)
Small Hydro Power Project	
Himachal Pradesh, Uttarakhand, WestBengal, North Eastern States and Union Territories of Jammu and Kashmir & Ladakh.(Below5MW)	5.23
Himachal Pradesh, Uttarakhand, WestBengal, North Eastern States and Union Territories of Jammu and Kashmir & Ladakh. (5MWto25MW)	4.76
Other States (Below5MW)	5.84
Other States(5MWto25MW)	5.76



State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)
Biomass Power Projects [other than Rice Straw and Juliflora(plantation) based project with Water Cooled Condenser and travelling grate boiler					
AP	2.70	5.52	8.22	0.11	8.10
Haryana	2.75	6.28	9.04	0.11	8.93
Maharashtra	2.77	6.43	9.19	0.11	9.08
Punjab	2.78	6.57	9.35	0.11	9.24
Rajasthan	2.69	5.49	8.18	0.11	8.07
TamilNadu	2.69	5.43	8.12	0.11	8.01
Telangana	2.69	5.52	8.22	0.11	8.10
UP	2.70	5.62	8.32	0.11	8.21
Others	2.73	5.90	8.63	0.11	8.52
State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)
Cooled Conde	nser and trave	lling grate bo	Straw and Juli iler	flora plantation)b	pased project]with Air
AP	2.84	5.65	8.49	0.12	8.36
Haryana	2.90	6.43	9.33	0.12	9.20
Maharashtra	2.91	6.57	9.48	0.12	9.36
Punjab Rajasthan	2.92	6.72 5.61	9.65 8.45	0.12	9.52 8.32
TamilNadu	2.83	5.55	8.39	0.12	8.26
Telangana	2.84	5.65	8.49	0.12	8.36
UP	2.85	5.74	8.59	0.12	8.47
Others	2.87	6.04	8.91	0.12	8.79



State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)
BiomassPowerProjects[RiceStrawandJuliflora(plantation)basedproject]withWater Condenser and travelling grate boiler					
AP	2.80	5.52	8.32	0.12	8.20
Haryana	2.86	6.28	9.14	0.12	9.02
Maharashtra	2.87	6.43	9.30	0.12	9.17
Punjab	2.88	6.57	9.45	0.12	9.33
Rajasthan	2.80	5.49	8.28	0.12	8.16
TamilNadu	2.79	5.43	8.22	0.12	8.10
Telangana	2.80	5.52	8.32	0.12	8.20
UP	2.81	5.62	8.42	0.12	8.30
Others	2.83	5.90	8.73	0.12	8.61
State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
State		Cost (FY	Tariff Rates	Accelerated Depreciation	(upon adjusting for Accelerated Depreciation Benefit)
Biomass Pow	Fixed Cost (Rs/kWh)	Cost (FY 2022-23) (Rs/kWh) ce Straw and J	Tariff Rates (FY 2022-23)	Accelerated Depreciation (if availed) (Rs/kWh)	(upon adjusting for Accelerated Depreciation Benefit) (if availed)
Biomass Pow	(Rs/kWh)	Cost (FY 2022-23) (Rs/kWh) ce Straw and J	Tariff Rates (FY 2022-23)	Accelerated Depreciation (if availed) (Rs/kWh)	(upon adjusting for Accelerated Depreciation Benefit) (if availed)
Biomass Pow denser and t	(Rs/kWh) ver Projects [Ricravelling grate	Cost (FY 2022-23) (Rs/kWh) ce Straw and J boiler	Tariff Rates (FY 2022-23) (Rs/kWh) uliflora (plantation	Accelerated Depreciation (if availed) (Rs/kWh) ion) based project	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh)
Biomass Pow denser and to	(Rs/kWh) ver Projects [Ricravelling grate 2.95	Cost (FY 2022-23) (Rs/kWh) ce Straw and J boiler 5.65	Tariff Rates (FY 2022-23) (Rs/kWh) uliflora (plantation 8.59	Accelerated Depreciation (if availed) (Rs/kWh) ion) based project	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh)]with Air Cooled Con-
Biomass Pow denser and to AP Haryana	(Rs/kWh) ver Projects [Ricaravelling grate 2.95 3.00	Cost (FY 2022-23) (Rs/kWh) ce Straw and J boiler 5.65 6.43	Tariff Rates (FY 2022-23) (Rs/kWh) uliflora (plantation 8.59 9.43	Accelerated Depreciation (if availed) (Rs/kWh) ion) based project 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh) with Air Cooled Con- 8.46 9.30
Biomass Pow denser and to AP Haryana Maharashtra	(Rs/kWh) ver Projects [Ricravelling grate 2.95 3.00 3.02	(Rs/kWh) ce Straw and J boiler 5.65 6.43 6.57	Tariff Rates (FY 2022-23) (Rs/kWh) uliflora (plantation 8.59 9.43 9.59	Accelerated Depreciation (if availed) (Rs/kWh) on) based project 0.13 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh)]with Air Cooled Con- 8.46 9.30 9.46
Biomass Pow denser and to AP Haryana Maharashtra Punjab	(Rs/kWh) ver Projects [Ricravelling grate 2.95 3.00 3.02 3.03	Cost (FY 2022-23) (Rs/kWh) ce Straw and J boiler 5.65 6.43 6.57 6.72	Tariff Rates (FY 2022-23) (Rs/kWh) uliflora (plantation of the state	Accelerated Depreciation (if availed) (Rs/kWh) ion) based project 0.13 0.13 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh)]with Air Cooled Con- 8.46 9.30 9.46 9.62
Biomass Pow denser and to AP Haryana Maharashtra Punjab Rajasthan	(Rs/kWh) ver Projects [Ric ravelling grate 2.95 3.00 3.02 3.03 2.94	Cost (FY 2022-23) (Rs/kWh) ce Straw and J boiler 5.65 6.43 6.57 6.72 5.61	(Rs/kWh) uliflora (plantation	Accelerated Depreciation (if availed) (Rs/kWh) ion) based project 0.13 0.13 0.13 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh)]with Air Cooled Con-
Biomass Pow denser and to AP Haryana Maharashtra Punjab Rajasthan Tamil Nadu	(Rs/kWh) ver Projects [Rice ravelling grate 2.95 3.00 3.02 3.03 2.94 2.94	Cost (FY 2022-23) (Rs/kWh) The Straw and July boiler 5.65 6.43 6.57 6.72 5.61 5.55	Tariff Rates (FY 2022-23) (Rs/kWh) uliflora (plantations) 8.59 9.43 9.59 9.75 8.55 8.49	Accelerated Depreciation (if availed) (Rs/kWh) on) based project 0.13 0.13 0.13 0.13 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh)]with Air Cooled Con- 8.46 9.30 9.46 9.62 8.42 8.36



State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)	
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	
	ver Projects [ot Cooled Conden			lora(plantation)ba	sed project]	
AP	2.69	5.42	8.11	0.11	8.00	
Haryana	2.75	6.17	8.92	0.11	8.81	
Maharashtra	2.76	6.31	9.07	0.11	8.96	
Punjab	2.77	6.45	9.22	0.11	9.11	
Rajasthan	2.69	5.39	8.07	0.11	7.96	
TamilNadu	2.68	5.33	8.02	0.11	7.90	
Telangana	2.69	5.42	8.11	0.11	8.00	
UP	2.70	5.52	8.21	0.11	8.10	
Others	2.72	5.80	8.52	0.11	8.40	
State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)	
	(D (1) (1)	(= (1) a (1)		/= // · · · · ·	(D = /l \ \ \ /l =)	
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project]with Air Cooled Condenser and AFBC boiler						
			(Rs/kWh) Straw and Juliflo	(Rs/kWh) ora (plantation) ba	(Rs/kWh) used project]with Air	
	er Projects [ot	ner than Rice			. , ,	
Cooled Conde	er Projects [otlenser and AFBC	ner than Rice boiler	Straw and Juliflo	ora (plantation) ba	sed project]with Air	
AP	ver Projects [otle enser and AFBC 2.83	her than Rice boiler 5.54	Straw and Juliflo	ora (plantation) ba	sed project]with Air 8.25	
AP Haryana	rer Projects [otlenser and AFBC 2.83 2.89	her than Rice boiler 5.54 6.31	Straw and Juliflo 8.38 9.20	0.12 0.12	8.25 9.08	
AP Haryana Maharashtra	enser and AFBC 2.83 2.89 2.90	5.54 6.31 6.45	8.38 9.20 9.36	0.12 0.12 0.12	8.25 9.08 9.24	
AP Haryana Maharashtra Punjab	2.83 2.89 2.90 2.91	5.54 6.31 6.45 6.60	8.38 9.20 9.36 9.52	0.12 0.12 0.12 0.12 0.12	8.25 9.08 9.24 9.39	
AP Haryana Maharashtra Punjab Rajasthan	2.83 2.89 2.90 2.91 2.83	5.54 6.31 6.45 6.60 5.51	8.38 9.20 9.36 9.52 8.34	0.12 0.12 0.12 0.12 0.12 0.12	8.25 9.08 9.24 9.39 8.22	
AP Haryana Maharashtra Punjab Rajasthan TamilNadu	2.83 2.89 2.90 2.91 2.83 2.83	5.54 6.31 6.45 6.60 5.51 5.45	8.38 9.20 9.36 9.52 8.34 8.28	0.12 0.12 0.12 0.12 0.12 0.12 0.12	8.25 9.08 9.24 9.39 8.22 8.16	



State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)
	ver Projects [Ric	e Straw and	Juliflora (planta	tion) based proje	ct] with Water Cooled
AP	2.79	5.42	8.21	0.12	8.09
Haryana	2.85	6.17	9.02	0.12	8.90
Maharashtra	2.86	6.31	9.17	0.12	9.05
Punjab	2.87	6.45	9.33	0.12	9.20
Rajasthan	2.79	5.39	8.18	0.12	8.05
Tamil Nadu	2.79	5.33	8.12	0.12	8.00
Telangana	2.79	5.42	8.21	0.12	8.09
UP	2.79	5.52	8.32	0.12	8.19
Others	2.82	5.80	8.62	0.12	8.50
		T	1		İ
State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
State		Cost (FY	Tariff Rates	Accelerated Depreciation	(upon adjusting for Accelerated Depreciation Benefit)
Biomass Pov	(Rs/kWh) wer Projects [Cost (FY 2022-23) (Rs/kWh)	Tariff Rates (FY 2022-23)	Accelerated Depreciation (if availed) (Rs/kWh)	(upon adjusting for Accelerated Depreciation Benefit)
Biomass Pov Cooled Cond	(Rs/kWh) wer Projects [denser and AF	Cost (FY 2022-23) (Rs/kWh) Rice Straw a	Tariff Rates (FY 2022-23) (Rs/kWh) and Juliflora (p	Accelerated Depreciation (if availed) (Rs/kWh) clantation) base	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh) d project] with Air
Biomass Pov Cooled Cond	(Rs/kWh) wer Projects denser and AF	Cost (FY 2022-23) (Rs/kWh) Rice Straw a BC boiler 5.54	(Rs/kWh) and Juliflora (p	Accelerated Depreciation (if availed) (Rs/kWh) clantation) base	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh) d project] with Air
Biomass Pov Cooled Cond	(Rs/kWh) wer Projects [denser and AF	Cost (FY 2022-23) (Rs/kWh) Rice Straw a	Tariff Rates (FY 2022-23) (Rs/kWh) and Juliflora (p	Accelerated Depreciation (if availed) (Rs/kWh) clantation) base	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh) d project] with Air
Biomass Pov Cooled Cond AP Haryana Maharash-	(Rs/kWh) wer Projects denser and AF 2.94 3.00	Cost (FY 2022-23) (Rs/kWh) (Rice Straw a BC boiler 5.54 6.31	(Rs/kWh) and Juliflora (p	Accelerated Depreciation (if availed) (Rs/kWh) clantation) base 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh) d project] with Air 8.35 9.18
Biomass Pov Cooled Cond AP Haryana Maharash- tra	(Rs/kWh) wer Projects denser and AF 2.94 3.00 3.01	(Rs/kWh) (Rice Straw as BC boiler 5.54 6.31 6.45	(Rs/kWh) and Juliflora (p	Accelerated Depreciation (if availed) (Rs/kWh) clantation) base 0.13 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh) d project] with Air 8.35 9.18 9.33
Biomass Pov Cooled Cond AP Haryana Maharash- tra Punjab	(Rs/kWh) wer Projects [denser and AF 2.94 3.00 3.01 3.02	(Rs/kWh) (Rs/kWh) (Rice Straw as BC boiler 5.54 6.31 6.45 6.60	(Rs/kWh) and Juliflora (p 8.48 9.31 9.46 9.62	Accelerated Depreciation (if availed) (Rs/kWh) Dantation) base 0.13 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh) d project] with Air 8.35 9.18 9.33 9.49
Biomass Pov Cooled Cond AP Haryana Maharash- tra Punjab Rajasthan	(Rs/kWh) wer Projects denser and AF 2.94 3.00 3.01 3.02 2.94	(Rs/kWh) (Rice Straw a 6.31 6.45 6.60 5.51	(Rs/kWh) and Juliflora (p. 8.48 9.31 9.46 9.62 8.45	Accelerated Depreciation (if availed) (Rs/kWh) Dantation) base 0.13 0.13 0.13 0.13 0.13	(upon adjusting for Accelerated Depreciation Benefit) (if availed) (Rs/kWh) d project] with Air 8.35 9.18 9.33 9.49 8.31

8.90

0.13

8.76

Others

2.97

5.93



State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)
Bagasse Bas	sed Co-genera	tion Project			
AP	2.98	3.62	6.60	0.16	6.43
Haryana	2.69	5.15	7.84	0.14	7.70
Maharash- tra	2.41	5.07	7.49	0.12	7.36
Punjab	2.64	4.53	7.17	0.14	7.03
TamilNadu	2.32	3.90	6.22	0.12	6.10
Telangana	2.57	3.62	6.19	0.14	6.05
UP	3.01	4.04	7.05	0.16	6.88
Others	2.63	4.38	7.01	0.14	6.87

State	Levellised Fixed Cost	Variable Cost (FY 2022-23)	Applicable Tariff Rates (FY 2022-23)	Benefit of Accelerated Depreciation (if availed)	Net levellised tariff (upon adjusting for Accelerated Depreciation Benefit) (if availed)
	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)	(Rs/kWh)
Biomass Gas	ifier Power Pr	oject			
AP	2.66	5.09	7.75	0.08	7.67
Haryana	2.71	5.80	8.51	0.08	8.43
Maharash- tra	2.72	5.93	8.65	0.08	8.57
Punjab	2.73	6.06	8.80	0.08	8.71
Rajasthan	6.65	5.06	7.72	0.08	7.63
TamilNadu	2.65	5.01	7.66	0.08	7.58
Telangana	2.66	5.09	7.75	0.08	7.67
UP	2.67	5.18	7.85	0.08	7.76
Others	2.69	5.45	8.13	0.08	8.05
		Biogas based	generation		
Biogas	3.40	5.34	8.75	0.16	8.59



Annexure X

68606/2023/CRO/CO



भारतीय लेखापरीक्षा और लेखा विभाग

कार्यालय महा निदेशक लेखापरीक्षा (ऊर्जा) नई दिल्ली

INDIAN AUDIT & ACCOUNTS DEPARTMENT
Office of the Director General of Audit (Energy)
New Delhi



Dated:

To,

The Secretary to the Government of India, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi -110001

Subject: Separate Audit Report on the Annual Accounts of Central Electricity Regulatory Commission, New Delhi for the year 2022-23.

Sir,

I am to forward herewith the Separate Audit Report on the Annual Accounts of Central Electricity Regulatory Commission (CERC), New Delhi for the year 2022-23 along with the Annual Accounts for the year 2022-23.

The Separate Audit Report and Annual Accounts may kindly be laid on the table of both Houses of the Parliament after these are adopted by the Commission.

Two copies of the document as presented to both Houses of the Parliament may kindly be forwarded to this office with an intimation regarding the date(s) on which these are laid on table of both the Houses of the Parliament.

Yours faithfully,

Sd/-

Encl: As above.

(Sanjay K. Jha) Director General

30/10/22)

Received on 20/10/202

55/

पांचवा, छठा, सातवाँ, एवं दसवां तल, सी.ए.जी. बिल्डिंग, एनैक्सी, 10, बहादुर शाह जफर मार्ग, नई दिल्ली-110002 5th, 6th, 7th & 10th Floor, C.A.G. Building Annexe, 10, Bahadur Shah Zafar Marg, New Delhi - 110002 Tel. 011-23239213, 23239235, Fax: 011-23239211, Email: pdaenergydl@cag.gov.in



Director General

No.: DGA(Energy) /Rep/01-149/Acs-CERC/2023-24 / > 7 Dated: 16-10-2023

Copy forwarded to:

The Chairperson, Central Electricity Regulatory Commission, 3rd & 4th floor, Chanderlok Building, New Delhi-110001 along with Management Letter for necessary action.

Encl: As above.

122



Separate Audit Report of the Comptroller & Auditor General of India on the accounts of Central Electricity Regulatory Commission for the year ended 31 March 2023

We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as at 31 March, 2023 and the Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100(2) of the Electricity Act, 2003. These financial statements are the responsibility of CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

- 2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best accounting practices, accounting standards and disclosure norms, etc. Audit observations on financial transactions with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any, are reported through Inspection Reports/CAG's Audit Reports separately.
- 3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidences supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
- 4. Based on our audit, we report that:
 - i. We have obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purpose of our audit.
 - ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (i) of section 100 of the Electricity Act, 2003.
 - iii. In our opinion, proper books of accounts and other relevant records have been maintained by CERC as required under Section 100(1) of the Electricity Act, 2003 (with amendments of 2003 and 2007) in-so-far as it appears from our examination of such books.
 - iv. We further report that:



A. COMMENTS ON ACCOUNTS

- 1. General
- 1.1. Contingent liabilities and Notes on Accounts (Schedule -23)
- 1.1.1. Capital Commitments- Note No.2 (b)

The above is overstated due to inclusion of ₹787.38 lakh already paid by CERC during 2022-23 against the agreed amount of ₹2625 lakh (agreement dated 17th November 2022) in respect of interior works for the office premises at World Trade Centre.

1.1.2. Current Assets, Loans and Advances - Note No. 6

The disclosure regarding postponement of recognition of revenue in the cases where there was uncertainty about realization, is deficient to include ₹129 lakh, which was receivable from three parties (Shyam Indus Power Solutions Pvt. Ltd. and Vedprakash power Pvt. Ltd. and Global Energy Pvt. Ltd.).

B. Grants-in-Aid

Out of the Grant of ₹13500 lakh, released from CERC Fund, CERC utilized ₹7347.20 lakh (₹6568.72 lakh of revenue grant and ₹778.48 lakh of capital grant) during the year 2022-23, leaving an unspent balance of ₹6152.80 lakh as on 31 March 2023.

- C. Deficiencies which have not been included in the Separate Audit Report would be brought to the notice of the Chairperson, CERC through a Management Letter issued separately for remedial/corrective action.
- v. Subject to our observations in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report are in agreement with the books of account.
- vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts and subject to matters stated above and other matters mentioned in Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India:
 - a) in so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2023; and
 - b) in so far as it relates to Income & Expenditure Account, of the excess of income over expenditure for the year ended on that date.

For and on behalf of the C&AG of India

Place: New Delhi

Date: 16 October 2023

Director General of Audit (Energy)



Annexure I

{Referred to in Para 4 (vi)}

1.	Adequacy of Internal Audit System	Internal Audit had been carried out by engaging outside CA Firm for the year 2022-23. Further, Internal Audit for the period 2022-23 by MoP is yet to be carried out.
2.	Adequacy of Internal Control System	Internal Control system is commensurate with the size of the AB. However, few lapses were observed and commented upon suitably.
3.	System of verification of fixed Assets	Physical Verification of Fixed Assets and
4.	System of Physical verification of Inventory.	Consumables had been completed for the year 2022-23. CERC has not prepared its Fixed Assets Register and Consumable Stock Register as per GFR 22 and 23 respectively.
5.	Regularity in payment of Statutory Dues applicable to them.	As per Income Tax Act 1961, CERC has been exempted from Income Tax. Though TDS of Income Tax is being deducted and paid regularly. As per the clarification, received from the Ministry of Finance, regarding applicability of GST on the receipts other than those in pursuance of deemed judiciary functions of CERC, GST is applicable on the fee/receipts of its regulatory functions. However, without receiving any exemption in this regard, till date, CERC neither collected nor paid the statutory liability on account of GST amounting ₹5223.49 lakh for the years 2018-19 to 2022-23 on the fee/receipts collected by CERC.
6.	Significant risk to financial reporting observed during the course of audit.	No significant risk perceived.
7.	Details of loss of cash or Government property due to theft, misappropriation, fraud and embezzlement etc. during the year.	Management certified that no such case was noticed/reported during the year.

Director General of Audit (Energy)



Annexure XI

CENTRAL ELECTRICTY REGULATORY COMMISSION BALANCE SHEET AS ON 31ST MARCH 2023

(₹ in lakh)

PARTICULARS	SCHEDULE	Current Year 2022-23	Previous Year 2021-22
CAPITAL FUND AND LIABILITIES			
CAPITAL FUND	1	27,882.71	6,786.65
CERC FUND	2	66,813.22	77,526.78
OTHER FUNDS			
1 PROVIDENT FUNDS		-	-
2 OTHERS		-	-
EARMARKED/ENDOWMENT FUNDS		-	-
SECURED LOANS AND BORROWINGS			
1 FROM GOVERNMENT		-	-
2 FROM OTHERS		-	-
UNSECURED LOANS AND BORROWINGS		-	_
DEFERRED CREDIT LIABILITIES		-	_
CURRENT LIABILITIES AND PROVISIONS	3	74,275.35	99,966.70
TOTAL		1,68,971.28	1,84,280.13
<u>ASSETS</u>			
FIXED ASSETS	4 , 4A	266.82	238.01
INVESTMENTS- FROM EARMARKED/ENDOWMENT FUNDS OF CERC		-	-
CAPITAL WORK -IN -PROGESS	5	-	16.52
ADVANCES	6	-	0.14
DEPOSITS- SECURITY DEPOSITS	7	507.62	505.08
LOANS AND ADVANCES	8	27,663.64	26,879.53
SUNDRY DEBTORS	9	2.05	1.34
PAYMENT MADE TO CPWD FOR WORKS		-	-
CASH AND BANK BALANCE	10	78,741.41	98,735.34
OTHER CURRENT ASSETS	11	61,789.74	57,904.17
TOTAL		1,68,971.28	1,84,280.13
SIGNIFICANT ACCOUNTING POLICIES	22		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	23		

Date: 28.06.2023 Place: NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser Sd/-



CENTRAL ELECTRICTY REGULATORY COMMISSION INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31ST MARCH 2023

(₹ in lakh)

PARTICULARS	SCHEDULE	Current Year 2022-23	Previous Year 2021-22
INCOME			
GRANTS FROM MINISTRY OF POWER (CASH BASIS)	12	7,347.20	-
SALES/SERVICES		-	-
SEMINARS AND CONFERENCES		-	-
CONSULTANCY		-	-
FEES	13	-	16,128.28
INVESTMENT(INCOME ON INVEST FROM EARMARKED/EMDOW FUNDS TRANSFERRED TO FUNDS)		-	-
ROYALTY, PUBLICATIONS ETC.			
1. ROYALTY		-	-
2 PUBLICATIONS		-	-
INTEREST INCOME	14	-	248.70
OTHER INCOME	15	0.75	0.64
PRIOR PERIOD ITEMS (NET)	16	-	6.90
DEFFERED INCOME	4, 4A		
(Depreciation on assets Acquired from Grant-in-Aid)			
1. CURRENT YEAR		96.85	21.18
2 PREVIOUS YEAR ADJUSTMENT - SCHEDULE-4A		111.95	-
INCREASE/(DECREASE) IN STOCK OF FINISHED GOODS AND WORKS-IN-PROGRESS		-	-
TOTAL (A)		7,556.75	16,405.70
EXPENDITURE			
ESTABLISHMENT EXPENSES	17	1,647.51	1,338.35
PAYMENT ON PROFESSIONAL & OTHER SERVICES		558.08	711.30
TRAVEL EXPENSES	18	35.45	11.10
OTHER ADMINISTRATIVE EXP., ETC.	19	3,812.06	3,479.85
STATIONERY AND PRINTING		28.58	21.25
PUBLICATIONS		11.11	16.26
MISCELLANEOUS AND OTHER EXPENSES		2.04	1.41
REPAIR AND MAINTENANCE	20	63.55	51.22
PETROL AND LUBRICANTS		27.16	13.94
HOSPITALITY EXPENSES		16.35	6.91
AUDIT FEES		27.14	7.48
LEGAL CHARGES		-	-
PROVIDENT FUND & OTHER CONTRIBUTION	21	291.29	326.37



PARTICULARS	SCHEDULE	Current Year 2022-23	Previous Year 2021-22
INTEREST ON GPF/ CPF		-	-
GROUP INSURANCE SCHEME		-	-
DEPRECIATION	4, 4A	96.85	63.09
PRIOR PERIOD EXPENSES	16	4.76	-
LOSS ON SALE OF FIXED ASSETS		-	-
BAD-DEBTS RETURN OF		-	-
EXPENDITURE ADJUSTABLE AGAINST CERC FUND(ACCURAL BASIS)		934.82	-
TOTAL (B)		7,556.75	6,048.53
EXCESS OF INCOME OVER EXPENDITURE TRANSFERRED TO CERC FUND ACCOUNT		-	10,357.17
SIGNIFICANT ACCOUNTING POLICIES	22		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	23		

Date: 28.06.2023 Place: NEW DELHI

Sd/-

Sd/-

(A.V Shukla) Integrated Financial Adviser



CENTRAL ELECTRICTY REGULATORY COMMISSION SCHEDULES FORMING PART OF BALANCE SHEET AS AT 31ST MARCH 2023

(₹ in lakh)

SCH	IEDULE 1 -	CAPITAL FUND		Current Year 2022-23	Previous Year 2021-22
Α	CAPITAL	RESERVE- ASSETS CREATED OUT OF GRANT-IN-AID		86.65	107.99
	LESS:	DEFERRED INCOME ON ACCOUNT OF DEPRECIATION FOR THE YEAR ON FIXED ASSETS (acquired from Grant-in-Aid)	(208.80)		
	ADD:	ADDITION (NET) OF ASSETS FUNDED FROM GRANTS-IN-AID	388.97	180.17	(21.34)
	Total (A)			266.82	86.65
В	CAPITAL	CREATION - ASSETS CREATED OUT OF GRANT-IN-AID			
	BALANCE	AS AT BEGINNING OF THE YEAR		6,700.00	-
	ADD:	GRANT- IN- AID FOR NBCC PROJECT	20,128.51		6,700.00
	ADD:	GRANT- IN- AID FOR NSL PROJECT	787.38	20,915.89	-
	Total (B)			27,615.89	6,700.00
GRA	AND TOTA	L (A + B)		27,882.71	6,786.65

Date: 28.06.2023 Place: NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser (Harpreet Singh Pruthi) Secretary

Sd/-



SCHEDU	JLE 2-CERC FUND:		Current Year 2022-23	Previous Year 2021-22
BALAN	CE AS AT BEGINNING OF THE YEAR		77,526.78	73,869.45
LESS:	UNSPENT BALANCE OF AMOUNT RELEASED IN PREVIOUS YEAR	-		
	RELEASE FROM CERC FUND DURING CURRENT PERIOD	(13,500.00)	(13,500.00)	-
			64,026.78	-
ADD:	DIRECT INCOME :			
	FILING FEE/ TARIFF FEE	10,180.51		
	LICENCE FEE	6,241.86		
	ANNUAL REGISTRATION FEE	94.31		
	MISCELLANEOUS FEE	17.32	16,534.00	-
	INDIRECT INCOME:			
	INTEREST EARNED	467.53		
	OTHER INCOME	-	467.53	-
LESS:	VALUE OF ASSETS FUNDED FROM GRANTS-IN-AID		(21,304.86)	(6,700.00)
ADD:	COST IMPOSED BY APTEL		1.15	
ADD:	UNDISPUTED PENALTY		1.00	-
ADD:	UNSPENT GRANT-CASH BASIS C/F TO NEXT FINANCIAL YEAR		6,152.80	-
ADD:	EXPENDITURE ADJUSTABLE AGAINST CERC FUND (ACCURAL BASIS)		934.82	-
ADD:	EXCESS OF INCOME OVER EXPENDITURE		-	10,357.17
ADD:	SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANT-IN-AID		-	0.16
TOTAL			66,813.22	77,526.78

Date: 28.06.2023 Place: NEW DELHI

Sd/-

3u/-

(A.V Shukla) Integrated Financial Adviser Sd/-



Schedule – 3 : CURRENT LIABILITIES & PROVISIONS	Current Year 2022-23	Previous Year 2021-22
A. CURRENT LIABILITIES		
1. SUNDRY CREDITORS	180.01	302.27
2. SALARIES PAYABLE	130.15	107.69
3. OTHER AMOUNT PAYABLE TO STAFF		
3.1 Children Education Allowance Payable	10.80	9.99
3.2 Medical Expense Payable	6.93	5.79
3.3 LTC Payable	1.05	-
4. ADVANCE RECIEVED (FILLING/ TARIFF FEES)		
4.1 Fee Refundable/Adjustable	88.72	88.81
4.2 Fee Received Without Requisite Details/Document	298.78	259.90
4.3 Transmission Tariff Tariff Fee - FY 22-23	-	48.56
4.4 Transmission Tariff Tariff Fee - FY 23-24	50.32	45.02
4.5 Generating Tarriff Fee - FY- 23-24	46.75	-
4.6 Trading Licence Fees - FY- 23-24	6.00	-
5. PROVIDENT FUND AND OTHER CONTRIBUTIONS:		
5.1 CPF Matching Contribution	0.06	0.15
5.2 GPF Matching Contribution	0.09	0.09
5.3 EPF Matching Contribution	10.93	9.90
5.4 Pension Contribution for employees on deputation in CERC.	15.91	2.02
5.5 Leave Salary Contribution for employess on deputation in CERC	28.84	15.04
5.6 Gratuity Contribution payable for employees on deputation in CERC	4.93	3.62
5.7 Group Savings Linked Insurance/LIC	0.01	0.01
5.8 NPS Matching Contribution	1.73	0.94



Schedule – 3 : CURRENT LIABILITIES & PROVISIONS	Current Year 2022-23	Previous Year 2021-22
6. OTHER CURRENT LIABILITIES		
6.1 Penalty	678.14	645.51
6.2 Security Deposits	75.71	65.60
6.3 Other Recoveries	-	0.17
6.4 Central Govt. Employees Group Ins. Scheme	-	-
6.5 TDS as per Income Tax Act	25.29	17.58
6.6 TDS as per GST Act	7.85	2.05
TOTAL (A)	1,669.00	1,630.71
7. PROVISIONS		
7.1 Leave Encashment	297.12	267.58
7.2 Gratuity	292.67	221.26
8. OTHERS (SPECIFY)		
8.1 Audit Fees Payable	34.31	12.60
8.2 Others	3.07	3.42
TOTAL (B)	627.17	504.86
9. REC DEPOSIT UNDER SUPREME COURT DIRECTIONS (C)	71,979.18	97,831.13
GRAND TOTAL (A+B+C)	74,275.35	99,966.70

Date: 28.06.2023 Place: NEW DELHI

Sd/-

Sd/-

Secretary

(Harpreet Singh Pruthi) (A.V Shukla) Integrated Financial Adviser



SCHEDULE 4-FIXED ASSETS (GRANT IN AID)

			GROSS BLOCK	¥				DEPRECIATION	ATION			NET BLOCK	LOCK
DESCRIPTION	COST AS AT BE- GINNING OF THE YEAR	"ADJUST- MENT (TRANS- FER FROM OTHERS - SCHED- ULE 4A)"	"ADDITIONS DURING THE YEAR"	DEDUC- TIONS DURING THE YEAR	COST AT THE YEAR END	AS AT THE BE- GINNING OF THE YEAR	"ADJUST- MENT (TRANS- FER FROM OTHERS - SCHEDULE 4A)"	ON OPEN- ING	ON AD- DITIONS DURING THE YEAR	ON DEDUC- TIONS DURING THE YEAR	TOTAL UP TO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREVI- OUS YEAR END
A. TANGIBLE ASSETS:													
WOODEN PARTITIONS & RENOVATIONS	297.94				297.94	274.31		3.51	ı	1	277.82	20.12	23.63
FURNITURE & FITTINGS	391.89	42.43	1.34	1	435.66	370.77	7.89	11.30	0.24	ı	390.20	45.46	21.12
MACHINERY & EQUIPMENT	308.34	37.94	1.25	0.07	347.46	286.18	14.97	13.67	0.19	0.07	314.94	32.52	22.16
ELECTRIC INSTALLATION & EQUIPMENT	74.30	5.06	3.99	ı	83.35	63.48	2.34	3.43	0.79	1	70.04	13.31	10.82
COMPUTER/PHERIPHERALS	189.94	112.76	73.89	15.86	360.73	181.02	64.12	28.80	14.26	13.85	274.35	86.38	8.92
LIBRARY BOOKS	2.68		1	1	2.68	5.68	•	1	1	1	2.68	•	1
B. INTANGIBLE ASSETS:													
SOFTWARE	14.01	65.12	47.20		126.33	14.01	22.63	13.03	7.63	1	57.30	69.03	-
TOTAL	1,282.10	263.31	127.67	15.93	1,657.15	1,195.45	111.95	73.74	23.11	13.92	1,390.33	266.82	86.65
GRAND TOTAL	1,282.10	263.31	127.67	15.93	1,657.15	1,195.45	111.95	73.74	23.11	13.92	1,390.33	266.82	86.65
DREVIOUS VEAR	1 285 36		,	30.5	1 282 10	1 177 37		ά,		0,	1 105 45	00	107 99
LIENIOGO I EAN	1,403.30	•	•	0.50	1,202.10	1,111.37	•	71.10	•	2	C#:061,1	00.00	66.701

Date: 28.06.2023 Place: NEW DELHI

(Harpreet Singh Pruthi) Secretary

(A.V Shukla) Integrated Financial Adviser



SCHEDULE 4A-FIXED ASSETS (OTHERS)

		GROSS BL	SLOCK			DE	DEPRECIATION			NET B	NET BLOCK
DESCRIPTION	COST AS AT BEGINNING OF THE YEAR	ADDITIONS DURING THE YEAR	DEDUCTIONS DURING THE YEAR	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON OPEN- ING	ON ADDI- TIONS DURING THE YEAR	ON DEDUC- TIONS DURING THE YEAR	TOTAL UP TO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREVI- OUS YEAR
A. TANGIBLE ASSETS:											
FURNITURE & FITTINGS	42.43		42.43	•	7.89			7.89	•	•	34.54
MACHINERY & EQUIPMENT	37.94		37.94	1	14.97			14.97	ı	ı	22.97
ELECTRIC INSTALLATION & EQUIPMENT	5.06		5.06	•	2.34			2.34	•	ı	2.72
COMPUTER/PHERIPHERALS B. INTANGIBLE ASSETS:	112.76		112.76	1	64.12			64.12	1	ı	48.64
SOFTWARE	65.12		65.12	•	22.63			22.63	•	•	42.49
TOTAL	263.31	,	263.31	1	111.95	1	1	111.95	•	•	151.36
GRAND TOTAL	263.31	•	263.31	1	111.95	1	1	111.95	1	1	151.36
PREVIOUS YEAR	148.91	118.41	4.01	263.31	84.00	8.80	21.44	2.29	111.95	151.36	64.91

-/n

(A.V Shukla) Integrated Financial Adviser

(Harpreet Singh Pruthi) Adviser Secretary

Date: 28.06.2023 Place: NEW DELHI



SCHEDULE 5- CAPITAL WORK -IN -PROGRESS (OTHERS)

		GROSS BLOCK	3LOCK			DE	DEPRECIATION			NET E	NET BLOCK
DESCRIPTION	COST AS AT BEGINNING OF THE YEAR	ADDITIONS DURING THE YEAR	DEDUCTIONS DURING THE YEAR	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON OPEN- ING	ON ADDI- TIONS DURING THE YEAR	ON DEDUC- TIONS DURING THE YEAR	TOTAL UP TO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREVI- OUS YEAR
A. TANGIBLE ASSETS: LAND & BUILDING UNDER DEVELOPMENT	,	,		1	,		,	ı	ı	•	,
B. INTANGIBLE ASSETS: SOFTWARE UNDER DEVELOPMENT	16.52		16.52	ı	•	1	1	1	1	•	16.52
TOTAL	16.52	•	16.52	•	•			•			16.52
GRAND TOTAL	16.52	•	16.52		•	1	•				16.52
PREVIOUS YEAR	5,830.40	16.52	5,830.40	16.52	•	•	•		•	16.52	5,830.40

Date: 28.06.2023 Place: NEW DELHI

(Harpreet Singh Pruthi) Secretary

(A.V Shukla) Integrated Financial Adviser



SCHED	ULE 6 - ADVANCES	Current Year 2022-23	Previous Year 2021-22
1	FESTIVAL ADVANCES	-	-
2	OTHER ADVANCES		
	- LEAVE TRAVEL CONCESSION ADVANCE	-	0.14
	- FOREIGN TRAVEL ADVANCE	-	-
	- MEDICAL ADVANCE	-	-
	TOTAL	-	0.14

(₹ in lakh)

SCHEDI	JLE 7 - DEPOSITS- SECURITY DEPOSITS	Current Year 2022-23	Previous Year 2021-22
1	SECURITY DEPOSIT - BROADBAND	0.02	0.02
2	SECURITY DEPOSIT - MTNL	0.90	0.90
3	SECURITY DEPOSIT - NDMC	500.88	500.88
4	SECURITY DEPOSIT - PETROL & LUBRICANTS	0.40	0.40
5	SECURITY DEPOSIT - LEASE FOR STAFF	4.42	1.88
6	SECURITY DEPOSIT - C-DAC	1.00	1.00
	TOTAL	507.62	505.08

Date: 28.06.2023 Place: NEW DELHI

Sd/-

(A.V Shukla) Integrated Financial Adviser (Harpreet Singh Pruthi) Secretary

Sd/-



SCHED	ULE 8 - LOAND AND ADVANCES	Current Year 2022-23	Previous Year 2021-22
1	STAFF	43.39	51.02
2	ADVANCE TO SUPPLIERS	4.36	-
3	OTHERS		-
	NBCC SERVICES LIMITED (NSL)	787.38	-
	MINISTRY OF HOUSING AND URBAN AFFAIRS (NBCC PROJECT)	26,828.51	26,828.51
	TOTAL	27,663.64	26,879.53

(₹ in lakh)

SCHED	ULE 9 - SUNDRY DEBTORS	Current Year 2022-23	Previous Year 2021-22
	FEE RECEIVABLE	2.05	1.34
	LESS : PROVISION FOR DOUBTFUL DEBT	-	-
	TOTAL	2.05	1.34

(₹ in lakh)

SCHEDULE 10 - CASH AND BANK BALANCES	Current Year 2022-23	Previous Year 2021-22
BANK BALANCE WITH SCHEDULED BANK		
IN CURRENT A/c		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	371.26	176.85
PUNJAB NATIONAL BANK (INCLUDING AUTO SWEEP)	5,852.69	252.45
IN SAVINGS A/C		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	4.43	7.24
IN SAVING A/C (REC DEPOSIT)		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	71,842.26	97,659.55
IN LONG TERM FDR (For Penalty Received Under Litigation)		
UNION BANK OF INDIA	670.77	639.25
TOTAL	78,741.41	98,735.34

Date: 28.06.2023 Place: NEW DELHI

Sd/-

Sd/-

(A.V Shukla) Integrated Financial Adviser



SCHEDI	ULE 11 - OTHER CURRENT ASSETS	Current Year 2022-23	Previous Year 2021-22
1	CURRENT ASSETS		
	CERC Fund Account (Public Account of India)	61,560.34	57,650.03
2	ADVANCE AND OTHER AMOUNTS RECOVERABLE IN		
	CASH OR IN KIND OR FOR VALUE TO BE RECEIVED		
	2.1 PREPAID EXPENSES	56.95	52.10
	2.2 LEAVE SALARY AND GRATUITY RECEIVABLE	9.14	9.06
3	INCOME ACCRUED BUT NOT DUE		
	3.1 INTEREST ACCURED (ON AUTOSWEEP)	0.87	1.71
	3.2 INTEREST ACCURED (ON FDRs FOR PENALTY)	8.27	6.25
	3.3 INTEREST ACCURED (ON AUTOSWEEP FOR REC ACCOUNT)	136.92	171.58
	3.4 INTEREST ACCURED (ON STAFF ADVANCE)	17.25	13.44
4	INVENTORY	-	-
	TOTAL	61,789.74	57,904.17

Date: 28.06.2023 Place: NEW DELHI

Sd/- Sd/-

(A.V Shukla) (Harpreet Singh Pruthi)
Integrated Financial Adviser Secretary



CENTRAL ELECTRICTY REGULATORY COMMISSION SCHEDULES FORMING PART OF INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31ST MARCH 2023

(₹ in lakh)

SCHEDULE-12 GRANTS FROM MINISTRY OF POWER	Current Year 2022-23	Previous Year 2021-22
UNSPENT GRANT BROUGHT FORWARD FROM PREVIOUS YEAR	-	-
RELEASE FROM CERC FUND DURING CURRENT PERIOD	13,500.00	-
TOTAL AMOUNT OF GRANT SANCTIONED FOR THE YEAR	13,500.00	-
LESS: SAVINGS/UNSPENT ON CASH BASIS TRANSFERRED BACK TO CERC FUND	(6,152.80)	-
TOTAL	7,347.20	-

(₹ in lakh)

SCHEDI	ULE 13- INCOME FROM FEE	Current Year 2022-23	Previous Year 2021-22
1	FILING FEE/ TARIFF FEE	-	10,063.06
2	LICENCE FEE	-	5,984.61
3	ANNUAL REGISTRATION FEE	-	77.69
4	MISCELLANEOUS FEE	-	2.92
	TOTAL	-	16,128.28

(₹ in lakh)

SCHED	ULE 14- INTEREST INCOME	Current Year 2022-23	Previous Year 2021-22
1	INTEREST ON LOANS AND ADVANCES	-	4.12
2	INTEREST ON CASH AT BANK	-	244.58
	TOTAL	-	248.70

(₹ in lakh)

SCHED	ULE 15- OTHER INCOME	Current Year 2022-23	Previous Year 2021-22
1	RECOVERY TOWARDS COMPUTER USE AT HOME	0.52	0.26
2	PROFIT ON SALE OF COMPENDIUM OF REGULATION	-	-
3	RTI FEE	-	0.01
4	MISC. RECEIPTS	-	-
5	SALE OF NEWSPAPER	0.23	0.37
	TOTAL	0.75	0.64

Date: 28.06.2023 Place: NEW DELHI

Sd/-

Sd/-

(A.V Shukla) Integrated Financial Adviser



SCHED	ULE 16- PRIOR PERIOD ITEMS	Current Year 2022-23	Previous Year 2021-22
1	Write back of excess depreciation charged in previous years	-	11.67
2	Prior Period Expense	4.76	(4.77)
	TOTAL	4.76	6.90

(₹ in lakh)

SCHEDULE 17	- ESTABLISHMENT EXPENSES	Current Year 2022-23	Previous Year 2021-22
1	SALARIES & WAGES:		
1.1	PAY OF STAFF/OFFICER	781.28	692.91
1.2	PAY OF CHAIRPERSON & MEMBERS	151.61	160.47
1.3	ALLOWANCES AND BONUS	496.17	370.52
2	STAFF WELFARE EXPENSES		
2.1	MEDICAL AND HEALTH CARE FACILITIES	99.26	62.88
2.2	OTHERS	70.96	36.45
3	OTHERS (SPECIFY):		
3.1	TUITION FEE/ CHILDREN EDUCATION ALLOWANCE	10.80	9.99
3.2	LEAVE TRAVEL CONCESSION	25.38	3.64
3.3	LEAVE ENCASHMENT	12.05	1.49
	TOTAL	1,647.51	1,338.35

(₹ in lakh)

SCHEDULE 18	8- TRAVEL EXPENSES	Current Year 2022-23	Previous Year 2021-22
1	DOMESTIC TRAVELLING EXPENSES		
	Chairman , Members & Other Officers	24.44	11.10
	Staff	0.15	-
2	FOREIGN TRAVELLING EXPENSES		
	Chairman , Members & Other Officers	10.86	-
	Staff	-	-
	TOTAL	35.45	11.10

Date: 28.06.2023 Place: NEW DELHI

Sd/-

(A.V Shukla) **Integrated Financial Adviser** Sd/-



SCHEDULE 1	9- OTHER ADMINISTRATIVE EXPENSES	Current Year 2022-23	Previous Year 2021-22
1	LABOUR AND PROCESSING EXPENSES	709.45	648.70
2	ELECTRICITY AND POWER	60.73	52.54
3	WATER CHARGES	12.62	12.42
4	RENT RATES AND TAXES	2,675.48	2,489.00
5	POSTAGE AND TELEPHONE CHARGES	25.94	18.86
6	CONVEYANCE	0.49	0.57
7	SUBSCRIPTION EXPENSES	102.75	91.00
8	ADVERTISEMENT AND PUBLICATION CHARGES	88.25	55.62
9	OTHERS (SPECIFY):		
9.1	BOOKS & PERODICALS	29.52	14.65
9.2	TAXI/ CAR LEASE HIRING CHARGES	76.27	68.44
9.3	TRAINING EXPENSES	2.04	-
9.4	UNIFORM EXPENSES	0.40	2.00
9.5	CONSUMABLES	23.17	21.04
9.6	BANDWIDTH CHARGES	4.95	4.95
9.7	COMPENDIUM OF REGULATION (IN HOUSE USE)	-	0.06
	TOTAL	3,812.06	3,479.85

(₹ in lakh)

SCHEDI	JLE 20- REPAIR AND MAINTENANCE	Current Year 2022-23	Previous Year 2021-22
1	COMPUTER	24.91	6.64
2	BUILDING	6.66	14.02
3	OTHERS	4.32	4.51
4	UPS	4.56	3.90
5	AIRCONDITIONERS	23.10	22.15
	TOTAL	63.55	51.22

Date: 28.06.2023 Place: NEW DELHI

Sd/-

Sd/-

(A.V Shukla) Integrated Financial Adviser



SCHEDUL	E 21- PROVIDENT FUND & OTHER CONTRIBUTIONS	Current Year 2022-23	Previous Year 2021-22
1.1	CONTRIBUTION TO PROVIDENT FUND	141.49	121.25
	CONTRIBUTION TO OTHER FUNDS:		
2.1	GRATUITY CONTRIBUTION	5.28	3.91
2.2	PENSION CONTRIBUTION	15.91	4.57
2.3	LEAVE SALARY CONTRIBUTION	24.69	9.91
2.4	PROVISION FOR GRATUITY	59.36	57.65
2.5	PROVISION FOR LEAVE ENCASHMENT	44.56	129.08
	TOTAL	291.29	326.37

Date: 28.06.2023 Place: NEW DELHI

Sd/- Sd/-

(A.V Shukla) Integrated Financial Adviser (Harpreet Singh Pruthi) Secretary



SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2023

SCHEDULE 22- SIGNIFICANT ACCOUNTING POLICIES

ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under subsection (1) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India and the accounts are audited by the C&AG every year. The Accounts have been prepared in compliance with applicable Accounting Principles and Standards.

The Significant Accounting Policies consistently followed by the Commission, unless otherwise stated, are mentioned below:-

1. ACCOUNTING CONVENTION

The financial statements are prepared under the historical cost convention on accrual basis, in accordance with the applicable accounting standards issued by the Institute of Chartered Accountants of India (ICAI) and Generally Accepted Accounting Principles, unless otherwise stated.

2. USE OF ESTIMATES

The preparation of financial statements in conformity with Indian GAAP (Generally Accepted Accounting Principal) requires the Central Commission to make estimates and assumptions that affect the reported amounts of assets, liabilities (including contingent liabilities disclosure), incomes and expenditure in the financial statements. Though it is believed that the estimates used in the preparation of the financial statements are prudent and reasonable, actual results could differ from these estimates. Differences between actual results and the estimates are recognized as income / expenditure in the relevant account head, in the period in which the results are known / materialized.

3. REVENUE RECOGNITION

- (i) Income and Expenditure having reasonable certainty are recognized on accrual basis. Fees from all licensees/petitioners are recognized as income in the manner prescribed in the respective Regulations, unless otherwise stated.
- (ii) Revenue from various licensees under respective Regulations, as amended from time to time, are accounted for on accrual basis. In case of uncertainty about realization of revenue which inter-alia include matters pending in various courts / tribunals, revenue recognition is postponed and disclosed in term of Para 9 of AS-9.



(iii) Filing fee for all type of petitions are accounted for as income upon filing of petition. Refund of excess filing fees or collection of additional filing is accounted for as and when determined as payable or receivable.

4. INVESTMENTS

Long term investments are carried at cost. However, provision is made to recognize any decline, other than temporary, in the carrying amount of long-term investments, if any.

5. ACCOUNTING TREATMENT FOR CERC FUND

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund Account has been opened in the Public Account of India (non-lapsable and non-interest-bearing account). All fees, undisputed penalty and other sums received by CERC are credited to the CERC Fund on 'accrual basis'. The amount released by Ministry of Power from CERC Fund (maintained in the Public Account of India) is treated as Grant-in-Aid and is accounted for on accrual basis in the Income & Expenditure Account. The expenditure of the CERC has been met from the 'Grant-in-Aid' received from the Ministry of Power after suitable treatment in the CERC Fund.

6. GOVERNMENT GRANTS/SUBSIDIES

- (i) Government grants/subsidy is accounted for on accrual basis.
- (ii) As per Accounting Standard-12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid has been shown on the Income side of the Income & Expenditure Account as Deferred Income and corresponding amount has been deducted from the Capital Fund.

7. FOREIGN CURRENCY TRANSACTIONS

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with the Accounting Standard-11.

8. LEASE

Lease rentals are expensed with reference to the lease terms.

9. RETIREMENT BENEFITS

(i) Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-15 "Employees Benefits". In respect of employees on deputation, the leave salary and contribution towards pension/ gratuity are accounted for in accordance with the terms & conditions of deputation.



(ii) The post-retirement medical benefit is regulated as per Central Electricity Regulatory Commission (Indoor/Outdoor Medical Facilities) Regulations, 2015 and is being accounted for on accrual basis.

10. FIXED ASSETS AND DEPRECIATION

A. Tangible Assets

Fixed Assets are stated at their original cost less accumulated depreciation and provision for impairment, if any. The cost includes expenditure incurred in the acquisition and construction/installation and other related expenses in bringing the assets to working condition for its intended use. Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition.

Depreciation is provided on Written Down Value (WDV) as under:

- (i) As per the depreciation policy approved by the Central Commission, the residual value of the fixed assets is considered as 5% or Less (the rates are rounded off) of the original cost and accordingly fixed assets are depreciated up to 95% (the rates are rounded off) of the original cost.
- (ii) Minimum cost of asset shall be of Rs.5000/- (Rs. Five Thousand only) for qualifying to be capitalized.
- (iii) Any addition or extension to an existing asset during the year, which is of a capital nature and which becomes an integral part of the existing asset is depreciated over the remaining useful life of that asset.
- (iv) Capital work-in-Progress comprises outstanding advances paid to acquire fixed assets that are not yet ready for their intended use at the reporting date.
- (v) Library books are recognized as revenue expenditure and charged to Income and Expenditure Account.
- (vi) Assets purchased / sold during the year are depreciated on a 'Pro-rata basis' for the actual number of days the asset has been put to use.

Assets	Effective life of the asset with 5% residual value
Buildings, Office Premises and Residential Flats.	29 years
Computers/Peripherals, Copiers, Communication devices (Fax, Modems, Telephones, etc.)	3 years
Furniture and Electrical Fittings (e.g. Fans, Lights, Air conditioners)	10 years
Office Equipment	5 Years



B. Intangible Assets

Costs relating to acquisition of software are capitalised as "Intangible Assets". Software costs are amortised within a period of five years or useful life of the asset, whichever is less on straight line method (SLM)

- (i) If the software is outright purchased from the market, the cost of purchase and any cost directly attributable to bring the assets in working conditions for the intended use may be the cost to be capitalized. The date of purchase will be the date from which it needs to be amortized. Or,
- (ii) If the software is created in a phased manner, the cost that is traceable to each phase in order to bring it into a condition where it can be used, will be the cost that needs to be capitalized. The date of the certificate of "Go Live" from the department that owns the responsibility of ensuring the development and implementation of software, with respect to the aforementioned phase after all user acceptances will be the date from which it has to be amortised. As a result, in such types of situations, capitalization and amortisation will be performed in a phased manner in accordance with the "Go-Live" date for each individual phase.

11. ADVANCE FOR ACQUIRING OFFICE SPACE AT WORLD TRADE CENTRE- A PROJECT BY MINISTRY OF HOUSING AND URBAN DEVELOPMENT, GOVERNMENT OF INDIA

- A. Advance for NBCC Project: -The CERC participated in bidding process organized by Ministry of Urban Development Government of India (Through Implementing Agency-NBCC) for acquiring of office space with 54,494 sft. of carpet area (74,788 sft. Super built-up area) on free hold basis at World Trade Centre, Nauroji Nagar, New Delhi to meet office space requirements. The project is presently under construction. As such, expenditure related to NBCC project has been accounted for as "Advance to Ministry of Housing and Urban Affairs" in Schedule-8.
- B. Advance for NSL for Interior works: The works related to interior decoration of under construction office premises at world Trade Centre has been awarded to NBCC Services Limited (NSL). As such, expenditure related to Interior works has been accounted for as "Advance to NBCC Service Limited (NSL)" in Schedule-8.

12. TAXATION

A. Provision for Income Tax: In view of the exemption from tax on income and wealth under section 10(23) (BBG) of the Income Tax Act 1961, no provision for Income Tax / Wealth Tax is made in the accounts.



B. TDS Mechanism under GST: Under the GST regime, section 51 of the CGST Act, 2017 prescribes the authority and procedure for 'Tax Deduction at Source'. The Government may order the following persons (the deductor) to deduct tax at source: (a) a department or establishment of the Central Government or State Government; or (b) local authority; or (c) Governmental agencies; or (d) such persons or category of persons as may be notified by the Government on the recommendations of the Council. The tax would be deducted @2% of the payment made to the supplier (the deductee) of taxable goods or services or both, where the total value of such supply, under a single contract, exceeds two lakh and fifty thousand rupees. Accordingly, the Commission has registered itself for as a deductor of TDS on GST.

13. PROVISIONS AND CONTINGENT LIABILITIES

- (i) **Provisions:** The Central Commission recognizes a provision when there is a present obligation as a result of a past event. There is a probability that an outflow of resources will be required to settle the obligation in respect of which reliable estimate can be made. Provisions are reviewed at each balance sheet date and adjusted to reflect the current best estimates.
- (ii) Contingent Liabilities: A disclosure for a contingent liability is made when there is a possible obligation or a present obligation that may, but probably will not, require an outflow of resources. In case of a possible obligation or a present obligation where the likelihood of outflow of resources is remote, no provision or disclosure is made. Contingent assets are neither recognised nor disclosed.
- 14. MSMED DISCLOSURE: There is no principal amount due to suppliers which are covered under Micro, Small and Medium Enterprises Development Act, 2006; hence no provision has been made (Previous year: Nil). There is no interest payable to them. The status of suppliers as MSME is determined based on the confirmations received from them.

Sd/-

(A.V Shukla) Integrated Financial Adviser Sd/-

(Harpreet Singh Pruthi) Secretary



SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31 MARCH 2023 SCHEDULE- 23 CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

1. CERC FUND

- (i) As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission under the Act; and all sums received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Fund shall be applied for meeting (a) the salary, allowances and other remuneration of the Chairperson, Members, Secretary, Officers and other employees of the Central Commission; (b) the expenses of the Central Commission in discharge of its functions under section 79 of the Act; and (c) the expenses on objects and for purposes authorised by the Act. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- (ii) The amount released by Ministry of Power from CERC Fund (maintained in the Public Account of India) is treated as Grant-in-Aid and is accounted for on accrual basis in the Income & Expenditure Account. The expenditure of the CERC has been met from the 'Grant-in-Aid' received from the Ministry of Power after suitable treatment in the CERC Fund.
- (iii) According to CERC Fund Rules, CERC Fund has been opened under the Public Account of India, which is a non-lapsable and non-interest-bearing account. The amount released from the CERC Fund by Ministry of Power is considered as "Grant-in-Aid". Up to financial year 2017-18 the 'Grant-in-Aid" released from the CERC Fund on an accrual basis was used for meeting operational expenditure of CERC. In accordance with a decision / deliberation made in the Ministry of Finance and the Ministry of Power as well as the proposed changed accounting policy in the year 2018-19, CERC started depositing surplus money in the CERC Fund after meeting its annual operational expenditure and working capital requirements (an additional amount that is equivalent to two months' estimated expenditure of CERC). This practice was followed up to the financial year 2021–22. In order to comply with the directions of Comptroller & Auditor General of India (CAG)and with receipt of Grant-in-Aid for Rs.13500 Lakhs from Ministry of Power, CERC started following previous practice from the year 2022-23 treating all amounts as disbursed from CERC fund as 'Grant-in-Aid'.
- (iv) During 2022-23, a sum of Rs. 17410.31 lakh have been deposited in the CERC Fund and during the same period Ministry of Power released an amount of Rs. 13500 Lakhs (Previous year Rs. 6700 Lakhs) from the CERC Fund, for meeting the operational expenditure of CERC, leaving a balance of Rs.6152.80 Lakhs in CERC Fund as on 31 March 2023.



2. CAPITAL COMMITMENTS AND CONTINGENT LIABILITIES

Advance for acquiring office space in NBCC project

The CERC participated in bidding process organized by Ministry of Urban Development Government of India (Through Implementing Agency- NBCC) for acquiring of office space with 54,494 sft of carpet area (74,788 sft. super built up area) on free hold basis at World Trade Centre, Nauroji Nagar, New Delhi to meet office space requirements. As the project is under construction, the advance paid to NBCC has been accounted for as "Advance to Ministry of Housing and Urban Affairs" under Loans and Advances in Schedule-8.

- a) Capital commitments of Rs.3200 Lakhs (including maintenance charges of Rs. 448 Lakhs and interest free maintenance security Rs. 371 Lakhs, as per allotment letter) existed as on 31 March 2023 in respect of Land and Building under development.
- b) Capital commitments of Rs.2625 Lakhs (As per agreement dated 17the November, 2022) existed as on 31 March 2023 in respect of Interior works proposed for under constructed office premises at World Trade Centre.

3. LEASE OBLIGATIONS

- (i) Future obligations for rentals under operating lease arrangements for vehicles amounts to Rs. 0.99 Lakhs (Previous year Rs.1.52 Lakhs).
- (ii) Future obligation towards "Lease Accommodation" CERC have extended "Lease Accommodations" facility to 06(Six) No of employees under the Central Electricity Regulatory Commission (Leased Accommodation) Regulations, 2007. These regulations shall apply to the staff of the Commission on regular appointment, deputation on foreign service terms, short-term contract or on permanent absorption. These leases have monthly obligation of Rs. 1.92 Lakhs which are cancelable in nature anytime during the year.

4. Change in Accounting Policy

During the financial year 2022-23 the Commission has decided to change its accounting policy as under: -

(A) Fixed Assets:

(i) From the year 2018-19 to 2021-22 Accounts of CERC were prepared by adhering to the practice of two distinct fixed assets schedules, namely Schedule 4 & Schedule 4A for the purpose or Accounting as "fixed assets created from Grant-in-Aid and fixed assets created from own funds". Total amount accumulated as on 31.03.2022 in Schedule 4A was Rs. 263.31 Lakhs and accumulated depreciation was Rs. 111.95 Lakhs. In compliance of directions of C&AG and also on the advice of Internal Auditor above mentioned Schedule



- 4(A) has been merged with the existing schedule-4 "Fixed Assets Grant-in-Aid" during FY 2022-23. Rs263.31 Lakhs has been transferred to schedules 4 and added to Gross value of Fixed Assets. Simultaneously adjustment entry of Rs. 111.95 Lakhs have been passed in appropriate account.
- (ii) Accumulated depreciation amounting to Rs. 111.95 Lakhs that was charged up to March 31, 2022, in respect of Fixed assets developed out of Own Fund are adjusted separately in "Income and expenditure" as deferred income, and the equivalent adjustment has been accounted in Schedule 1 -Capital Fund of the financial statements.
- (iii) The above changes have been made in financial statement on the basis of materiality.

(B) Government Grant:

- (i) According to CERC Fund Rules, CERC Fund has been opened under the Public Account of India, which is a non-lapsable and non-interest-bearing account. The amount released from the CERC Fund by Ministry of Power is considered as "Grant-in-Aid". Up to financial year 2017-18 the 'Grant-in-Aid" released from the CERC Fund on an accrual basis was used for meeting operational expenditure of CERC. In accordance with a decision / deliberation made in the Ministry of Finance and the Ministry of Power as well as the proposed changed accounting policy in the year 2018-19, CERC started depositing surplus money in the CERC Fund after meeting its annual operational expenditure and working capital requirements (an additional amount that is equivalent to two months' estimated expenditure of CERC). This practice was followed up to the year 2021–22.
- (ii) In order to comply with the directions of Comptroller & Auditor General of India (CAG), the CERC resumed the previous practice from the year 2022-23 treating all amounts as disbursed from CERC fund as 'Grant-in-Aid' and has accounted for Rs. 13500 Lakh as Grant-in-Aid (Previous Year Rs. 6700Lakh) received from Ministry of Power leaving a balance of Rs.6152.80 Lakhs in CERC Fund as on 31.03.2023.
- (iii) During the year all type of fee/interest amounting to Rs. 17001.53 Lakhs (Previous Year Rs. Nil) has been transferred to CERC Fund maintained in Public account of India under Schedule 2.

5. CURRENT LIABILITY

A. Separate Bank Accounts Opened pursuant to court order

(i) Pending the resolution of a dispute regarding trading price of the Non-Solar Renewable Energy Certificates (REC) in the power exchanges, as per the direction of Hon'ble Supreme Court an amount of Rs. 500 per Non-Solar REC has been deposited with the CERC. Upon disposal of the matter, the amount shall be paid as per the directions of the Hon'ble Supreme Court of India.



Subsequently, Hon'ble Supreme Court of India vide their order dated 09.05.2022 and 17.05.2022, ordered the Commission to release the principal amount deposited by Power Exchanges after receiving bank guarantees for the equivalent amount. In pursuance of the directions of the Court, the Commission constituted a Committee and released an amount of Rs. 28453.68 Lakh, against bank guarantees received from the concerned parties. As of 31st March, 2023, there is a balance of Rs. 71979.18 lakhs (prior year: Rs. 97831.13 lakhs), which is maintained in a separate bank account. This balance included interest of Rs. 19976.54 Lakh accrued on the principal amount (previous year: Rs. 17374.81 lakhs). The entire sum received has been recorded as a current asset, and a similar sum has been recorded as a "current liability."

- (ii) During FY 2022-23 Hon'ble Supreme court of India in I.A. No. 167493 of 2022 in Civil Appeal No. 8175 of 2022 have directed the following: -
 - "3. In the meanwhile, having taken note of the order impugned, to balance equities, we find it appropriate to grant stay of the order impugned herein, subject to the condition that the appellant(s) shall deposit 50% of the fixed charges before the Commission. The said amount shall be kept in an interest-bearing deposit in a Nationalized Bank for a period of six months and shall be renewed from time to time until further orders. The interest accrued on the amount, would ensure to the benefit of the succeeding parties."

Similarly, in another case Civil Appeal, no 8507 of 2022, dated 18.11.2022, Hon'ble Supreme court of India directed as under: -

"3. In the meanwhile, having taken note of the order impugned, to balance equities, we find it appropriate to grant stay of the order2 impugned in the appeal before ATE herein, subject to the condition that the appellant(s) shall deposit 50% of the fixed charges before the Commission. The said amount shall be kept in an interest-bearing deposit in a Nationalized Bank for a period of six months and shall be renewed from time to time until further orders. The interest accrued on the amount, would enure to the benefit of the succeeding parties since, it is stated by the learned counsel for the appellant(s) that the portion of the amount has already been paid to the respondent(s) herein, while calculating the 50% for deposit, the amount paid shall be adjusted."



In compliance of above directions, CERC has opened a dedicated Bank Account in a Nationalized Bank and the details of amount received upto 31.03.2023 as under: -

S.no	Amount Received from Party	Principal Amount	Case No.
1	Haryana State Power Corporation Ltd	41,83,45,811.00	Civil Appeal No 8175 of 2022
2	Punjab State Power Corporation Limited	55,01,93,288.00	Civil Appeal No 8175 of 2022
3	Rajasthan Urja Vikas Nigam Limited Jaipur	16,25,40,310.00	Civil Appeal No 8507 of 2022

- (iii) Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2023 was Rs. 1782 Lakh (Previous Year Rs. 1782 Lakh), of which an amount of Rs.1644 Lakh (Previous Year Rs.1644 Lakh) is contested by the parties in various courts of Law and not deposited by them in CERC on account of stay granted. Remaining amount of Rs. 138 Lakh (Previous Year Rs. 138 Lakh), has been received in CERC. Out of the disputed penalties, amount of Rs. 357 Lakhs (Previous year Rs. 357 Lakh) is received under contest in various courts of law and has been disclosed as the Current Liability. The amount received but contested has been kept under a short-term fixed deposit in the bank and shall be deposited in the CERC Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the court cases. This is in line with the approval of the Ministry of Power. As per the directions from the office of the Comptroller and Auditor General of India, interest 'received' and 'accrued but not received' on the fixed deposits made out of the disputed amount penalty is accounted for under the Other Current Liabilities. There is no impact on the Income and Expenditure Account on this account.
- (iv) In exercise of the powers conferred by sub-section (1) of section 176 of the Electricity Act 2003 and the Appellate Tribunal for Electricity (Procedure, Form, Fee and Record of Proceedings) Rules ,2007, Hon'ble APTEL imposed Cost on various parties during the FY 2022-23 and directed them to deposit the Cost imposed with CERC. In compliance of APTEL's direction a sum of Rs. 1.15 lakhs have been deposited by 05(five) parties with CERC and the same amount has been remitted to Ministry of Power.

B. Other Current Liabilities

- (v) Provision for Leave encashment and Gratuity in respect of permanent employees of CERC has been made based on the Actuarial valuation for an amount of Rs. 297 Lakhs and Rs. 293 Lakhs (Previous year Rs.268 Lakhs and Rs. 221 Lakhs) respectively.
- (vi) An Amount of Rs 8.84 Lakhs is under discussion with NTPC towards reimbursement of payment made by them to the Vendor in respect of installation of Access Control system in CERC.
- (vii) Draft lease agreement received from NDMC in March 2019 envisages nil security deposit. Pending signing of this lease agreement, adjustment of security deposit with NDMC has not been taken up.



6. CURRENT ASSETS, LOANS AND ADVANCES

- (i) In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- (ii) During the year 2010-11, Demand Drafts amounting to Rs. 16,91,875/- were lost from the Registry of Commission and Encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is pending in the court of law. Last hearing was held on 16.03.2023 and the matter is next listed for 24.07.2023. Pending the outcome of the case, neither the amount was booked as income nor was provision for loss for stolen demand drafts made in the Books of Account.
- (iii) The recognition of revenue on account of various fees from the following entities is postponed due to uncertainty about recovery of the same.

Sr. No.	Name of Party	Nature of fee and year	Amount (in Rs.)	
1	Ratnagiri Gas and Power Pvt. Ltd.	Generating Tariff Fee 2022-23	Rs. 86,55,152/-	
2	Jindal India Thermal Power Ltd. Generating Tariff Fee 2022-23		Rs. 6,33,600/-	
3	Kohima Marina Transmission Ltd	Transmission Licence Fee 2022-23	Rs. 5,00,000/-	
4	Power Grid Neemuch Transmission System Limited	Transmission Licence Fee 2022-23	Rs. 1,30,137/-	
5	Khandukhal Rampur transmission Ltd	Transmission Licence Fee 2022-23	Rs. 87,671/-	
6	Gadag II-A Transmission Ltd	Transmission Licence Fee 2022-23	Rs. 46,575/-	
7	Global Energy Pvt. Ltd	Trading Licence Fee 2022-23	Rs. 40,00,000/-	
8	Refex Energy Pvt. Ltd.	Trading Licence Fee 2022-23	Rs. 13,84,657/-	
9	Instinct Infra and Power Ltd.	Trading Licence Fee 2022-23	Rs. 6,00,000/-	
10	Ved Prakash Power Pvt. Ltd.	Trading Licence Fee 2022-23	Rs. 3,00,000/-	
11	Altilium Energy Pvt Ltd	Trading Licence Fee 2022-23	Rs. 2,00,000/-	
12	Essar Electric Power Development Corporation Ltd.	Trading Licence Fee 2022-23	Rs. 12,00,000/-	



Sr. No.	Name of Party	Nature of fee and year	Amount (in Rs.)
13	Customized Energy Solutions India Pvt Ltd	Trading Licence Fee 2022-23	Rs, 1,95,100/-
14	Saranyu Power Trading Pvt. Ltd	Trading Licence Fee 2022-23	Rs. 4,00,000/-

7. INCOME & EXPENDITURE ACCOUNT

During the year the entire expenditure of CERC is met from Grant-in-Aid sanctioned by the Ministry and the unspent Grant has been carried forward to the next financial year. As long as the expenditure for the year on accrual basis is less than/more than the grant sanctioned by the Ministry there would not be any excess of expenditure over income or vice-versa as surplus/deficit of Grant are carried forward to the next year.

8. STOCK OF STATIONERIES AND INVENTORY

In view of the decision not to charge price of the compendium of Regulations(Internal circulation), the market value has been considered as Nil.

9. PROVISION FOR DUES

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

- **10.** Figures in the Balance Sheet, Income and Expenditure Account, and Receipts and Payments Account have been rounded off to the Rupees in Lakhs. Further, the suggestions/rectifications, wherever necessary, have been incorporated in current year's presentation.
- **11. Schedules 1 to 23** form an integral part of the Balance Sheet as at 31 March 2023 and the Income and Expenditure Account for the year ended on that date. Previous year figures have been regrouped wherever necessary.

Sd/(A.V Shukla)
Integrated Financial Adviser

Sd/-(Harpreet Singh Pruthi) Secretary



12.76 686.88 626.96 43.72 11.79 55.44 8.10 4.29 2.72 8.70 631.52 52.04 160.47 352.61 08.59 36.60 **PREVIOUS** YEAR 2021-22 148.63 772.14 27.08 98.12 24.19 13.26 485.84 614.73 8.54 20.66 119.01 0.83 19.92 72.29 717.57 65.21 CURRENT YEAR 2022-23 (i) Salaries (Chairman & Members of the Commis-(iv) Payment for professional and other services (i) Tuition fees/ Children Education Allowance (ii) Salaries (Officers and establishment) (a) Labour and Processing expenses (c) Medical and Health care facilities By Administratrative expenses (e) Contribution to Provident Fund (d) Other establishment charges (ii) NPS Matching Contribution (f) Contribution to Other Funds (i) CPF Matching Contribution (iii) Allowances and Bonus (a) Establishment expenses Staff welfare expenses (b) Electricity & Power (v) Leave Encashment (ii) Domestic Travels (c) Water charges (i) Foreign Travels (b) Travel Expenses 1. By Expenses **PAYMENTS** <u>6</u> 245.17 73.52 551.10 87.15 90.0 4,049.50 93,862.52 6,700.00 **PREVIOUS** 2021-22 YEAR 176.85 7.24 464.22 252.45 13,500.00 0.33 32.52 97,659.55 639.25 CURRENT YEAR 2022-23 UNION BANK OF INDIA (INCLUDING AUTO SWEEP) UNION BANK OF INDIA (INCLUDING AUTO SWEEP) UNION BANK OF INDIA -REC DEPOSIT (INCLUDING PUNJAB NATIONAL BANK (INCLUDING AUTO Interest on Auto Sweep Deposits Interest from Savings Accounts Interest Linked to Penalty FDRs Interest on Computer Advance 3. To Receipts of the Commission From Ministry of Power (i) In Current Accounts: (ii) Savings Account: 1. To Opening Balances (iii) Fixed Deposit 2. To Grants Received (i) Interest Received AUTO SWEEP) (b) Cash In Hand (a) Bank Balance SWEEP) RECEIPTS

RECEIPTS AND PAYMENTS FOR THE YEAR ENDED 31ST MARCH 2023

CENTRAL ELECTRICITY REGULATORY COMMISSION



RECEIPTS	CURRENT YEAR 2022-23	PREVIOUS YEAR 2021-22	PAYMENTS	CURRENT YEAR 2022-23	PREVIOUS YEAR 2021-22
(ii) Sale of Compendium	-	•	(d) Repair and Maintenance	4.32	4.51
			(e) Rent, Rates and Taxes	2,752.50	2,413.54
(iii) Sale of Newspapers	0.04	0.02	(f) Vehicles Running and Maintenance		
			(i) Taxi Hiring expenses	75.16	67.70
(iv) Fee Charges by the Commission			(ii) Running & Maintenance	27.22	13.37
- Filling Fee	1,408.00	1,203.50	(g) Postage, Telephone and Communication Charges	25.21	18.62
- Licence Fee	6,203.24	5,989.14	(h) Printing and Stationery	18.54	12.52
- Tariff fee	8,765.91	8,820.45	(i)Travelling and Conveyance	0.56	0.44
- Annual Registration Fee	80.00	77.69	(j) Expenses on Seminar/Meetings	16.27	6.78
- Penalty	•	1.00	(k) Subscription Expenses	109.40	95.44
- Fee Received Without Requisite Details/Document	107.13	60.78	(I) Auditors Remuneration/Legal Fee	5.43	3.73
- Excess Fee received	•	3.00	(m) Advertisement and Publicity	92.08	70.73
- RTI Fee	•	0.01	(n) Others (to be specified)		
			- AMC EPABX	0.86	0.52
(v) Miscellaneous receipts	17.48	3.07	- AMC Photocopier Machines	10.62	7.90
			- AMC Airconditioner	9.40	13.62
4. To Debt/Deposit Receipts			- AMC UPS	4.56	3.71
			- AMC Electricity	4.05	60.9
(a) Recovery of advances from staff			- Air conditioner Repair and maintenance	92'9	5.84
(i) Motor Car/personal Computer advance	0.69	0.28	- Books & Periodicals	30.16	13.58
(ii) Special Festival Advance	•	0.30	- Bandwidth Charges	0.42	3.84
(iii) Other advance (to be specified)			- Bulding Repair and maintenance	1.98	7.36
- Imprest	99.0	0.95	- Consumables	24.22	17.26
			- Computer Repair & Maintenance	21.73	4.61
(b) Recovery of advance			- Miscellaneous Expenses	1.53	1.41
(i) Advances to suppliers	•	1	- Training Expenses	2.04	1
			- Prior Period Expenses	4.76	4.77
(c) Other Deposits			- Uniform Expenses	0.40	2.00
(i) Security deposit	25.14	20.51			



RECEIPTS	CURRENT YEAR 2022-23	PREVIOUS YEAR 2021-22	PAYMENTS	CURRENT YEAR 2022-23	PREVIOUS YEAR 2021-22
			3. Deposits Made		
5. To Remittances Receipts			(a) Security Deposit	2.54	ı
(a) Recovery from deputationists	3.07	4.42	4. (I) By Advances to Staff		
(b) Licence Fee	2.36	1.96	(a) Other Advances (Expenses)	0.67	0.95
(c) Income tax (Salary/ Non Salary)	366.95	315.80	(b) FTE Advance	•	1
(d) TDS on GST (CGST/SGST/IGST)	36.98	2.05	(c) LTC advance	0.10	0.14
(e) Central Govt. Health Scheme (CGHS)	0.01	90.0	(d) Medical Advance	0.71	1.78
(f) Central Govt Employees Group Insurance Seheme (CGEIS)	0.17	0.09			
(g) Other Receipts			(II) By Contingent Advances		
- EPF/GSLI recovery	32.75	31.58	(a) Advance to Suppliers	790.90	21,000.00
- CPF Matching Contirbution/EPF/GSLI/ GPF/NPS	133.67	121.65			
- FTE Recovery	•	1	(III) By Other		
- LTC Recovery	0.10		(a) Security deposit refund	15.43	0.55
- H.B.A. Recovery	13.69	9.79			
- Recovery of License Fees (Lease Accomodation)	0.61	0.49	(IV) Adjustments/Remittances		
- Gratuity Received	25.51	0.80	(a) GPF/CPF/EPF etc. recovered from the deputationists		
- Leave Salary Contribution	7.86	3.52	- GPF Recovery remitted		
			- EPF Recovery remitted (CERC Employee voluntory)	14.85	21.69
6. REC Deposit Under Supreme Court Directions			- EPF(Voluntory) Recovery remitted	138.05	122.47
- Receipt	•		- CPF Recovery remitted	1.63	1.49
- Interest on flexi deposit	2,636.39	3,797.03	- NPS Recovery remitted	0.75	0.42
			(b) Licence Fee	11.08	5.24
7. To Other Receipts			(c) Income tax (Salary/ Non Salary)	2.52	1.80
			(d) TDS on GST (CGST/SGST/IGST)	363.45	323.15
- Cost Imposed by APTEL	1.15	•	(e) Central Govt. Health Scheme (CGHS)	31.19	1
- Sale of assets	0.81	0.28	(f) CGEGIS/CGEIS	0.01	90.0
- Medical Advance Refund	0.71	0.00	(g) House Building Advances	0.17	0.00



RECEIPTS	CURRENT YEAR 2022-23	PREVIOUS YEAR 2021-22	PAYMENTS	CURRENT YEAR 2022-23	PREVIOUS YEAR 2021-22
			(h) Other recoveries	5.73	7.64
			(i) Computer Advance	3.07	4.42
				0.50	0.50
			5. By Contributions		
			(a) Pension	2.02	15.12
			(b) Leave Salary	15.87	28.12
			(c) Gratuity	20.38	32.95
			C Dy Francisch Con Circul Association		
			0. By Expenditure on rixed Assets and Capital Work-In-Progress		
			(a) Furniture & Fittings	1.34	34.65
			(b) Machinery & Equipment	76.45	81.56
			(c) Land & Building	•	
			(d) Intangible Assets	30.68	16.52
			7. REC Deposit Under Supreme Court Directions		
			- Payment	28,453.68	1
			8. By Other		
			(a) Fee reverted	1	1
				7	
			9. FUNDS I RANSFERRED TO CERC FUND (PUBLIC) ACCOUNTS OF INDIA)	17,410.31	1
			10. Cash in hand	•	1
			11. By Closing Balances		
			(i) In Current Accounts:		1
			UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	371.26	176.85



RECEIPTS	CURRENT YEAR 2022-23	PREVIOUS YEAR 2021-22	PAYMENTS	CURRENT YEAR 2022-23	PREVIOUS YEAR 2021-22
			PUNJAB NATIONAL BANK (INCLUDING AUTO SWEEP)	5,852.69	252.45
			(ii) Savings Account: UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	4.44	7.24
			UNION BANK OF INDIA -REC DEPOSIT (IN- CLUDING AUTO SWEEP)	71,842.26	97,659.55
			(iil) Fixed Deposits	670.77	639.25
	1,32,603.49	1,32,603.49 1,26,039.73		1,32,603.49	1,26,039.73

Date: 28.06.2023 Place: NEW DELHI

-/ps

(Harpreet Singh Pruthi) Secretary

(A.V Shukla) Integrated Financial Adviser



REPLY/ACTION TAKEN REPORT ON SEPARATE AUDIT REPORT ON THE ANNUAL ACCOUNTS OF CENTRAL ELECTRICITY REGULATORY COMMISSION, NEW DELHI FOR THE YEAR 2022-23

SI. No	Comments/observations of Audit	Action taken/to be taken
A	1. General 1.1 Contingent Liabilities and Notes on Accounts 1.1.1 Capital Commitments The above is overstated due to inclusion of Rs. 787.38 lakh already paid by CERC during 2022-23 against the agreed amount of Rs. 2625 lakh(agreement dated 17 th November 2022) in respect of interior works for the office premises at World Trade Centre.	Factual No comments
	1.1.2 Current Assets, Loans and Advances – Note No. 6 The disclosure regarding postponement of recognition of revenue in the cases where there was uncertainty about realization, is deficient to include Rs. 129 lakh, which was receivable from three parties (Shyam Indus Power Solutins Pvt Ltd and Vedprakash Power Pvt Ltd and Global Energy Pvt. Ltd.)	Audit has been noted for
В.	Grant-in-Aid Out of Grant of Rs. 13500 lakh, released from CERC Fund, CERC utilized RS. 7347.20 lakh(Rs. 6568.72 lakh of revenue grant and RS. 778.48 lakh of capital grant) during the year 2022-23, leaving an unspent balance of Rs. 6152.80 lakh as on 31 March 2023	Factual No comments
C.	Deficiencies which have not been included in the Separate Audit Report would be brought to the notice of the Chairperson, CERC through a Management Letter issued separately for remedial/corrective action. v. Subject to our observations in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts & Payment Account dealt with by this report are in agreement with the books of account. vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts and in matter stated above and other matters mentioned in the Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India: a) (a) In so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2023; and b) (b) In so far as it relates to Income & Expenditure Account, of the excess of income over expenditure for the year ended on that date.	Factual No comments



Annexure-I to the Separate Audit Report {Referred to in Para 4 (vi)}

SI. No	Subject	Comments/observation of Audit	Action taken/to be taken
1.	Adequacy in Internal Audit System	Internal audit had been carried out by engaging outside CA firm for the year 2022-23. Further, Internal Audit for the period 2022-23 by MoP is yet to carried out.	Factual No Comments
2.	Adequacy of Internal Control System	Internal Control system is commensurate with the size of AB. However, few lapses were observed and commented upon suitably	Factual. No comments.
3.	System of Verification of Fixed Assets.	2022-23. as per GFR.	
4.	System of Physical Verification of Inventory	CERC has no prepared its Fixed Assets Register and Consumable Stock Register as per GFR 22 and 23 respectively.	observation of Audit for Fixed Assets Register has been noted.
5.	Regularity in payment of Statutory Dues applicable to them	As per Income Tax Act 1961, CERC has been exempted from Income Tax. Though TDS of Income Tax is being deducted and paid regularly. As per clarification, received from the Ministry of Finance, regarding applicability of GST on the receipts other than those in pursuance of deemed judiciary functions of CERC, GST is applicable on the fee/receipts of its regulatory functions. However, without receiving any exemption in this regard, till date, CERC neither collected not paid the statutory liability on account of GST amounting Rs. 5223.49 lakh for the years 2018-19 to 2022-23 on the fee/receipts collected by CERC.	The matter has been again taken up with Ministry of Finance recently in July 2023 seeking clarification on non-applicability of GST on CERC. The matter is being regularly pursued with all concerned authorities.
6.	Significant risk to financial reporting observed during the course of audit.	No significant risk perceived.	Factual. No comments
7.	Details of loss of cash or Government property due to theft, misappropriation, fraud and embezzlement etc. during the year.	Management certified that no such case was notices/reported during the year.	Factual. No comments

NOTES

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